

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL**

**SOUTHERN BENCH, CHENNAI**

**Original Application No.312 of 2024(SZ)**

Tribunal on its own motion SuoMotu based on

the news item in The New Indian Express,

Chennai Edition dt. 17.12.2024, titled

"Kerala's Medical Waste dumped in Nellai Villages" : Applicant(s)

Vs

The Principal Secretary to Government of

Tamil Nadu & Others : Respondent(s)

**VOLUME-II**

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3588  
27/12/24.

Annexure - R6(A)

(1)

OA 312: 2024 : Tribunal on its own motion SUO MOTU based on the news item in The New Indian Express, Chennai Edition dt: 17.12.2024, titled "Kerala's Medical waste dumped in Nellai Villages" - Joint Inspection Report of officials from Kerala PCB, Corporation of Thiruvananthapuram and Common Biomedical Waste Treatment Facility- IMAGE at 6 locations of waste dumping site in Tirunelveli District of Tamil Nadu on 20.12.2024 along with officials of Tamil Nadu Govt.

Background : The Hon'ble NGT took SUO MOTU based on the news item in The New Indian Express, Chennai Edition dt: 17.12.2024, titled "Kerala's Medical waste dumped in Nellai Villages". The Hon'ble NGT vide order dated 19.12.2024 directed the State of Kerala and the Kerala SPCB to take strict action to remove the waste dumped within a period of **3 (three) days** from the date of the order and file action taken report.

EE3/EE1

↓  
27/12/2024.

CHAIRPERSON

As per the direction of the Government, officials from Kerala State Pollution Control Board (KSPCB), Corporation of Thiruvananthapuram and experts from IMAGE inspected the sites on 20.12.2024. Officials from Kerala were accompanied by RDO Tirunelveli, Inspector, Suthamalli Police Station, Assistant Director, Panchayath, BDOs and Tamil Nadu Pollution Control Board (TNPCB) Officials. Details of officers from Kerala are enclosed as Annexure.



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(2)

The joint team inspected 6 locations identified by the Tamil Nadu Officials. The waste was found to be dumped in 6 locations namely Vadakku Ariyanayakipuram, Vellarikkulam, Kodakkanalloor, Pazhavor, Kondanagaram Panchayat and Bharatheeyar Nagar- in single to multiple heaps. Small quantity of biomedical waste (catheter , syringes, used gloves, dressings, tubing, vacutainer tube, injection vials etc) , general garbage (paper, plastic, cardboard, plastic ), sanitary waste (diapers) and food waste in plastic sacks and bags were found in dump in a mixed form. Dumping of waste was found to be done in an isolated area with no habitation nearby. GIS location and MAP of the location are shown below.

S.No.	GIS location of sites
1	Vadakku Ariyanayaki puram, Elanthaikulam (8.76442, 77.555079) & (8.7644130, 77.556900)
2.	Vellalankulam (8.756286, 77.589859)
3.	Kodaganallur- Sivaniyarkulam (8.747976, 77.585575)
4.	Palavoor (8.734196, 77.598619)
5.	Kondanagaram - Vaduganpatti Road (8.734746, 77.608986)
6.	Bharatheeyar Nager (8.728005,77.612672)

(True copy)



GIS location of Dump Sites

**Location 1 - Vadakku Ariyanayaki Puram**

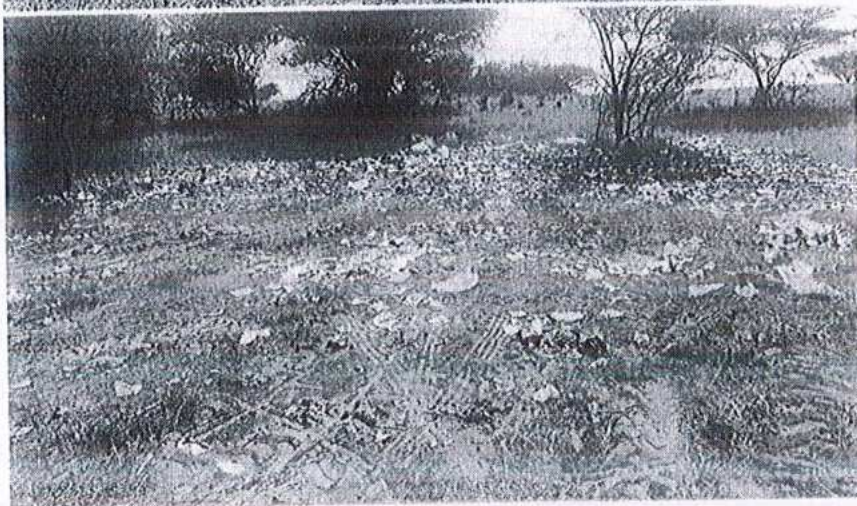
Mixed wastes are found dumped in different locations of Thazhe Ilanthaikulam habitat of Vadakku Ariyanayaki Puram Panchayat in Patta Land. Pattadar was out of station, TN officials informed that most of the wastes in two heaps were buried by unidentified persons and remaining waste in those heaps burned.

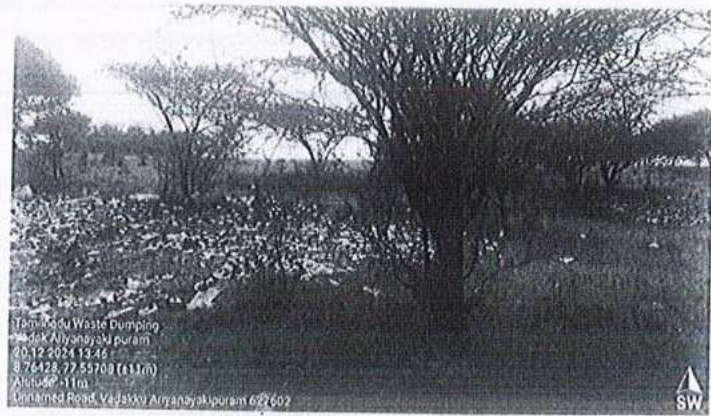
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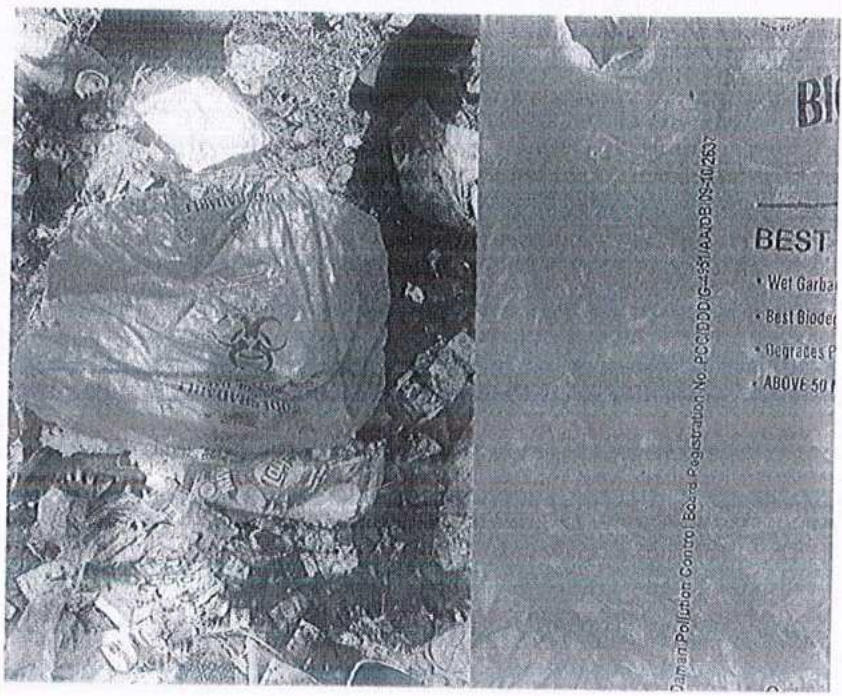


Inspection team found that the said heaps were in a partially burnt state and inspected the buried site nearby.



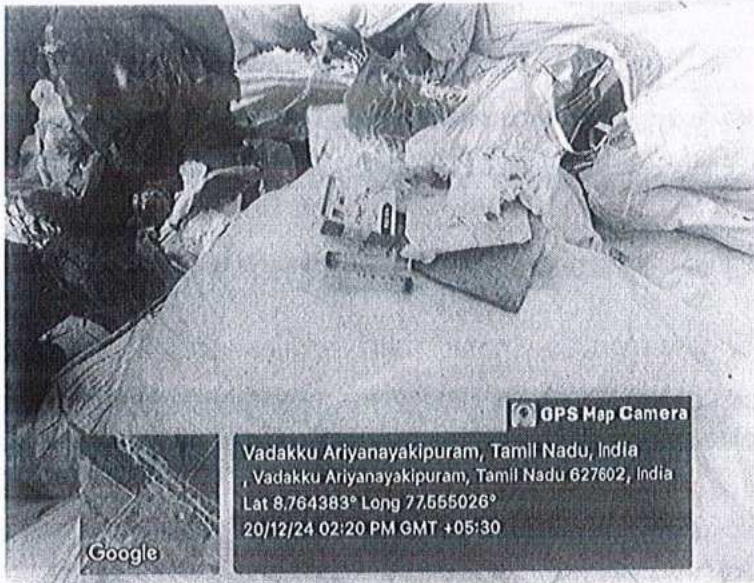


A green coloured garbage bag printed with a biohazard symbol and "biodegradable" were identified in the heap. The experts from IMAGE confirmed that those kinds of bags are not supplied by them. Registration from Daman Pollution Control Board (No. PCC/DDD/G-4951/AA/DB/09-10/2637) as shown below was seen labeled on those bags.



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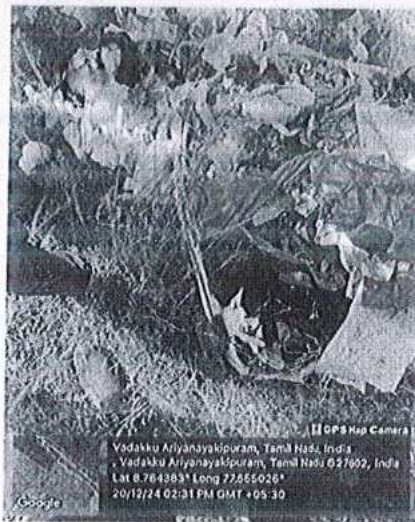
(6)



USED SYRINGES



Mixed waste, namely packing of LULU, national brands, and local brands viz Paddy were also identified in these locations.



Mixed waste in green bags

Some heaps at Ariyanayakipuram were seen within the fencing provided by the Pattadar, which seems to have disintegrated and seems to have been dumped long ago. As the gate was closed, its nature and quantity could not be verified. A heap found outside the gate could only be inspected.

(8)



True Copy

(9)

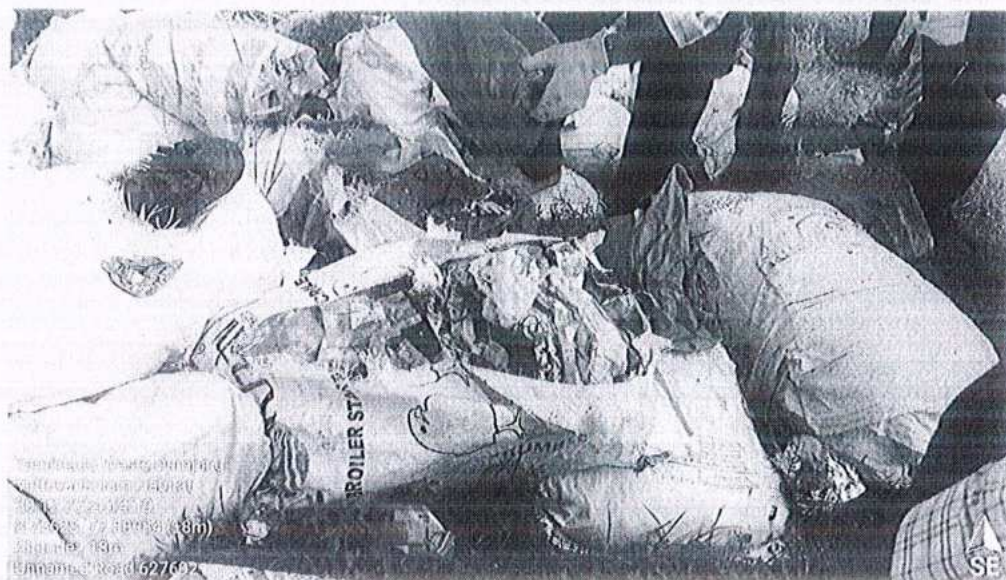


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## 2. Location 2: Vellalankkulam Panchayath (5 km from previous location)

Mixed waste heaps in white sacks were seen in patta land. Pattadar is reported to be not a local resident. TN officials informed that the Pattadar filed a complaint against the illegal dumping. The white sacks contained tied green coloured bags labelled with Yellow and Red bags Regional Cancer Center, Thiruvananthapuram and biomedical. These bags contain general waste including some biomedical waste such as catheter, syringes, used gloves, dressings, tubing, vacutainer tube. Mixed waste from Hycinth and Leela Palace was also found in these wastes.





(12)



True Copy



Tamilnadu Waste Dumping  
Vettuvankulam Habitat  
Waste from Hyacinth  
20.12.2024 14:30  
8.75633, 77.58975 (±4m)  
Altitude: -16m  
Unnamed Road 627602



Tamilnadu Waste Dumping  
Vettuvankulam Habitat  
Waste from Hyacinth  
20.12.2024 14:30  
8.75633, 77.58975 (±4m)  
Altitude: -16m  
Unnamed Road 627602

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(14)



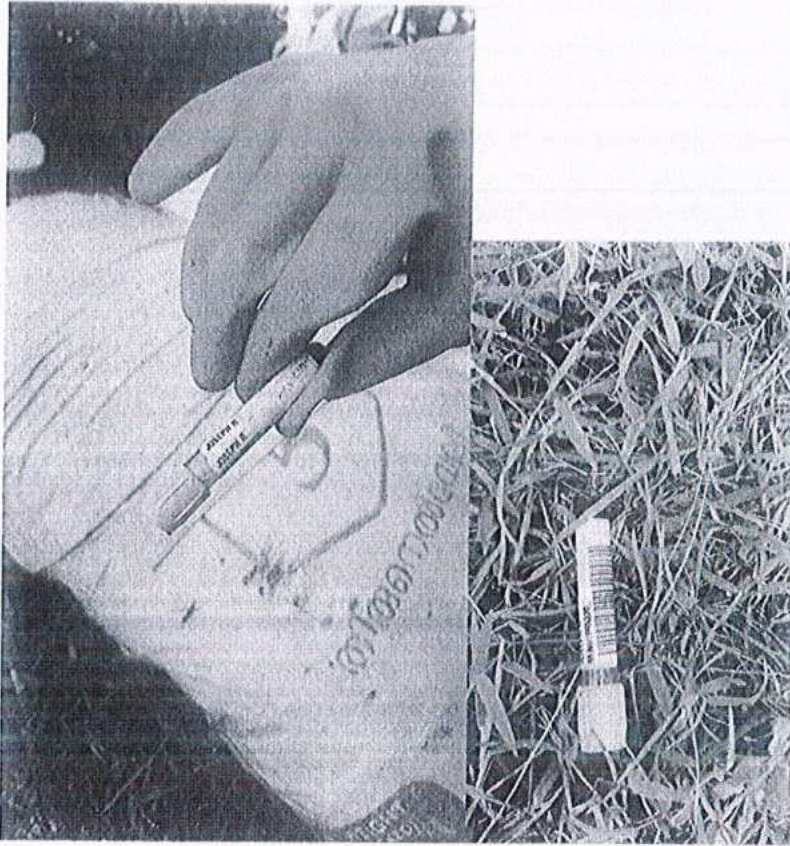
(Red bag with Barcode number 2201011522614)



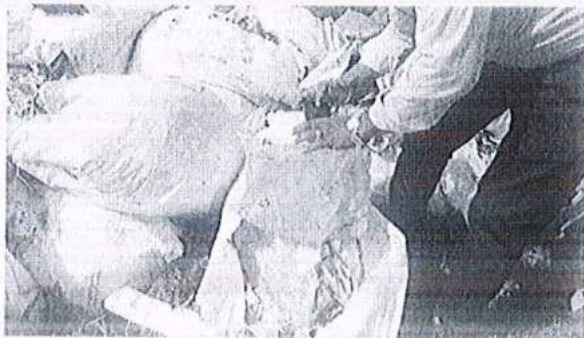
Green bag containing yellow bag



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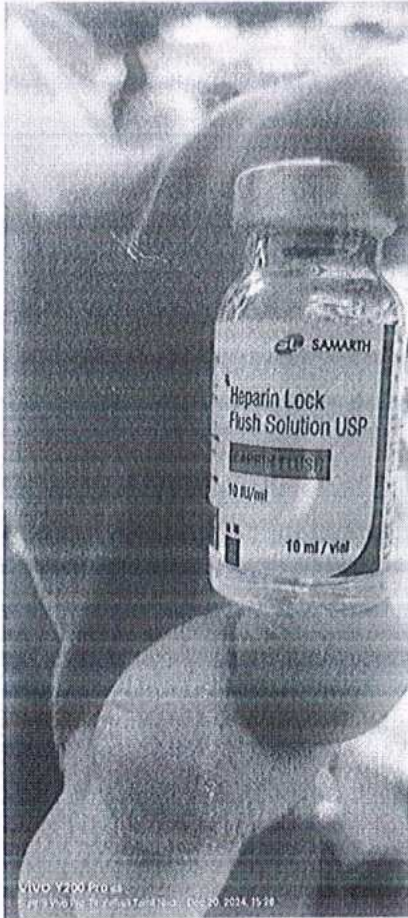


**Vacutainer tubes with patient details**



**Yellow bags Barcode 3201019721925**

(16)

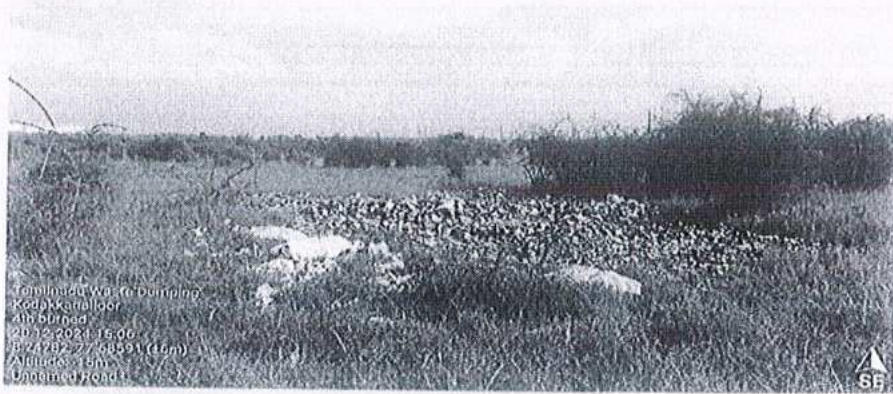


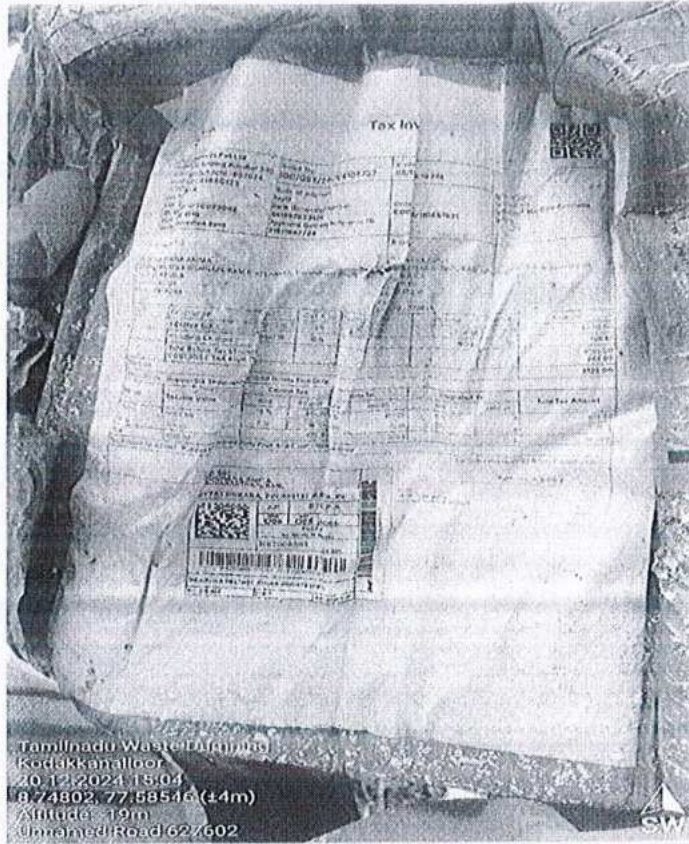
Injection solution

**Location 3 - Kodakkanalloor Panchayath (2 km from previous location)**

The land is Patta land. TN officials informed that Pattadar was out of station. 5 heaps are identified in different locations. One of the heaps is in a burnt state. Mixed wastes including used medicines, masks, gloves etc were found in RCC name printed bags.

*True copy*









**Green bags with used gloves**



Diapers

(22)



Bed cover

True Copy



**Location 4 - Pazhavor Panchayath (2 km from previous location)**

Huge quantity of wastes dumped in land. Land is a Govt grazing poramboke land. During the inspection cattle were seen grazing at the land and were found feeding from these wastes. There were two heaps. One of the heaps was very close to a water body. TN officials informed that it is the drinking water source to cattle. The leachate from the wastes was found leaching to the waterbody. Mixed wastes from Leela Kovalam Hotel, Unsegregated wastes including plastic biomedical waste were found in RCC bags.



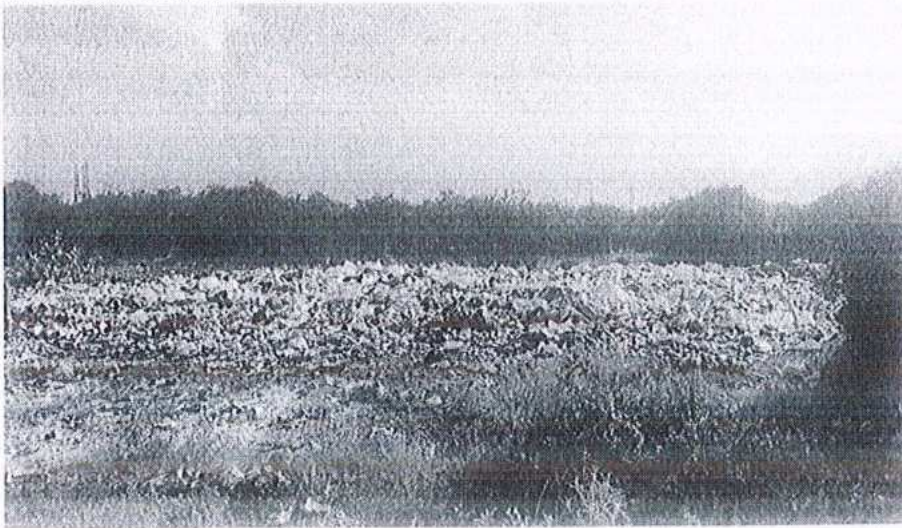
(24)



Artech cinemas

**Location 5 - Kondanagaram (5 km from previous location)**

Largest volume of wastes identified in this location in multiple heaps and in scattered forms. Food waste in sacks was also found among the heaps. Most of them are in completely or in partially burnt state. Waste was also scattered in the area. A large Heaps of shredded plastics were also found in multiple locations. Mixed wastes were found in RCC labelled bags.







Burnt waste



Shredded Plastic



Scattered waste

**Location 6 - Bharathiyar Nagar (2 km from previous location)**

Mixed waste from bulk waste generators especially from various buildings in the TVM corporation area is seen as a heap. A foley's catheter is also seen in the heap. No waste from RCC is found in this location. Some ID cards of Government Departments and ID tag of Reserve Bank of India were also found, which may be from ID markers in and around the Corporation area.



Foleys catheter

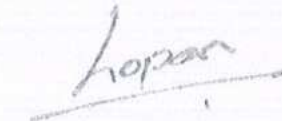


**Findings:**

1. The waste was found to be dumped in 6 locations- Vadakku Ariyanayaki Puram, Vellarikkulam, Kodakkanalloor, Pazhavor, Kondanagaram Panchayat and Bharathiyar Nagar- in single to multiple heaps. Dumping of waste was found to be done in an isolated area with no habitation nearby.
2. Small quantity of biomedical waste (catheter, syringes, used gloves, dressings, tubing, blood collection vacutainer, Injection Vials), a large quantity of general garbage (paper, plastic, cardboard, plastic ), sanitary waste (diapers) and food waste in plastic sacks were found in a mixed form. Green garbage bags containing mixed waste from RCC found in all heaps except Bharatheeyar Nagar. Some green bags with and without biohazard symbols were also found. The officials from IMAGE confirmed that these bags are not supplied by them. The bags with biohazard symbol are supplied by M/s. Amco Trading having Registration from Daman Pollution Control Committee. Registration Number PCC/DDD/G-4951/AA/DB/09-10/2637 and suppliers details as said above were seen printed on those bags.
3. Approximate 210 T ( @ 16 T capacity, 13 nos of Taurus ) of waste would be dumped at all sites. As two heaps in Vadakku Ariyanayakipuram were found to be buried, its quantity could not be assessed. Some heaps at Ariyanayakipuram are within the fencing provided by the Pattadar, which seems to have been dumped long ago. As the gate was closed, its characteristics, source and quantity

could not be verified. A large quantity of shredded plastic was seen dumped at site in a separate heap at Kondanagaram. But its source could not be verified. A large quantity of waste was seen scattered at Kondanaragam which was beyond assessing the quantity.

4. One yellow bag (Barcode 3201019721925) and red bag (Barcode number 2201011522614) supplied by IMAGE were also found in heaps. Details of the hospital identified by IMAGE experts as the bar-coded bags were supplied to Regional Cancer Centre.



Dr. Gopakumar  
Health Officer,  
Thiruvananthapuram  
Corporation



Er. Bincy B.S.  
Environmental  
Engineer,  
KSPCB, Head Office



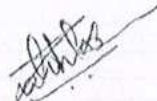
Er. Sabah  
Nazeemudeen  
Environmental  
Engineer,  
KSPCB,  
District Office,  
Thiruvananthapuram




Dr. Sidharthan B,  
Joint Secretary,  
South Zone, IMAGE



Er. Mohamed Zachariya A.  
Assistant Engineer, KSPCB,  
Regional Office, Thiruvananthapuram



Er. Rahul R.  
Assistant Engineer, KSPCB,  
District Office,  
Thiruvananthapuram



Sri. Sujith S.L.  
South Zone,  
Coordinator(GJ),  
CBWTF, IMAGE

**ANNEXURE**

## Officers from Kerala

1. Dr. Gopakumar, Health Officer, Thiruvananthapuram Corporation
2. Er. Bincy B.S. , Environmental Engineer, KSPCB, Head Office
3. Er. Sabah Nazeemudheen, Environmental Engineer, KSPCB, District Office, Thiruvananthapuram
4. Dr. Sidharthan B., Joint Secretary, South Zone , IMAGE
5. Er. Mohamed Zachariya A., Assistant Engineer, KSPCB , Regional Office, Thiruvananthapuram
6. Er. Rahul R., Assistant Engineer, KSPCB, District Office, Thiruvananthapuram
7. Sri. Sujith S.L., South Zone, Coordinator(GJ), CBWTF, IMAGE

## Execution Report – REMOVAL OF DUMPED WASTE FROM VARIOUS LOCATIONS IN THIRUNELVELI DISTRICT

Hon. National Green Tribunal (NGT) South Zone, Chennai registered suo-motu case in O.A. No. 312/2024(SZ) following reports of dumping of waste including biomedical, food, plastic and other waste from Kerala in Kodaganallur and Palavoor villages in Tirunelveli district of Tamil Nadu and subsequent registration of police cases. The NGT directed Government of Kerala (GoK) and the Kerala State Pollution Control Board (KSPCB) to take immediate action to remove the dumped waste within a period of 3 (three) days from the date of the order.

### *Action Plan and Implementation:*

In compliance with the NGT's directives, the **Government of Kerala** swiftly initiated measures to ensure the removal and disposal of the waste. **Clean Kerala Company Ltd. (CKCL)**, a Government of Kerala undertaking, was entrusted with the task of managing the waste removal operations. This process was carried out under the supervision of **Kerala State Pollution Control Board** with coordination from Thiruvananthapuram Corporation, including representatives from the **Tamil Nadu Pollution Control Board (TNPCB)** and representatives from local administration Tirunelveli.

The following report outlines the detailed actions taken at each site from **22nd December 2024** onwards. The team, led by Thiruvananthapuram Assistant Collector Sakshi Mohan, arrived in Tirunelveli District with KSPCB officials, including the health officer of Thiruvananthapuram Corporation, and supported by the team from CKCL and 16 trucks on **22nd December 2024** to commence the cleanup process. with active involvement from TNPCB and local administration officials.

### *Assigned Coordination Team:*

The following officers were responsible for coordinating the operations on-site:

- **KSPCB Officers:** Er. Sreetha A.M., Er. Saritha R., Er. Mohamed Zachariya A., Er. Rahul R., Er. Vishnu U.R., Er. Nandhu H., Er. Benoy A.V.
- **Thiruvananthapuram Municipal Corporation:** Gopakumar R.S. (Health Officer), Sreekanth K S., Shinu S. Das, Kiran V G., Arunkumar A.R. Pramod S.V.
- **CKCL:** Anikumar (Administrative Officer), Sreejith L.K. (Project Manager), Krishna Sambath (District Manager). Pyare Lal (Nodal officer), Bivin Govind.
- **Suchitwa Mission –** Arun Joy (Assistant Coordinator)

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*Details of the Operations:*

**Site 1: Vadakku Ariyanayakapuram**

Work commenced around 10:30 PM with 1 truck (Vehicle No. KL34H 5038) and 1 excavator, accompanied by 2 workers. The truck was provided by CKCL, and the excavator was arranged by the Tamil Nadu Government (TN Government).

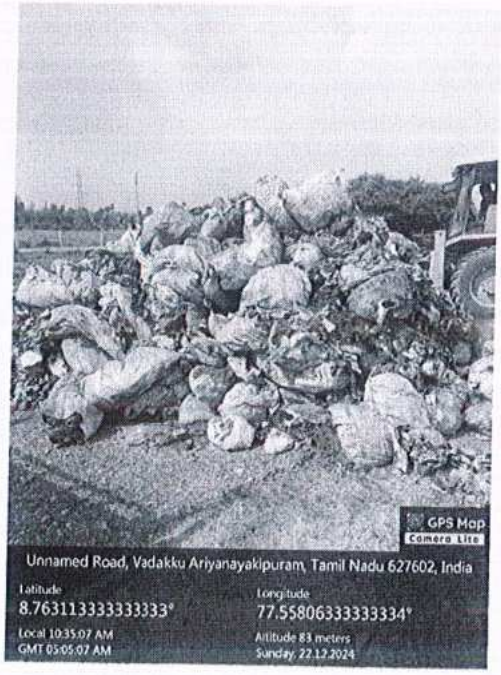
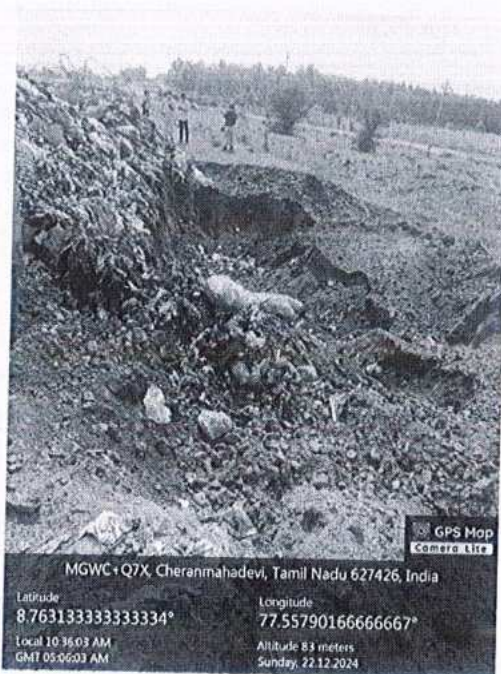
Multiple heaps were found at the site, including both completely and partially burnt wastes. The waste was found to be in a buried state. As the waste was buried under soil, it was excavated, which increased the quantity of waste significantly. Initially, it was assessed that a single vehicle would be sufficient, but due to the large volume of mixed waste, it became clear that additional transportation was required. Hence, an additional vehicle (Vehicle No. TN 32 AQ 8539) was arranged by CKCL.

The work at Vadakku Ariyanayakapuram was completed by around 5:00 PM. All partially and completely burnt waste was successfully removed from the site. The attached photos illustrate the condition of the site before and after the cleanup.

***Vadakku Ariyanayakapuram Location 1***



**Site condition - before and after**



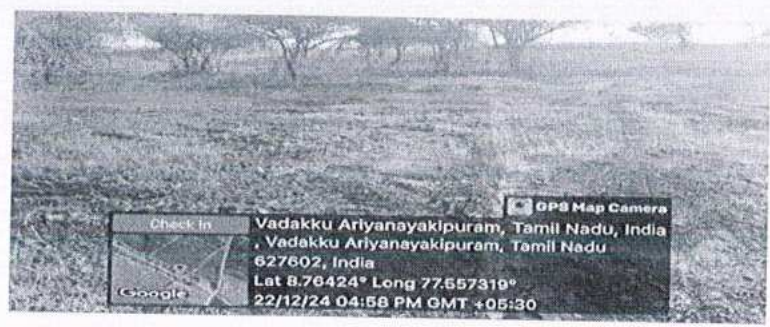
Digged out waste from the site

*Vadakku Ariyanayakipuram Location 2*

Before



After



Site condition - before and after

*True Copy*

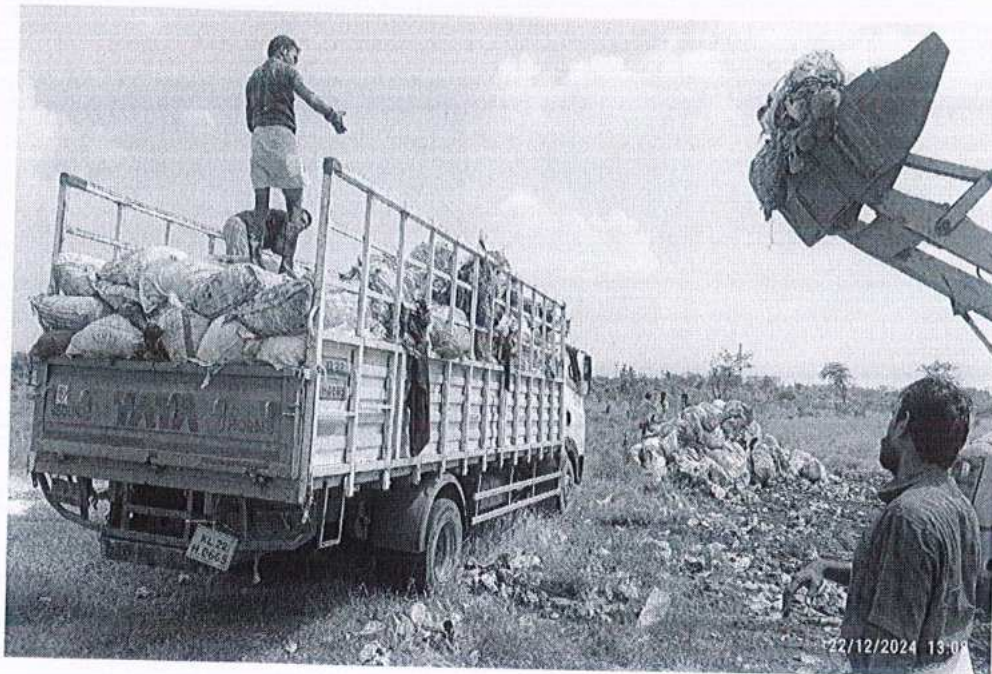
## Site 2: Vellalankulam

It was planned to finish the work at Vadakku Ariyanayakapuram first and then proceed to Vellalankulam site. But based on a request from Tamil Nadu Government officials, work commenced at Vellalankulam (Site 2) at around 12.30pm. An additional truck (Vehicle No. KL22H 0665) was arranged, and 2 workers were assigned to the site. A single mixed waste heap was observed, consisting of small quantities of biomedical waste (such as infected cotton, vacutainer tubes, gloves, catheters, syringes), sanitary waste (diapers), and leftover food waste. The District Collector of Tirunelveli visited the Vellalankulam site and instructed that the area be thoroughly cleaned and disinfected, with no trace of waste remaining. In response to these directions, the team directed to handpick all the waste and disinfect the site accordingly. The cleanup and disinfection at Vellalankulam were completed by approximately 3:00 PM. The attached photos below illustrate the condition of the site before and after the cleanup.



Site condition - before and after

*True Copy*



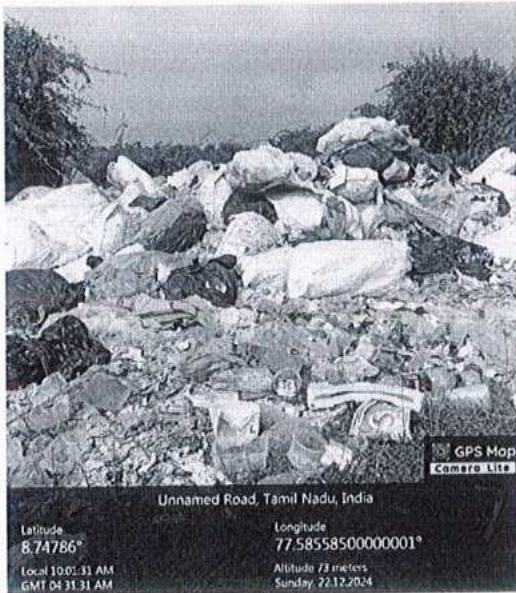
**Removing waste from Vellalankulam site**

### **Site. 3 – Kodaganallur**

Dumped waste including plastic, food, hospital and other waste were found piled up in 4 distinct heaps at the site and a small heap of burnt waste was also found in the nearby premise. Removal of dumped waste started around 10 am on 22/12/2024 with the aid of 2 mechanical diggers (JCB), trucks and workers .

Heap 1 & 2 were adjacent to each other and mainly plastic & solid wastes were found in the said heaps. Waste from heap 1 was completely removed and loaded to truck 1 by around 11.30am. A small heap of burnt waste mainly including plastic waste was located nearby to heap 1 & 2. Loading of waste from heap 2 and burnt waste from the nearby area started around 11.45 am and the same was completed removed and loaded in truck 2 by around 12.15 pm. Instructions were given to the workers to collect the leftovers in these locations.

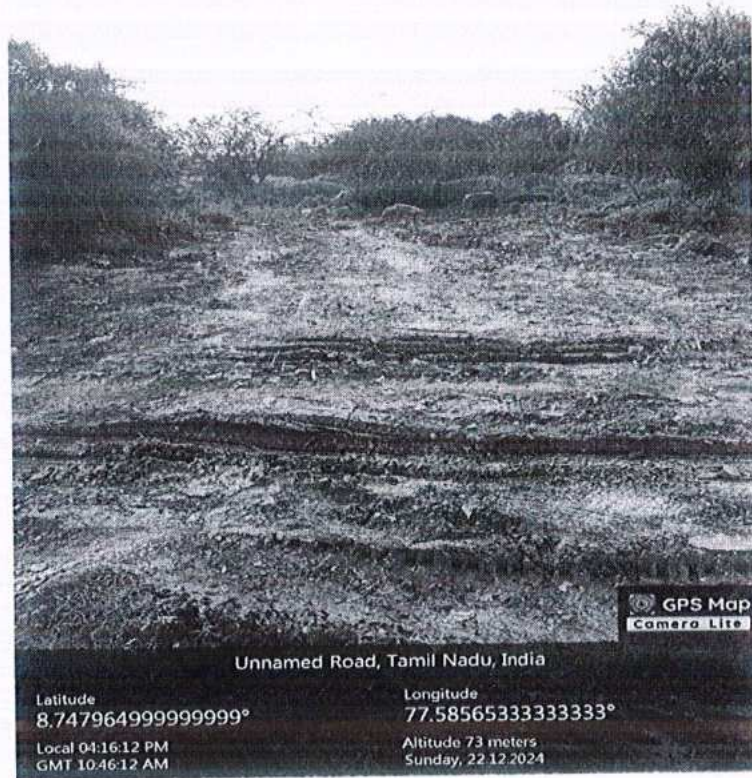
(37)



Heap No.1 – initial stage

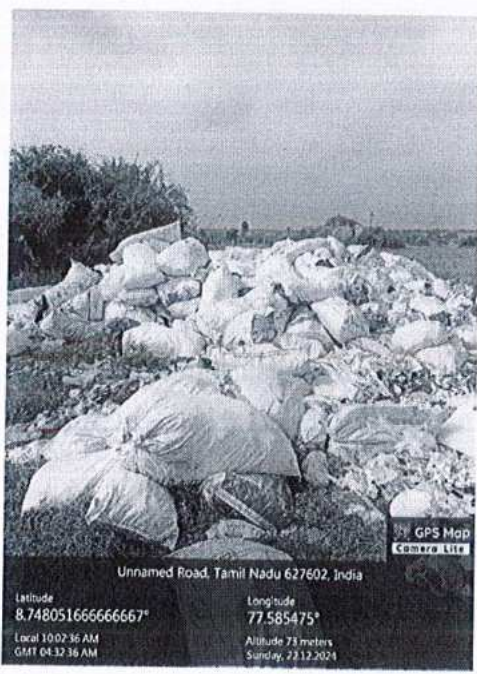


Removing waste from Heap No.1

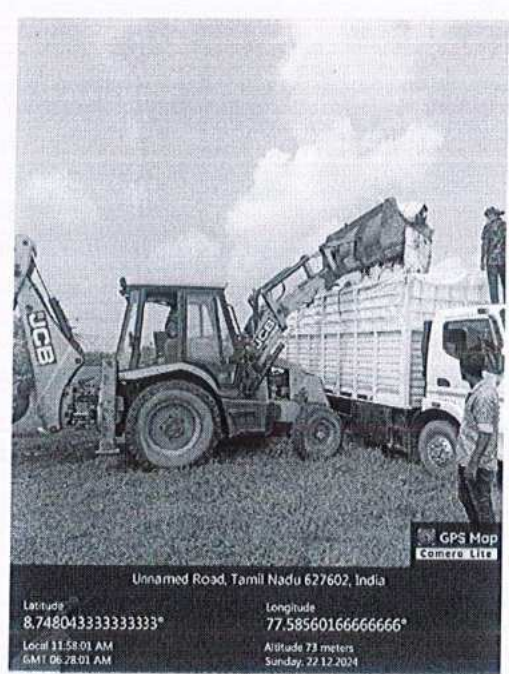


Heap No.1 location after waste removal & disinfection

True Copy



Heap No.2 – initial stage



Removing waste from Heap No.2

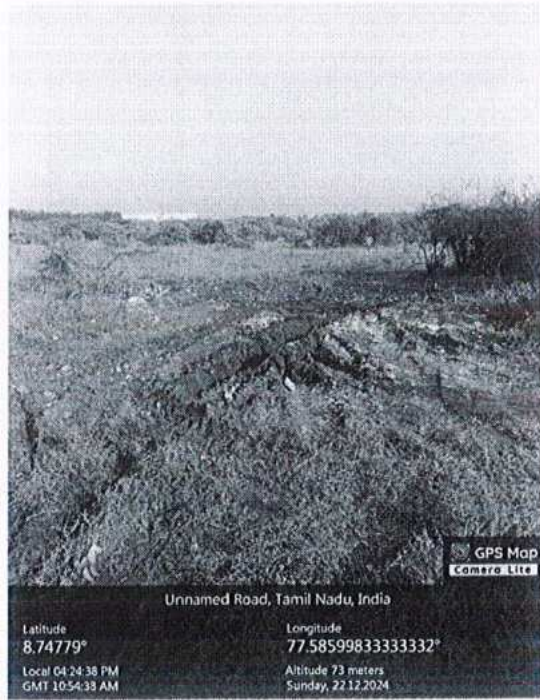


Heap No.2 location after waste removal & disinfection

True Copy

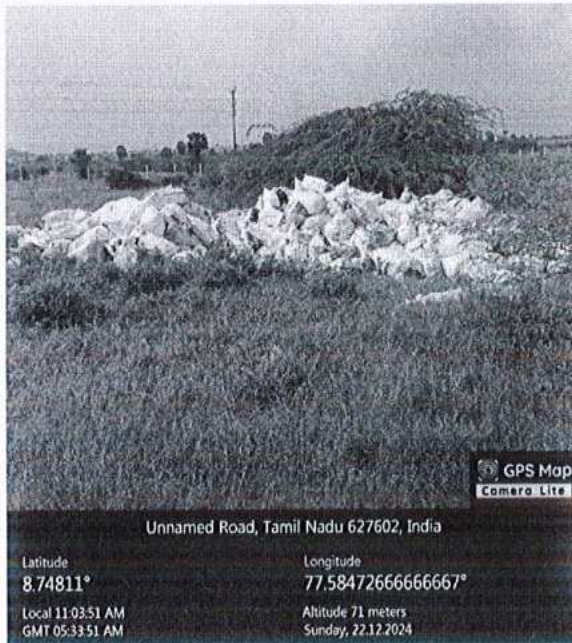


**Small heap of burnt waste**

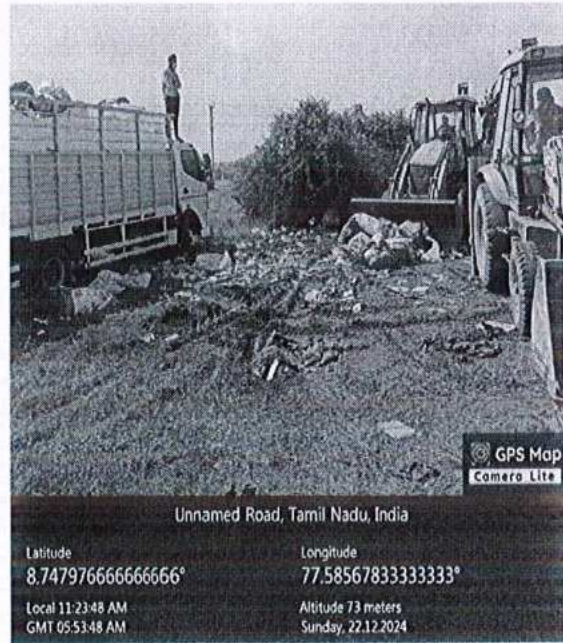


**Location after removal of burnt waste**

Attention was then shifted to heap 3 where mainly plastic & solid waste was found dumped in sacks. Scattered waste was minimal at this location. Loading of waste started by around 12.30pm. Entire waste from the heap was transferred to truck 3 by 1.15pm.



**Heap No.3 – initial stage**

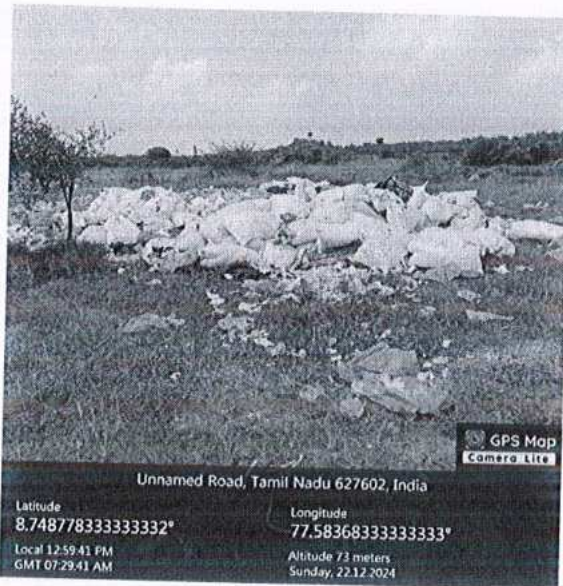


**Removing waste from Heap No.3**



**Heap No.3 location after waste removal & disinfection**

Removal of waste from heap 4 started around 2.30 pm. mixed waste including hospital waste, plastic waste and solid waste was found in scattered condition. Blue and green colour plastic bags were also noticed in the heap. Unfilled Diet Requisition slip of Regional Cancer Centre and some syringes were spotted. Keycards and large number of foot wears with the emblem of Hotel Leela, Kovalam was also spotted. Waste from the location was fully transferred to truck 4 by 3.45 pm.



**Heap No.3 – initial stage**



**Removing waste from Heap No.3**

*True Copy*

(A1)



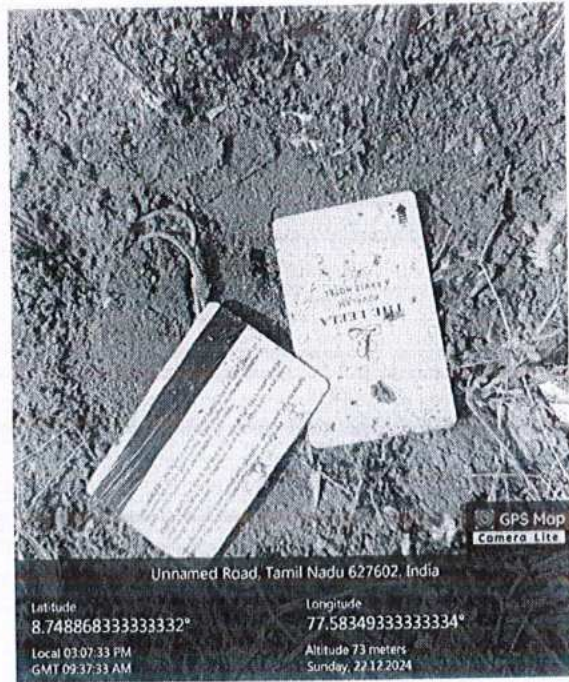
**Slip of RCC, Trivandrum**



**Syringes found among the dumped waste**

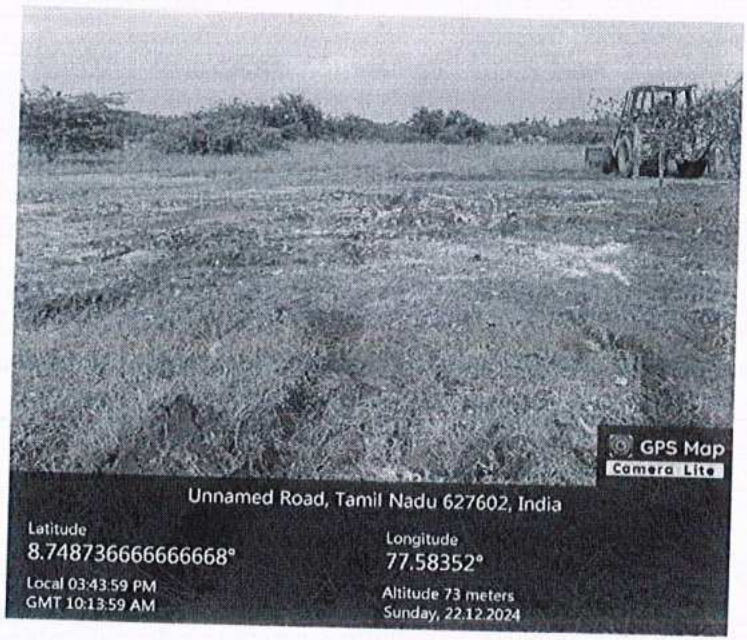


**Footwears with the logo of Leela Hotel**



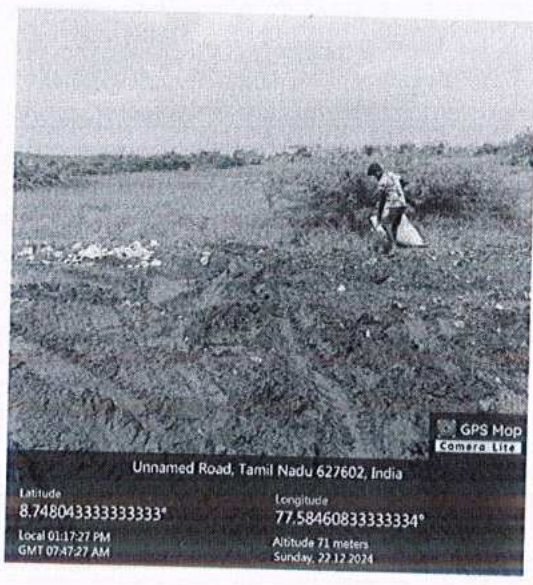
**Keycards of Leela Hotel**

*Tare Copy*

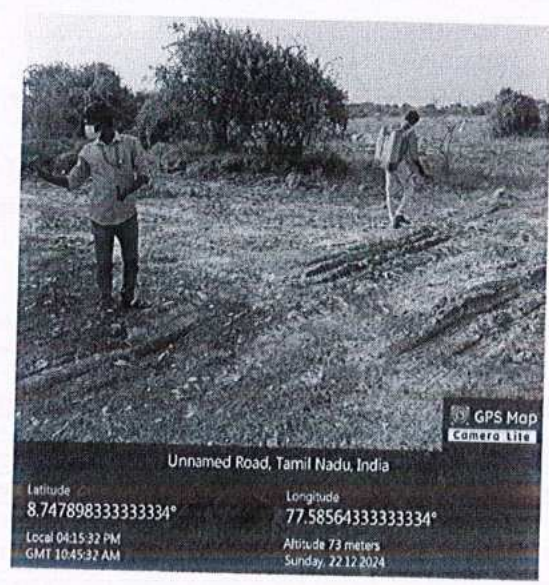


**Heap No.4 location after waste removal & disinfection**

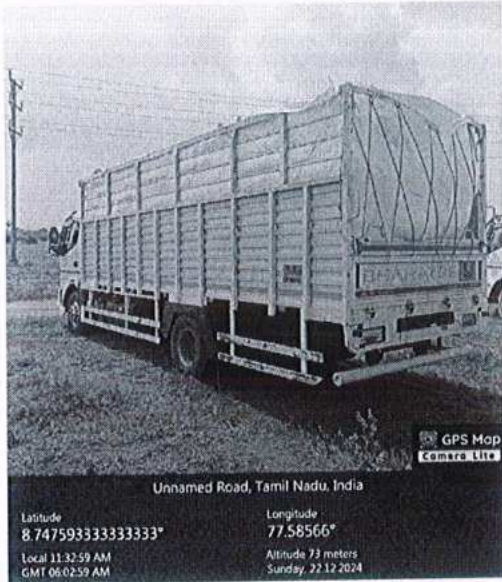
Leftovers from all 5 heaps were collected and gathered by workers and the same was transferred to truck 4. After completely removing the dumped waste from each location, the site was disinfected with bleaching powder and lotion. Total of 4 trucks were fully loaded and it was ensured that the trucks were properly covered before transportation. Work was fully completed by around 4.45 pm.



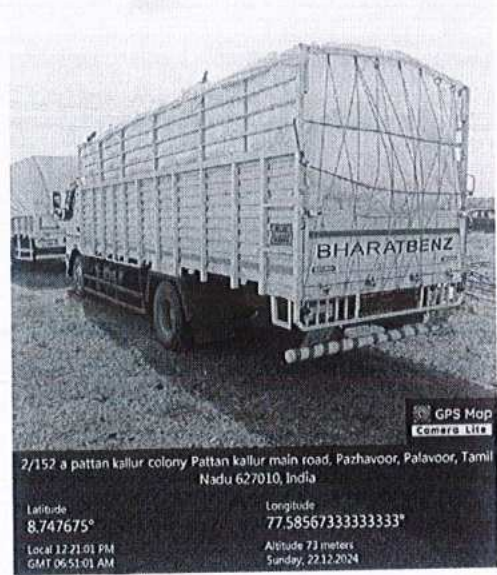
**Collecting leftovers from the site**



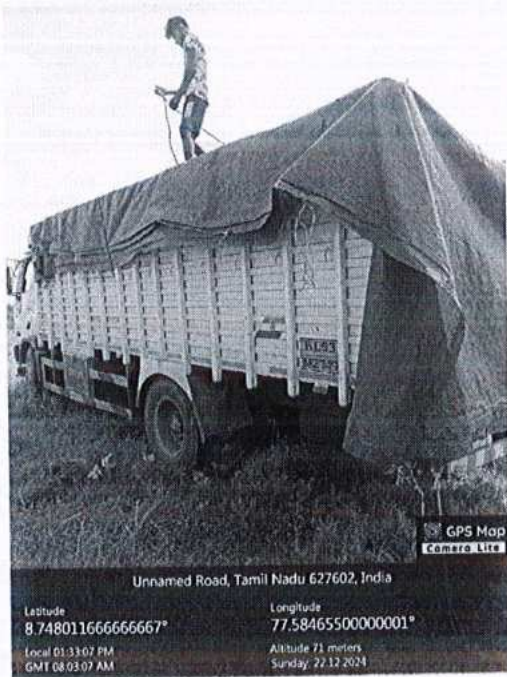
**Disinfecting the site**



Truck No.1 after fully loading waste



Truck No.2 after fully loading waste



Truck No.3 after fully loading waste



Truck No.4 after fully loading waste

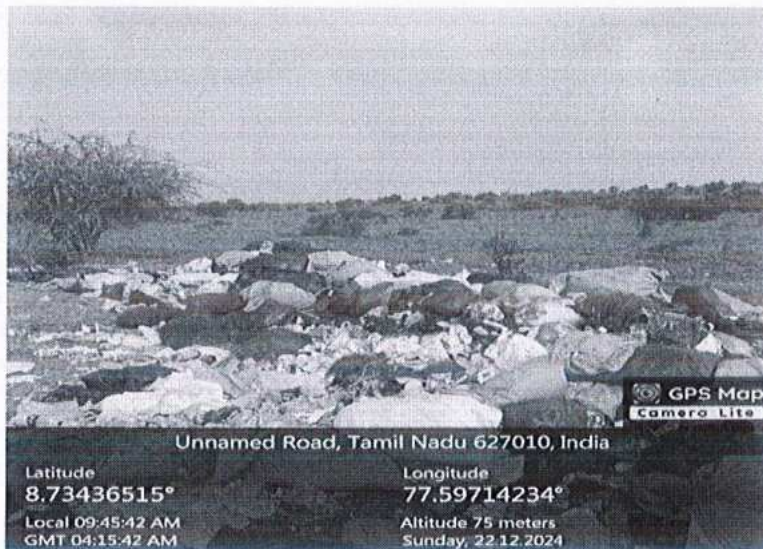
True Copy

### Site. 4 – Palavoor

The area was littered with waste, some of which had been dumped into stagnant water created by rainfall. At two locations, piles of waste had been set on fire, leaving behind ashes. Most of the waste consisted of general solid waste packed in plastic bags, including green bags from the Regional Cancer Centre (RCC). These green bags contained bio-medical waste such as medicine covers, syringe wrappers, used syringe bodies without needles, gloves and more.

The cleanup at the Palavoor site began at 9:45 AM with two trucks and four JCBs. Initially, two JCBs were used to gather the scattered waste, while the other two were tasked with collecting waste from the waterlogged areas. CKCL was assigned the task of arranging trucks and workers for the dump sites. They were instructed to provide 4 trucks and 10 workers, but only 2 trucks and 2 workers were present in the morning. By 12 PM, the first two trucks were fully loaded, and the third truck arrived at 12:30 PM. Subsequently, three more trucks arrived at 3:30 PM, 5:15 PM, and 6:30 PM. However, since the collector had ordered to stop the work at 6:30 PM, the last truck could not be completely filled. The remaining 5 trucks were completely filled.

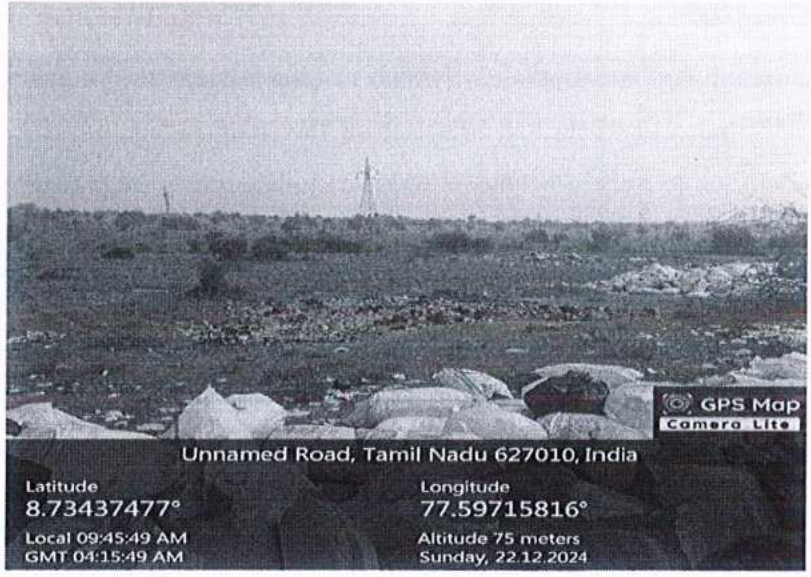
On the second day, the task was assigned to Er. Mohammed Zachariya (AE, KSPCB) who began work at 9 AM with 1 truck and 2 JCB. The second truck arrived at 10 AM. While loading the truck, one of the JCB was malfunctioned and work was delayed until the replacement arrived. Meanwhile, workers were assigned to hand-pick the scattered waste from the waterlogged areas. By 3 PM, the site was fully cleared, disinfected, and the trucks were completely loaded. A total of 7 trucks were required to completely remove the waste from the Palavoor site.



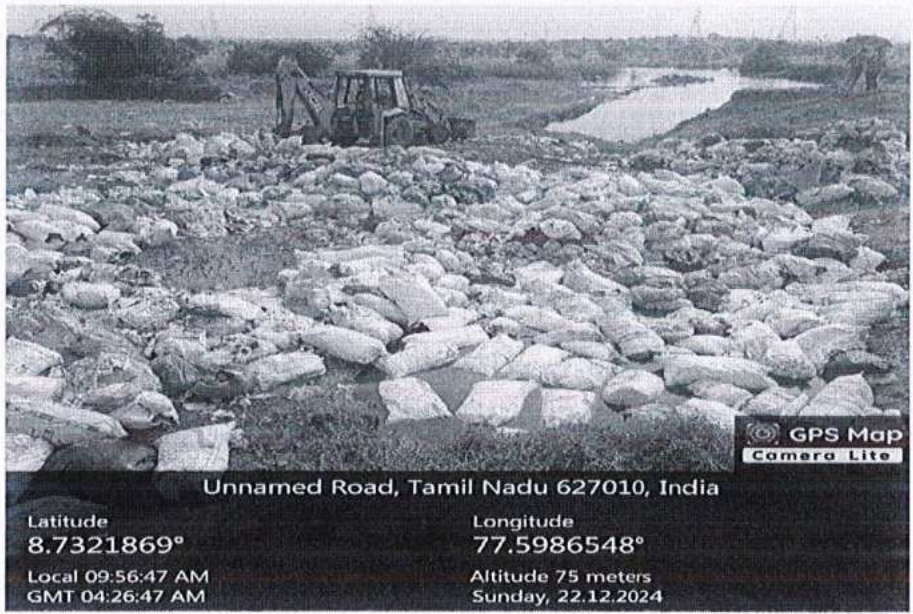
Scattered waste

True Copy

(A5)



**Burned waste pile**



**Waste in water logged area**

*True Copy*



GPS Map  
Camera Lite

Unnamed Road, Tamil Nadu 627010, India

Latitude 8.73438352° Longitude 77.59788947°  
Local 09:58:43 AM Altitude 75 meters  
GMT 04:28:43 AM Sunday, 22.12.2024

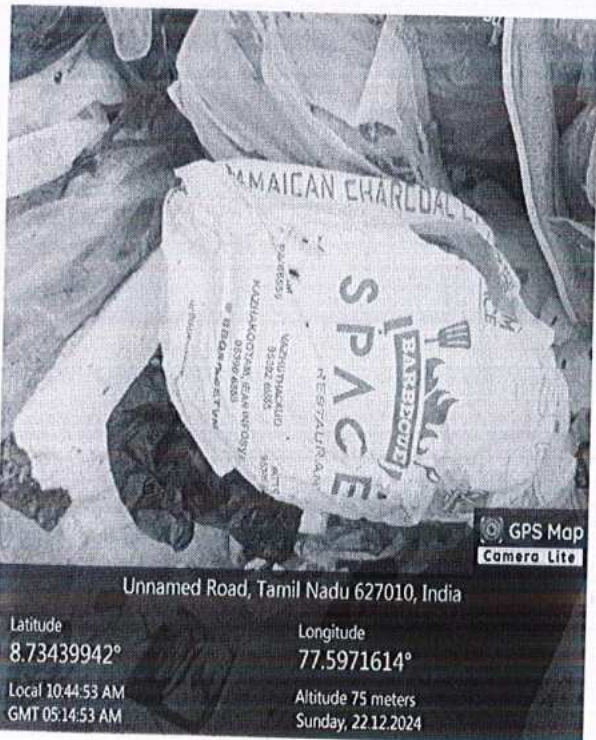


GPS Map  
Camera Lite

Unnamed Road, Tamil Nadu 627010, India

Latitude 8.73439469° Longitude 77.59789868°  
Local 09:58:27 AM Altitude 75 meters  
GMT 04:28:27 AM Sunday, 22.12.2024

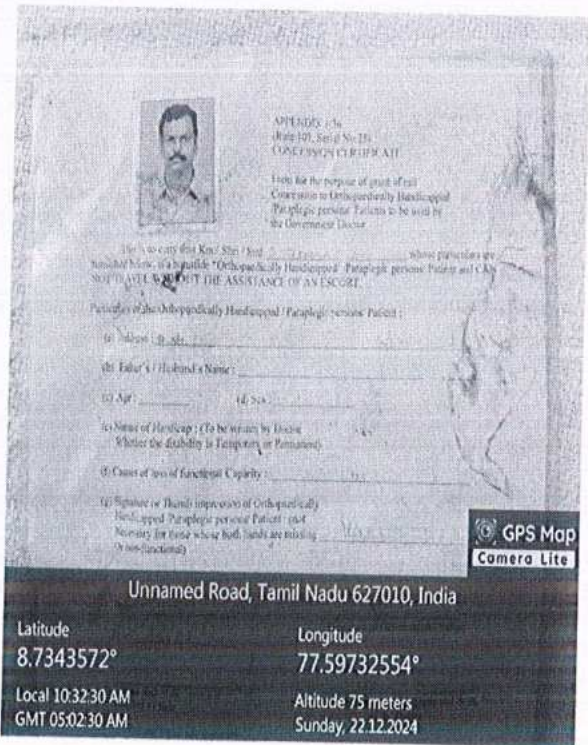
### Waste from RCC



GPS Map  
Camera Lite

Unnamed Road, Tamil Nadu 627010, India

Latitude 8.73439942° Longitude 77.5971614°  
Local 10:44:53 AM Altitude 75 meters  
GMT 05:14:53 AM Sunday, 22.12.2024



GPS Map  
Camera Lite

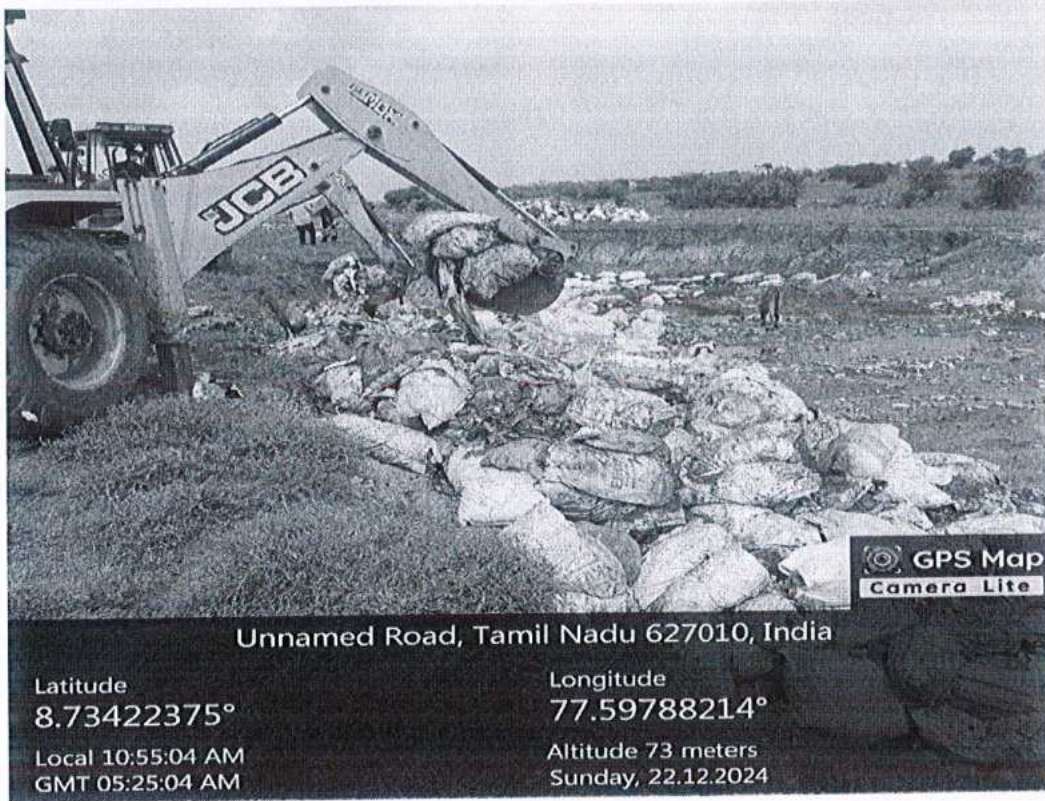
Unnamed Road, Tamil Nadu 627010, India

Latitude 8.7343572° Longitude 77.59732554°  
Local 10:32:30 AM Altitude 75 meters  
GMT 05:02:30 AM Sunday, 22.12.2024

### General Solid Waste

True Copy

(47)

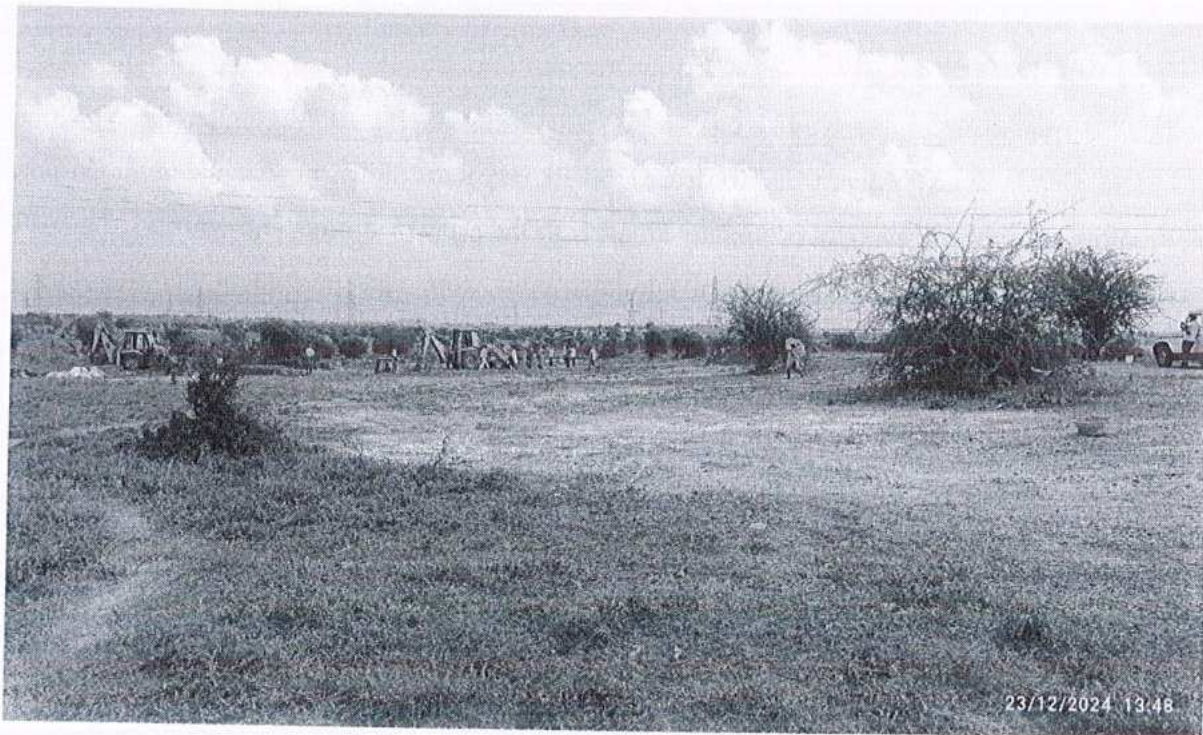


Collecting waste from the water logged area

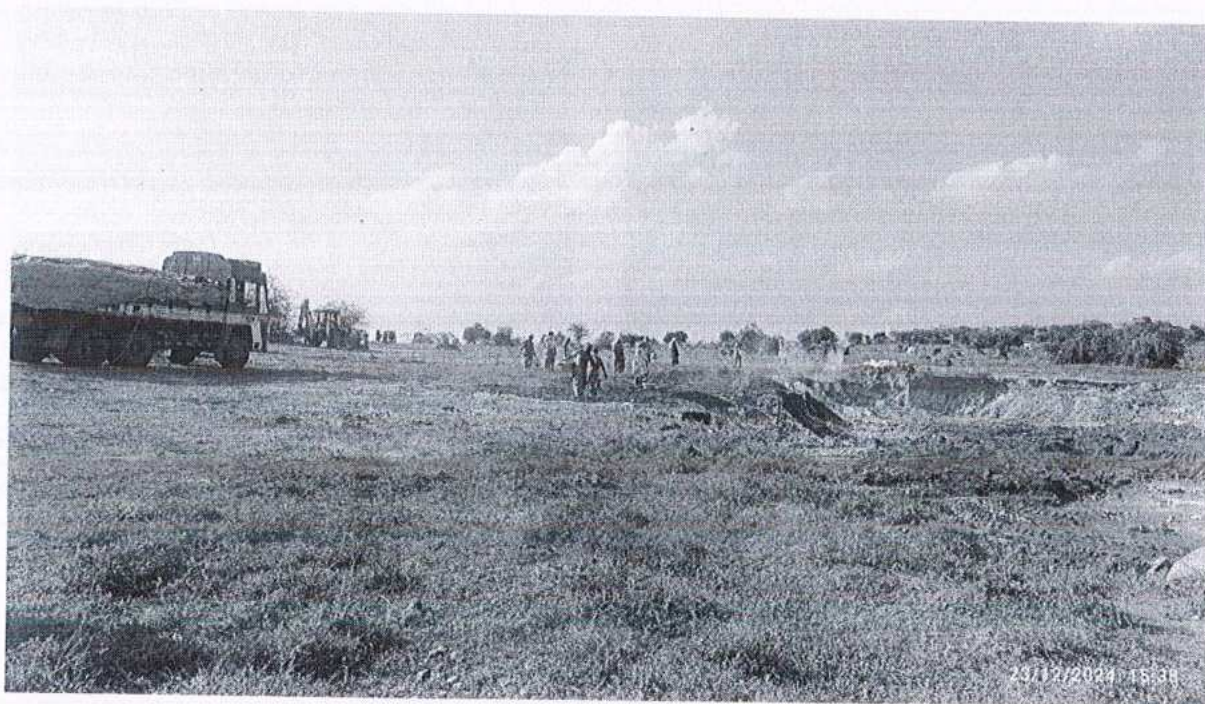


Loading into trucks

True Copy



**Site cleared and disinfected**



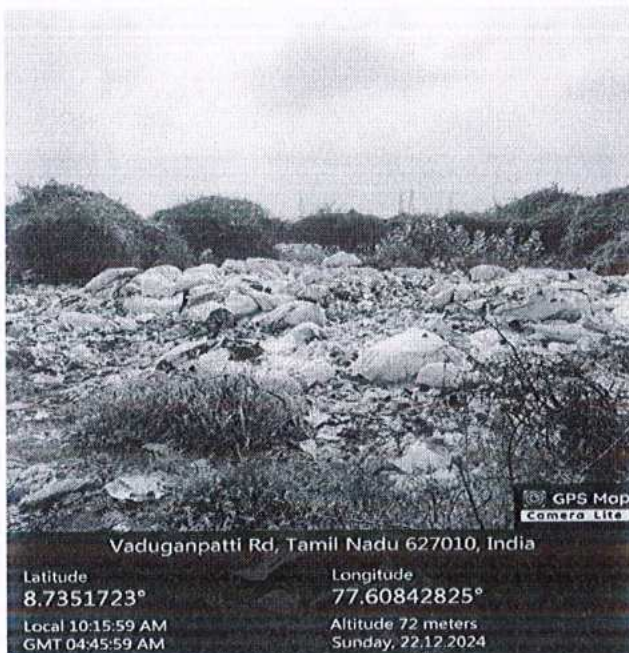
**Site cleared and disinfected**

*True Copy*

(A9)

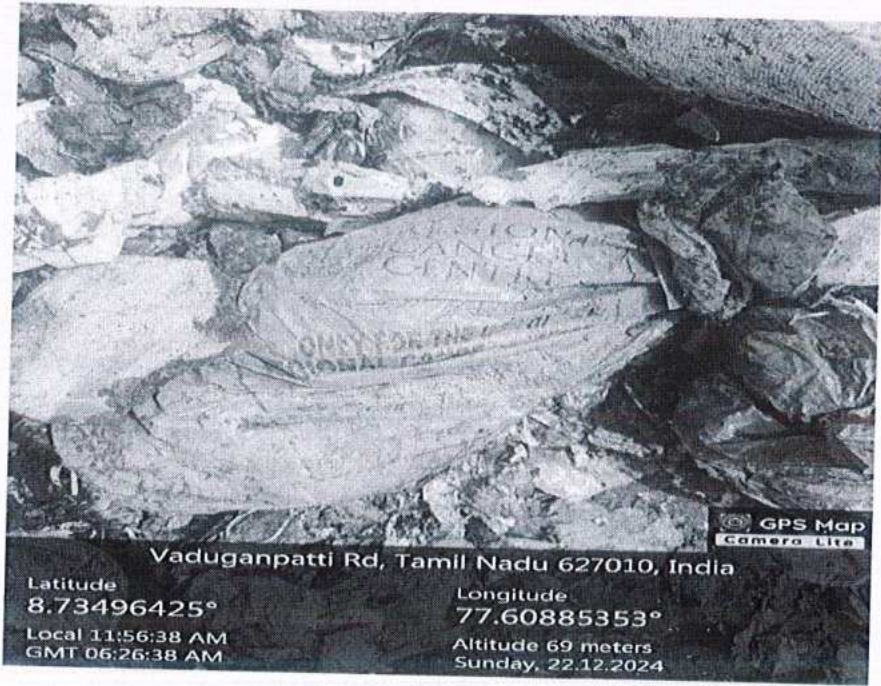
## Site. 5 – Kondanagaram

The clearing work commenced at this site on 22/12/2024 at 11.30 AM under the leadership of officials of the Kerala State Pollution Control Board, health inspector of Thiruvananthapuram Corporation and the employees of the Clean kerala company along with the crew of drivers and workers. The officials from TNPCB and representatives from local administration were also present at the site during the operation. The waste was observed as being scattered in more than 19 heaps over an area with a radius of 50 meter, with most of the heaps being completely and partially burned. It was observed that the general solid wastes such as plastic covers, Ghee bottle, oil bottle, used cloths etc are mixed with and Bio medical wastes such as empty tablet covers, used mask, gloves and including sanitary diapers. The majority of the wastes were found wrapped in green colour bag bearing the hospital name of Regional Cancer Centre, Trivandrum. A large heap of waste was present, consisting of crushed pieces of the water bottle label and shredded plastic fragments. It was presumed to be the residual waste generated after the shredding process of used drinking water bottles. The photographs along with Latitude and Longitude taken during operation are attached below.



Mixed general solid wastes with biomedical wastes

True Copy



Green colour bag bearing the name of RCC Trivandrum



Medicine bottles and Tablet covers



Heap of Shredded plastic & bottle

True Copy

(5)



Vaduganpatti Rd, Tamil Nadu 627010, India  
Latitude 8.73379643° Longitude 77.60885282°  
Altitude 72 meters  
Sunday, 22.12.2024  
Local 12:11:51 PM  
GMT 06:41:51 AM



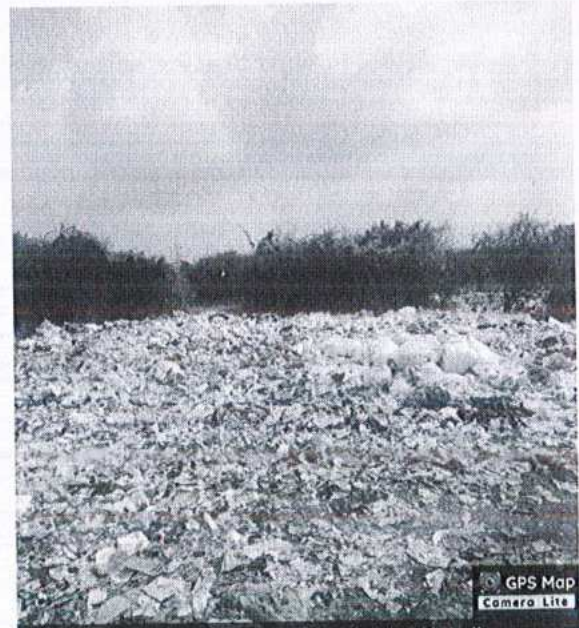
Vaduganpatti Rd, Tamil Nadu 627010, India



Vaduganpatti Rd, Tamil Nadu 627010, India



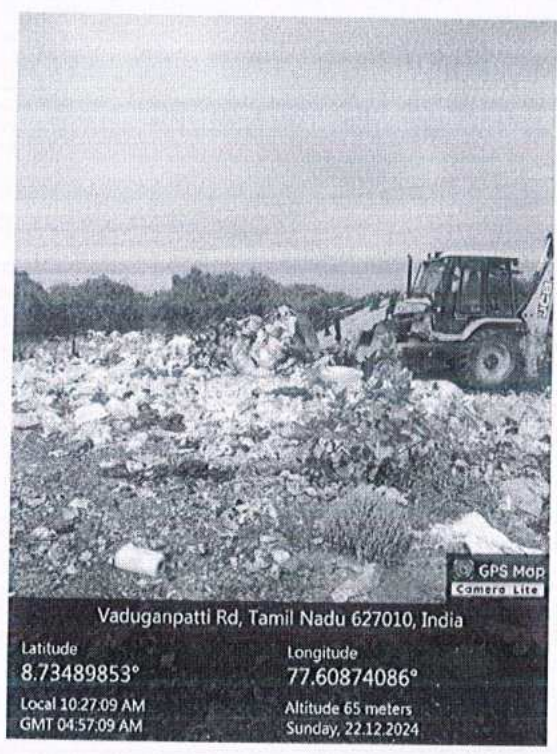
Vaduganpatti Rd, Tamil Nadu 627010, India  
Latitude 8.73379643° Longitude 77.60941049°  
Altitude 68 meters  
Sunday, 22.12.2024  
Local 12:11:51 PM  
GMT 06:41:51 AM



Vaduganpatti Rd, Tamil Nadu 627010, India  
Latitude 8.7349466° Longitude 77.60876015°  
Altitude 69 meters  
Sunday, 22.12.2024  
Local 10:27:43 AM  
GMT 04:57:43 AM

True Copy

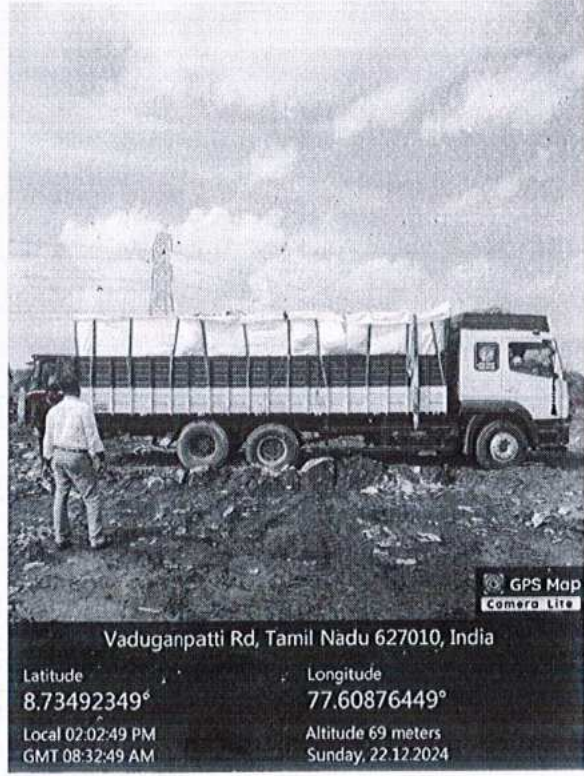
Since a large quantity of waste was dumped in this location, it was difficult to remove all those waste in a single day. Moreover, the work was temporarily halted after 6 PM in accordance with the District Collector's order to the cessation of operations due to insufficient sunlight. On the first day before halting the work, about 85008 kg of waste was removed and loaded in 5 trucks. However, one of the trucks was stuck in the mud and it was left there. The 4 loaded trucks with 58988 kg of waste were dispatched to Kerala on 22/12/2024.



Waste removing and loading into trucks

True Copy

(53)

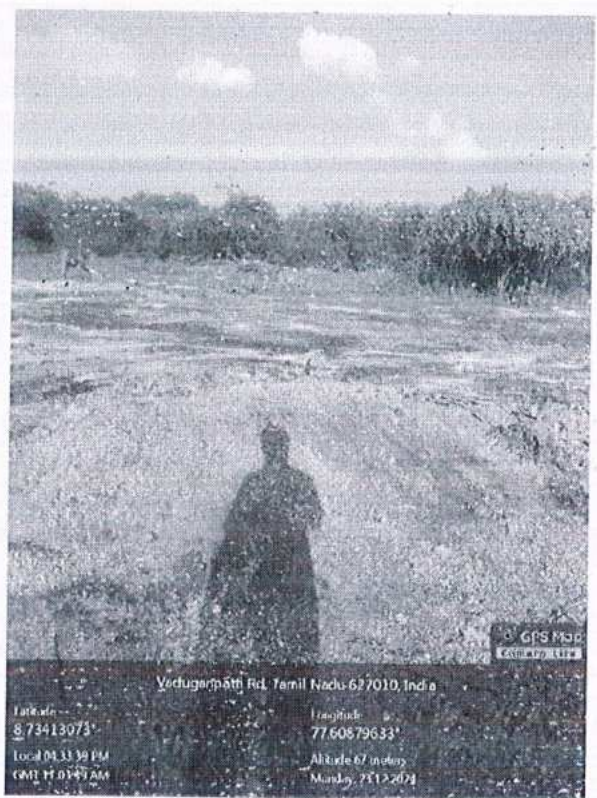
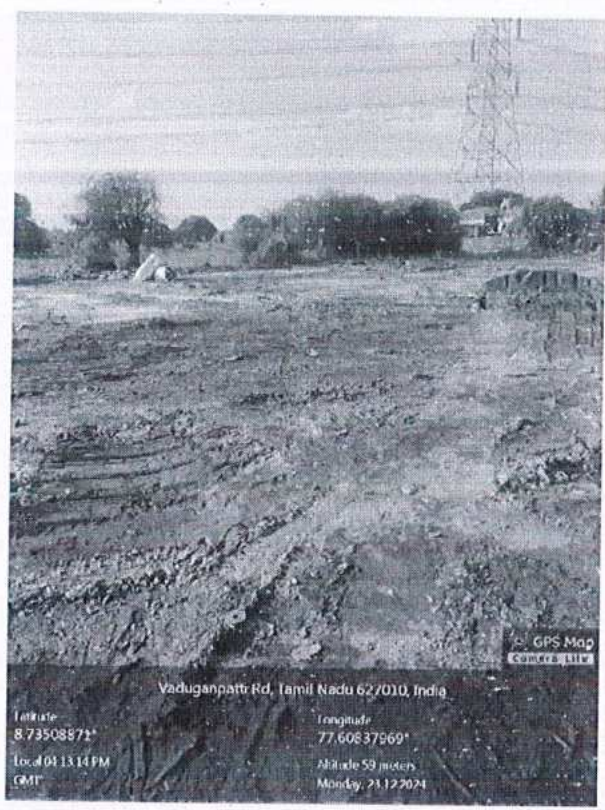


Remaining waste removal on the Kondanagaram site was resumed on 23/12/2024 at 11 AM. The remaining wastes were removed and total quantity of about 52585 kg was loaded in 5 trucks. Meanwhile, workers were also arranged to hand-pick the scattered litters as far as possible. And later the site was disinfected with bleaching powder. The photographs after the clearing are attached here.

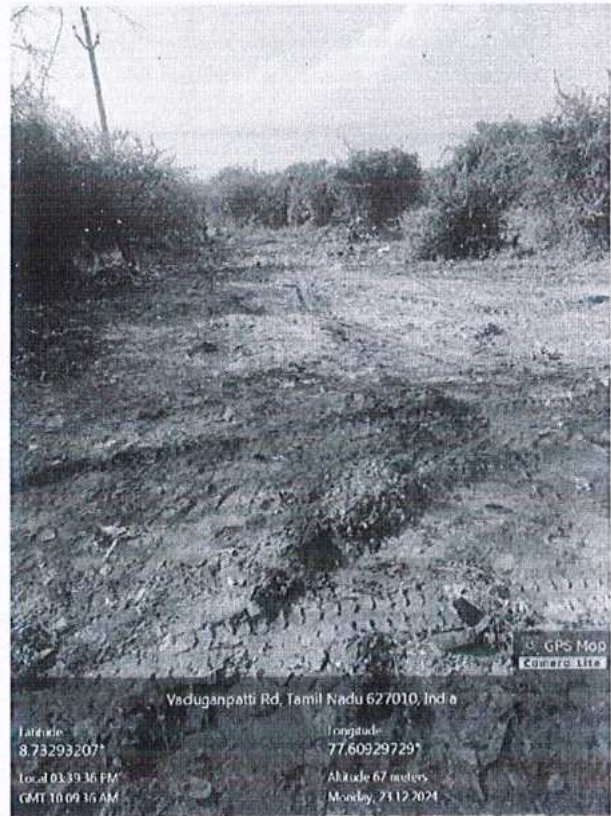
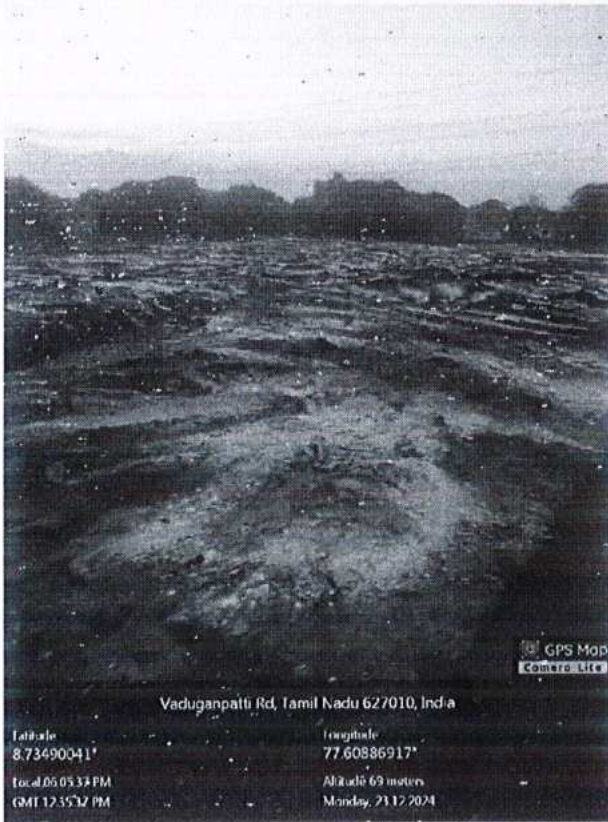
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Manual collection of leftovers from site



(55)



### Kondanagaram site cleared and disinfected

#### Site. 6 – Bharatheeyar Nagar

Disposed waste was observed at two different locations in Bharatheeyar Nagar. At the first location, it consisted of a heap of mixed waste, while at the second location, it was shredded plastic. Bharatheeyar Nagar is in close proximity to Kondanagaram, and due to initial logistical constraints, it was decided to begin waste clearance at Kondanagaram, which had a larger volume of waste spread across seven locations, before proceeding to Bharatheeyar Nagar. Waste clearance at Bharatheeyar Nagar commenced on December 22, 2024, at 5:40 PM at the first location, using a truck and JCB. However, work was temporarily halted at about 6:30 PM following instructions from the District Collector, Tirunelveli, and the truck was not loaded. It was decided to continue the work at this location the following day. The operation resumed the next day, during which two trucks were loaded to remove all the waste from the first location. At the second location, where shredded plastic was scattered, two trucks were deployed to complete the waste removal. After the waste was cleared, scattered litter was manually

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collected, and the site was disinfected with bleaching powder. In total, four trucks were utilized for the complete cleanup of Bharatheeyar Nagar. The details provided by TNPCB regarding trucks used and the quantity of waste removed are submitted in Table 2 in Annexure 1. Geotagged photographs documenting each stage of the process are attached for reference.



**Commencement of waste clearing activities in Location 1, Bharatheeyar Nagar on 22.12.2024**



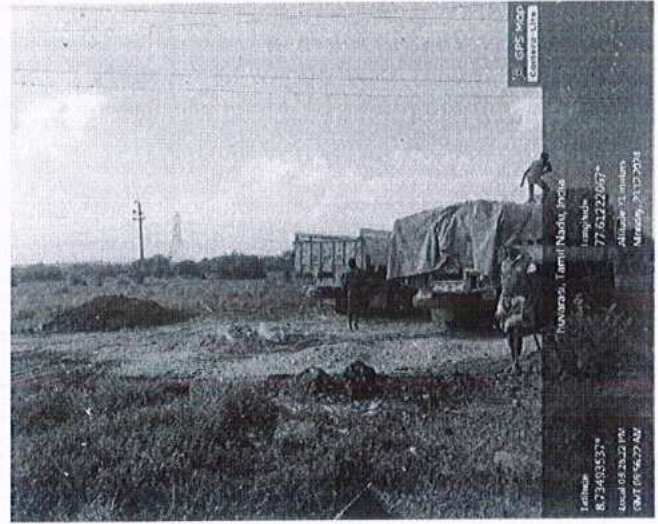
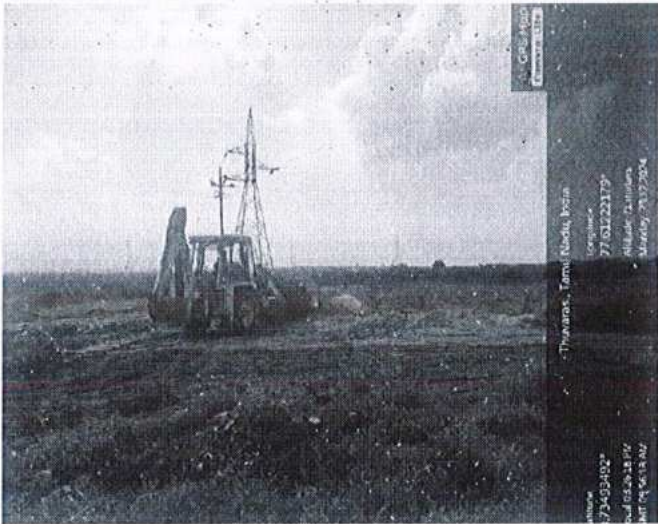
**Resumption of waste clearing activities in Location 1, Bharatheeyar Nagar on 23.12.2024**



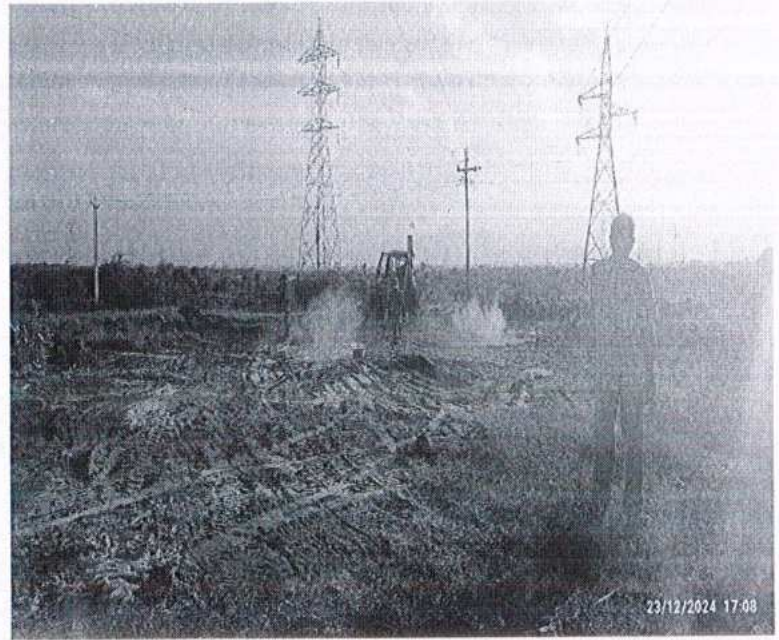
**Location 1, Bharatheeyar Nagar after waste removal and disinfection**

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(57)

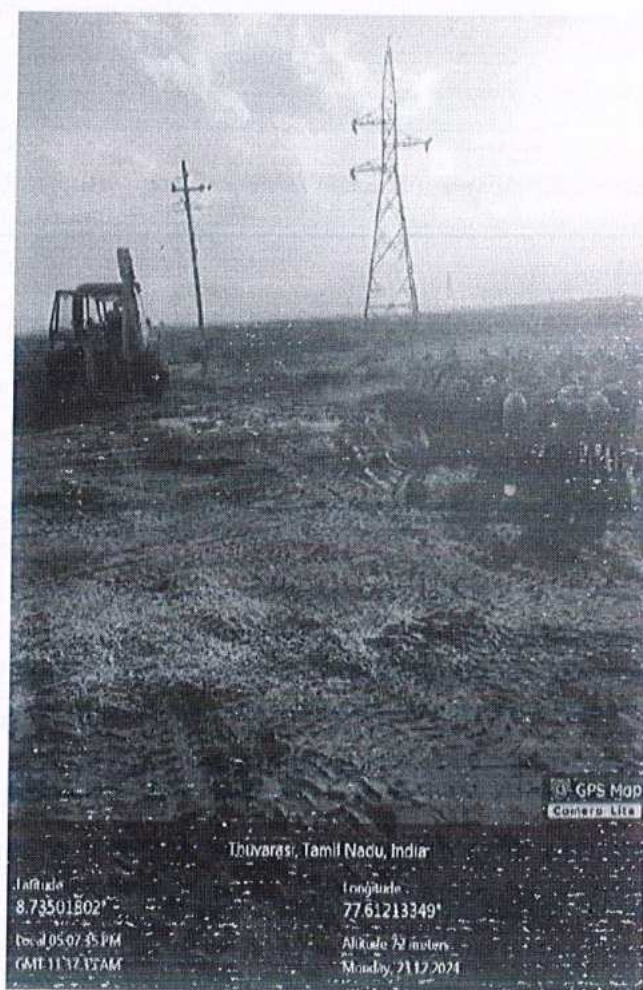


Waste clearing activities in Location 2, Bharatheeyar Nagar on 23.12.2024



Disinfecting Location 2, Bharatheeyar Nagar on 23.12.2024

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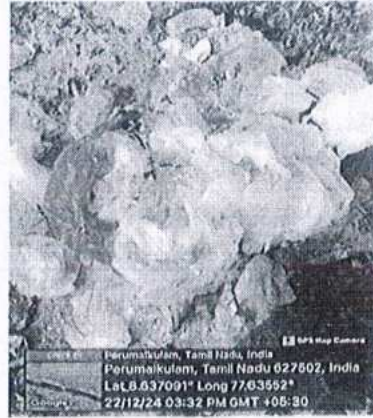
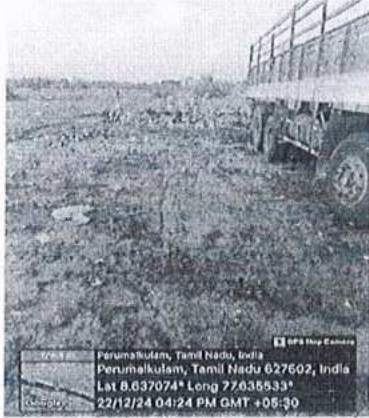
**Location 2, Bharatheeyar Nagar after waste removal and disinfection**

**Site. 7- Melatheediyur**

TNPCB officials informed that based on news published on 22-12-2024 regarding dumping of waste at Melatheediyur, the TNPCB officials inspected the site & found most of the waste were in burnt condition. The District Collector, Tirunelveli district directed to remove waste in that location also. So, the site was inspected by Board official, along with Health Officer, TVM corporation and noticed that the waste belong, to Kerala. At the time of inspection the waste was in a burning condition and partially burnt waste were collected. Rest of the waste containing mostly ash could not be collected.

*True Copy*

(59)



Melatheediyur site

**Er. Saritha R.**

Assistant Environmental Engineer  
KSPCB, District Office,  
Thiruvananthapuram

**Er. Sreetha A.M.**

Assistant Environmental Engineer  
KSPCB, Regional Office,  
Thiruvananthapuram

**Er. Mohamed Zachariya A.**

Assistant Engineer  
KSPCB, Regional Office,  
Thiruvananthapuram

**Er. Rahul R.**

Assistant Engineer  
KSPCB, Head Office,  
Thiruvananthapuram

**Er. Nandhu H.**

Assistant Engineer  
KSPCB, Head Office,  
Thiruvananthapuram

**Er. Benoy A. V.**

Assistant Engineer  
KSPCB, Head Office,  
Thiruvananthapuram

**Er. Vishnu U.R.**

Assistant Engineer  
KSPCB, Head Office,  
Thiruvananthapuram

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**Annexure-1**

**Table 1. Total Waste Collected**

Site	Waste Removed (kg)
Vadakku Ariyanayakapuram	58,406 kg
Vellalankulam	8,220 kg
Kodaganallur	40,015 kg
Palavoor	1,09,290 kg
Kondanagaram	1,37,593 kg
Bharatheeyar Nagar	36,440 kg
<b>Total Waste Collected</b>	<b>3,89,964kg (389.964 tons)</b>

**Table 2. Details of Vehicles loaded with waste**

Details of Vehicles loaded with waste on 22.12.2024				
S.NO.	Vehicle No.	Gross Weight (Loaded Vehicle including the waste) (kg)	Empty Weight(kg)	Net Weight of Waste (kg)
<b>Site 1 – Vadakku Ariyanayagipuram</b>				
1.	KL 34 H 5038	17310	5904	11406
2.	TN 32 AQ 8539	28020	10420	17600
3.	TN 52 B 9657	30920	10430	20490
4.	TN 29 CX 0033	20020	11110	8910
Total waste collected in Site – 1 : <b>58406</b>				
<b>Site 2 - Vellalangulam</b>				
1.	KL 22 H 0665	12880	4660	8220
Total waste collected in Site – 2 : <b>8220</b>				
<b>Site 3 - Kodaganallur</b>				
1.	KL 42 W 6662	13440	4480	8960
2.	KL 42 U 9966	13850	4415	9435
3.	KL 53 M 2749	13650	4600	9050
4.	KL 70 E 1774	18700	6130	12570
Total waste collected in Site – 3 : <b>40015</b>				
<b>Site 4 – Palavoor</b>				
1.	KL 05 AJ 9868	12920	4710	8210
2.	KL 45 K 2242	24540	10200	14340

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(61)

3.	TN 39 BP 4460	30030	10900	19130
4.	KL 55 R 9502	20420	8870	11550
5.	TN 52 H 6698	26050	10900	15150
<b>Total waste collected in Site – 4 : 68380</b>				
<b>Site 5 – Kondanagaram</b>				
1.	KL 42 W 6664	19330	4480	14850
2.	KL 41 G 7465	16120	3813	12307
3.	KL 17 W 9666	23400	6019	17381
4.	KL 07 CA 2858	18250	3800	14450
<b>Total waste collected in Site – 5 : 58988</b>				
<b>Total 18 No of Trucks – 234009 kg (234.009 Tons)</b>				

<b>Details of Vehicles loaded with waste on 23.12.2024</b>				
S.NO.	Vehicle No.	Gross Weight (Loaded Vehicle including the waste) (kg)	Empty Weight(kg)	Net Weight of Waste (kg)
<b>Site 4 – Palavoor</b>				
6.	KL 64 K 1910	30440	8490	21950
7.	KL 49 N 3922	33680	14720	18960
<b>Total waste collected in Site – 4 : 40910 kg</b>				
<b>Site 5 – Kondanagaram</b>				
5.	KL 32 H 5636 (Loaded on 22.12.2024 and struck on mud)	34890	8870	26020
6.	KL 64 M 0172	30480	16055	14425
7.	TN 72 AW 1179	16760	8880	7880
8.	TN 69 P 1933	13730	8790	4940
9.	KL 64 L 0567	30290	14680	15610
10.	TN 46 K 2991	18350	8620	9730
<b>Total waste collected in Site – 5 : 78605 kg</b>				
<b>Site 6 – Bharatheeyar Nagar</b>				
1.	KL 38 E 9180	29230	14060	15170
2.	TN 28 AA 8407	14020	8490	5530
3.	TN 88 Z 3674	13890	9200	4690
4.	TN 58 M 0172	20610	9560	11050
<b>Total waste collected in Site – 6 : 36440 kg</b>				
<b>Total 12 No of Trucks – 155955 kg ( 155.955 Tons)</b>				

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17/01/25



# Clean Kerala Company Limited

A Government of Kerala Undertaking

നം. A1/2377/CKCL/2024/OA.312/PCB

തിരുവനന്തപുരം, 15.01.2025

പ്രേക്ഷിതൻ

മാനേജിംഗ് ഡയറക്ടർ  
ക്ലീൻ കേരള കമ്പനി ലിമിറ്റഡ്

സ്വീകർത്താവ്

ബഹു . ചെയർപേഴ്സൺ  
കേരള സ്പോർട്ട് മലീനീകരണ നിയന്ത്രണ ബോർഡ്  
തിരുവനന്തപുരം

വിഷയം : ക്ലീൻ കേരള കമ്പനി O.A.No. 312/2024(SZ) മാലിന്യം നീക്കം ചെയ്തതിന്റെ വിവരങ്ങൾ ലഭ്യമാക്കുന്നത് സംബന്ധിച്ച്

- സൂചന :
1. സംസ്ഥാന സർക്കാരിന്റെ ഡബ്ല്യു.എം(2)400/2024എൽ.എസ്.ജി.ഡി തീയതി 21.12.2024
  2. ഡബ്ല്യു.എം(1)/349/24/എൽ.എസ്.ജി.ഡി തീയതി 20.12.2024
  3. ഓർഡർ നം. ഒ.എ 312/2എ/എൻ.ജി.റ്റി/സൗത്ത് സോൺ, ചെന്നൈ, തീയതി 19.12.2024
  4. ഡബ്ല്യു.എം(1)349/424, തീയതി 20.12.2024 എൽ.എസ്.ജി.ഡി

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✓  
17/1/25  
CHAIRPERSON

മേൽ വിഷയത്തിലേക്കും സൂചനയിലേക്കും താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു, തമിഴ്നാട്ടിലെ തിരുനെൽവേലി ജില്ലയിൽ വടക്കുഅരിയനായകിപുരം, വെള്ളാരിക്കുളം, കൊടകനല്ലൂർ, പാഴവൂർ, കൊണ്ടാനഗരം, ഭാരതിയാർനഗർ ഗ്രാമങ്ങളിൽ കേരളത്തിൽ നിന്നുള്ള ബയോമെഡിക്കൽ, ഭക്ഷണം, പ്ലാസ്റ്റിക്, മറ്റ് മാലിന്യങ്ങൾ എന്നിവ നിക്ഷേപിച്ചതായി റിപ്പോർട്ടുകൾ ലഭിച്ചതിനെ തുടർന്ന് ചെന്നൈയിലെ ബഹുമാനപ്പെട്ട ദേശീയ ഹരിത ട്രൈബ്യൂണൽ (NGT) സൗത്ത് സോൺ O.A.No. 312/2024(SZ) പ്രകാരം SUO-motu കേസ് രജിസ്റ്റർ ചെയ്യുകയും തുടർന്ന് പോലീസ് കേസുകൾ രജിസ്റ്റർ ചെയ്യുകയും ചെയ്തു. ഉത്തരവ് ലഭിച്ച തീയതി മുതൽ 3 (മൂന്ന്) ദിവസത്തിനുള്ളിൽ തള്ളിയ മാലിന്യങ്ങൾ നീക്കം ചെയ്യുന്നതിന് അടിയന്തര നടപടി സ്വീകരിക്കാനും നടപടി സ്വീകരിച്ച റിപ്പോർട്ട് സമർപ്പിക്കാനും NGT -കേരള സർക്കാരിനോടും കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിനോടും (KSPCB) നിർദ്ദേശിച്ചിരിന്നു. അതനുസരിച്ച്, KSPCB യുടെ മേൽനോട്ടത്തിൽ മാലിന്യങ്ങൾ സുരക്ഷിതമായി നീക്കം ചെയ്യുന്നതിനും, സംസ്കരിക്കുന്നതിനുമുള്ള ഉത്തരവാദിത്തം ക്ലീൻ കേരള കമ്പനി ലിമിറ്റഡിനെ (CKCL) ഏൽപ്പിച്ചിരിന്നു. ആദ്യദിവസമായ 22/12/2024 ന് 18 ലോഡ് മാലിന്യമാണ് ശേഖരിച്ചത്. കൂടാതെ മാലിന്യത്തിന്റെ അളവ് കൂടുതലായിരുന്നതിനാൽ 23/12/2024 നു കൂടി ശേഖരണം നടത്തേണ്ടതായി വന്നു. രണ്ടാമത്തെ ദിവസം 12 ലോഡ് മാലിന്യമാണ് ശേഖരിച്ചത്. അങ്ങനെ 30 ട്രക്കുകളാണ് മാലിന്യ നീക്കത്തിനായി ഉപയോഗിച്ചത്.

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Registered Office : TC-29/1732, Second Floor, State Municipal House,  
Vazhuthacaud, Trivandrum - 10, Kerala  
CIN : U90000KL2013SGC035624  
Phone : 0471-2724600 || Website : www.cleankeralacompany.com  
Email : cleankeralacompany@gmail.com | info@cleankeralacompany.com

True Copy

മാലിന്യങ്ങൾ കൊല്ലം, എറണാകുളം, പാലക്കാട്, മലപ്പുറം എന്നീ ജില്ലകളിലെ ഗോഡൗണുകളിലും, ബയോമെഡിക്കൽ മാലിന്യങ്ങൾ, തരംതിരിക്കാൻ സാധിക്കാത്ത മാലിന്യങ്ങൾ KEILലേക്കുമാണ് മാറ്റിയിട്ടുള്ളത് നീക്കം ചെയ്ത മാലിന്യത്തിന്റെ വിവരങ്ങൾ, ഇതുമായി ബന്ധപ്പെട്ടു സർക്കാരിലേക്ക് നൽകിയ കത്തിന്റെ പകർപ്പുകൾ എന്നിവ താങ്കളുടെ അറിവിലേക്കും, ആവശ്യമായ തുടർ നടപടികൾക്കുമായി സമർപ്പിക്കുന്നു.

First Day collection - 22.12.2024				
SL No	Vehicle No.	Transferred to	Quantity	Type of waste
1	KL 34 H 5038	KEIL	11250	Mixed Waste
2	KL 22 H 0665	Malappuram Godownm	8230	Mixed Waste
3	TN 52 B 9657	Aluva Godown	20320	Mixed Waste
4	KL 42 U 9966	Aluva Godown	9090	Mixed Waste
5	KL 42 W 6662	Aluva Godown	8560	Mixed Waste
6	KL 53 M 2749	Palakkad Godown	8720	Mixed Waste
7	KL 71 E 1774	KEIL	12330	Mixed Waste
8	KL 42 W 6664	Aluva Godown	14430	Mixed Waste
9	KL 07 CA 2858	Palakkad Godown	13100	Mixed Waste
10	KL 41 G 7465	Palakkad Godown	12060	Mixed Waste
11	KL 17 W 9666	Kollam Godown	17300	Mixed Waste
12	TN 29 CX 0033	KEIL	9020	Mixed Waste
13	TN 32 AQ 8539	KEIL	17320	Mixed Waste
14	KL 55 R 9502	Aluva Godown	11320	Mixed Waste
15	KL 05 AJ 9868	KEIL - KL 17 G-2550	7450	Mixed Waste
16	TN 39 BP 4460	KEIL	18830	Mixed Waste
17	KL 45 K 2242	KEIL	14540	Mixed Waste
18	TN 52 H 6698	KEIL	13550	Mixed Waste
Total			227420	

Second Day on 23-12-2024				
Sl.No.	Vehicle No.	Transferred to	Qty	Type of waste
1	KL 49 N 3922	KEIL	18960	Mixed Waste
2	KL 64 L 0567	KEIL	15610	Mixed Waste
3	KL 38 E 9180	KEIL	15170	Mixed Waste
4	KL 64 M 0172	KEIL	14425	Mixed Waste
5	TN 72 AW 1179	KEIL	7880	Shredded plastic
6	TN 58 M 0172	KEIL	11050	Mixed Waste
7	TN 69 P 1933	KEIL	4940	Shredded plastic
8	TN 28 AA 8407	KEIL	5530	Shredded plastic
9	TN 88 Z 3674	KEIL	4690	Shredded plastic
10	TN 46K 2991	KEIL	9730	Mixed Waste
11	KL 32 H 5636	KEIL	26020	Mixed Waste
12	KL 64 K 1910	KEIL	21050	Mixed Waste
Total			155955	

ആകെ: 227420+ 155955 = 383375.00 കിലോ ഗ്രാം

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Sl No	Location	Type of waste	Quantity
A.	KEIL	Mixed Waste	163945.00
B.		Shredded plastic	23040.00
<b>C. A+B</b>			<b>186985.00</b>
D.	Godown	Mixed Waste	<b>196390.00</b>
<b>Total C+D</b>			<b>383375.00</b>

മറ്റു ക്രമീകരണങ്ങൾ

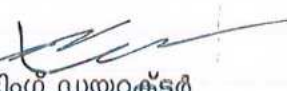
- 1. JCBs : 15 ( may be varied ) - Tamil Nadu
- 2. Labours : 22 ( CKCL)
- 3. Additional Labours : 8 ( CKCL)
- 4. Labours : 30 approx. ( may be varied) Tamil Nadu
- 5. Small Vehicles : 1 (CKCL)
- 6. Sacks : 250 (CKCL)

Expenses

Transportation and Disposal	:	Rs. 38, 33,750.00
JCB Expenses	:	Rs. 1, 80,000.00
Food expenses	:	Rs. 2, 00,000.00
Labours	:	Rs. 50,000.00
Small Vehicle	:	Rs. 5000.00
Sacks	:	Rs. 5000.00
Drinking Water	:	Rs. 5000.00
PPE Kit	:	Rs.2000.00
Bio mining charges KEIL to Bhramapuram	:	Rs. 1,50,000.00
<b>Total</b>	<b>:</b>	<b>Rs. 44,30,750.00</b>



വിശ്വസ്തതയോടെ

  
 മാനേജിംഗ് ഡയറക്ടർ  
 ക്ലീൻ കേരള കമ്പനി ലിമിറ്റഡ്

Managing Director  
 Clean Kerala Company Limited  
 Thiruvananthapuram - 10

True Copy .

Minutes/Urgent

		13/01/2025	

**GOVERNMENT OF KERALA**

Local Self Government (WM)Department

No.WM2/400/2024-LSGD

13-01-2025,Thiruvananthapuram

From

Principal Secretary to Government

To

Principal Director, LSGD

Executive Director, Suchitwa Mission

Secretary, Trivandrum Corporation

Secretary, Kochi Corporation

Member Secretary, Kerala State Pollution Control Board

Managing Director, Clean Kerala Company Ltd

Sir,

Sub: LSGD - Illegal dumping of waste from Kerala to Tirunelveli District of Tamil Nadu - Order dated 19/12/2024 of Hon'ble NGT in OA 312/2024 (SZ) - Reg.

In inviting attention to the reference cited, I am to forward herewith the minutes of the meeting held by Special Secretary on 06/1/2025 at 12 pm to discuss the matters related to the illegal dumping of waste from Kerala at Tirunelveli District of Tamil Nadu and subsequent NGT order.

All concerned have to take action as per the minutes and should submit action taken report urgently.

Yours faithfully,  
Gopika Udayan K A S  
UNDER SECRETARY

For Principal Secretary to Government.

Approved for Issue,

Signed by

Manish V V

Date: 13-01-2025 05:24:01

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**Meeting of the meeting convened by LSGD, Special Secretary on 06/01/2025 to discuss the illegal dumping of waste from Kerala to Tirunelveli District of Tamil Nadu**

**Participants**

Smt. Anupama T V IAS, Special Secretary, LSGD  
Sri. U V Jose, Executive Director, Suchitwa Mission  
Sri. G K Suresh Kumar , MD , CKCL  
Sri. P S Shibu, Secretary, Kochi Municipal Corporation  
Smt. Ganga R S , Director (SWM) , Suchitwa Mission  
Sri. Gopa Kumar, Health Inspector, Trivandrum Corporation  
Smt. Bincy B S, EE, KSPCB

**The meeting started at 12 PM**

At the outset Special Secretary welcomed the participants and outlined the importance of the meeting. Upon receiving the order of the National Green Tribunal regarding the illegal waste dumping to TN, swift action was taken to comply with the directives. The constituted team did an excellent job for retrieving the waste. However, follow-up actions, particularly legal proceedings against the responsible agencies and BWGs, remain challenging. The Trivandrum corporation was expected to take urgent action against these entities, but no progress has been made. An affidavit has to be filed before the Tribunal. She urged Trivandrum Corporation to take immediate follow up actions .

The meeting discussed the agenda of the meeting one by one as follows:

**Agenda 1: Actions currently taken and follow up action against the violators**

The Hon'ble NGT posted the case in OA 312/2024 on 20/01/2025 for filing the additional report. Therefore action against violators needs to be completed by serving notice and filing complaint before the Police. Inspection should also be conducted to ensure provision for Bio waste management in the firms named by the Tribunal .

**Decisions**

1) *Ensure strict action against all responsible agencies behind the waste dumping issue at Tirunelveli, Tamil Nadu*

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2) *Initiate Strict action against all institutions (BWGs) for violating the waste management rules .*

3) *Trivandrum Corporation must adopt scientific methods for bio waste disposal instead of depending solely on pig farms.As far as pig farms are concerned, the capacity needs to be assessed properly.*

4) *A better monitoring of the agencies handling biowaste needs to be undertaken by the Corporation to ensure that the waste they are collecting is scientifically disposed.*

**Agenda 2 : Scientific Disposal of the waste recovered**

CKCL Managing Director informed the meeting that 383 Ton wastewas retrieved from Tamil Nadu. Out of this 196 Tons waste suitable for cement factories are stored in godowns.The remaining 187 Tons which are not suitable for cement factories are stored in KEIL and it can be disposed of by land filling or Biomining .The Secretary,Cochin Corporation was requested to facilitate the process for bio mining of waste kept at KEIL with the support of 'Bhumi Green Energy' - the agency currently engaged in Brahmapuram biomining project. CKCL shall bear the transportation cost for the same. The cost of bio mining has to be borne by Thiruvananthapuram Corporation from its own funds. Before disposing the waste ,sample collection must be completed to analyse its nature and source of origin of waste.

**Decisions :**

1) *Samples from all locations should be collected for further reference. Sampling of the waste stored in the godowns of CKCL is to be led by the Committee already constituted with the support of technical staff from the team visited the site ie, AEs of KPCB and HIs of the TvpM Corporation ,within a week positively. CKCL will facilitate the process.*

2) *Kochi Corporation Secretary to facilitate the process for bio mining of waste kept at KEIL with the co operation of 'Bhumi Green Energy' . CKCL shall bear the transportation cost for this purpose.*

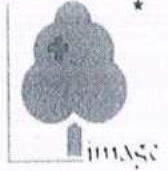
3) *The cost of bio mining has to be borne by Thiruvananthapuram Corporation from its own funds .*

*True Copy*



# INDIAN MEDICAL ASSOCIATION GOES ECOFRIENDLY IMAGE ADMINISTRATIVE OFFICE

IMA State Headquarters, Anayara P.O., Thiruvananthapuram - 695029  
Ph: 0471-2742211, 0471-2741188 Mob : 96569 93339 E-mail : imageimaksbtvm@gmail.com Website : www.imageima.org



Annexure R6(E1) 68

ADM 0035

## IMAGE COMMON BIOMEDICAL WASTE TREATMENT FACILITY - CBWTF

(Manthuruthy, Kanjikode West, Palakkad - 678623)

Dr. SREEVILASAN K.A.  
State President, IMA KSB  
Dr. ABRAHAM VARGHESE  
Chairman, IMAGE

Dr. JOSEPH BENAVENT  
Imm. Past State President, IMA KSB  
Dr. SHARAFUDHEEN K.P.  
Vice Chairman, IMAGE

Dr. SASIDHARAN K.  
State Secretary, IMA KSB  
Dr. KRISHNAKUMAR P.V.  
Secretary, IMAGE

Dr. ROY R. CHANDRAN  
State Treasurer, IMA KSB  
Dr. PAVAN MADHUSUDANAN  
Treasurer, IMAGE

No. IMAGE/ADM/09608/24-25

10.01.2025

The Member Secretary  
Kerala State Pollution Control Board  
Thiruvananthapuram

Dear Madam,

Sub: Unscientific waste dumping from Kerala at Tamilnadu border - Non-compliance of Biomedical Waste Management Rule- reg.

Ref: 1. Letter no. KSPCB/NGT/OA312/2024 dated 09.01.2025  
2. Letter no. RCC/DIR/G55/2024 dated 08.01.2025

We acknowledge the receipt of your communication with reference to the Hon'ble National Green Tribunal's (NGT) order in OA 312/2024 dated 02/01/2025, concerning the illegal dumping of biomedical, food, plastics, and other wastes at Kodaganallur and Palavoor villages in Tamil Nadu. We are aware of the serious concerns raised by the NGT regarding non-compliance with the Biomedical Waste Management Rules.

In response to the queries raised, we submit the following details:

### 1. Details of Category of Waste Collected, Violations, and Training:

The categories of biomedical waste collected from both institutions are as follows:

- Red (Incinerable Waste)
- Yellow (Autoclavable Waste)
- Blue (Glass wares and metals)
- White (Sharps)

Violations Observed are as follows:

#### M/s. Regional Cancer Centre, Thiruvananthapuram:

- Incident on 31-08-2024:

Misuse of biomedical waste bags was observed along the roadside opposite the

Manager Operations: 94459 98922, Administrative Officer: 81389 99960 [WhatsApp]  
Reception: 0471-2741188, 2742211, Front Office: 96569 93339, Billing Section: 98476 62226 [WhatsApp]  
E-mail: imageimaksbtvm@gmail.com Website: www.imageima.org



The Panacea for all Biomedical Waste

True Copy

(89)

exit gate of Credence Hospital, Ulloor, near a transformer. These bags were found to have been illegally mixed with general waste. A clarification was provided by the Medical Superintendent on 04-09-2024, assuring that such incidents would not recur in the future.

• **Non-Compliance on 28-09-2022:**

A needle was found in a yellow biomedical waste bag with barcode no. 3201011210357. Following this, a warning mail was issued on 29-09-2022, requesting a report within two weeks. The rectification process was completed, and the report was received on 01-10-2022, with acceptance communicated on the same day (01-10-2022).

**Training Imparted:**

M/s. Credence Hospital, Thiruvananthapuram:

- Date of Training: 09-04-2022
- Conducted by: Mr. Sujith S. L., Zonal Coordinator, South Zone
- Attendees: 58 staff members.
- Note: There has been no subsequent training initiated from the HCE end after this session.

M/s. Regional Cancer Centre, Thiruvananthapuram:

- Date of Training: 08-10-2022
- Conducted by: Mr. Sujith S. L., Zonal Coordinator, South Zone
- Attendees: 103 staff members.
- Note: No additional training sessions have been initiated from the HCE end after this session.

**2. Details of Category of Waste Collected, Violations, and Training:**

IMAGE is currently the largest Biomedical Waste Treatment Plant in the country, which has the sanctioned capacity to treat 55.8 Metric Tons & installed Capacity to treat 78 Metric Tons of Biomedical waste per day. On average, about 54 Tons of Biomedical waste reaches the IMAGE plant daily, of which 25-30 tons of incinerable waste (collected in yellow bags), 20-25 tons of autoclavable waste (collected in red bags), 3-5 tons of glassware and metals (collected in blue boxes), and 1-2 tons of sharps (collected in white puncture-proof containers).

**3. Number of Healthcare Facilities (HCFs) Served:**

IMAGE is affiliated with 21,332 healthcare institutions across the state of Kerala (as of 31.12.2024). Biomedical waste from these affiliated institutions is collected and disposed within 24 hours in the IMAGE Plant.

**4. Central Bar Code Tracking System Compliance:**

All healthcare facilities served by our institution have joined the Central Bar Code Tracking System of the CPCB. Healthcare establishments scan and weigh the barcoded

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bags at their premises before handing them over to IMAGE. When the IMAGE collection staff arrives at the healthcare establishment, they scan the QR code displayed there. Once scanned, the details of the barcoded bags are automatically captured in our CRM software, which is integrated with the CPCB application. This ensures that each bag remains traceable until it reaches the CBWTF Plant in Palakkad

#### 5. **Vehicle Tracking:**

IMAGE employs a fleet of 78 GPS-enabled covered trucks for the collection and transportation of biomedical waste. The vehicle management and tracking are facilitated through dedicated software (AVL View: <https://app.avlview.com>), with login credentials also provided to the Kerala State Pollution Control Board (KSPCB) for real-time vehicle movement tracking. These vehicles are specially designed in compliance with the Biomedical Waste Management Rules and approved by the Pollution Control Board. They are used to collect biomedical waste from healthcare establishments (HCEs) across the entire state of Kerala and transport it to the IMAGE CBWTF Plant in Palakkad within 24 hours.

The fleet collectively travels up to 15,366 kilometres daily, ensuring efficient waste management operations. Each vehicle is manned by a crew comprising a driver, a sanitary worker, and a supervisor. Biomedical waste is collected daily in a segregated manner and transported to district transfer stations before being delivered directly to the Palakkad plant, adhering to all safety protocols. The movement of these waste collection vehicles is continuously monitored via GPS, while the waste collection process is managed through an integrated CRM software system, ensuring accountability and compliance at every step.

#### **Waste Management Practices and Disposal Methods:**

The plant machinery includes Six Biomedical Waste Incinerators with a total capacity of up to 48 TPD all equipped with advanced Air Pollution Control Devices (APCDs) to manage emissions effectively. OCEMS (Online Continuous Emission Monitoring System), AQME (Air Quality Monitoring Equipment), and SPMs (Suspended Particulate Matter Monitors) are used to monitor and control emissions, integrated with CPCB and KSPCB servers, Six Autoclaves with a total capacity up to 25 TPD designed to sterilize infectious waste such as plastics and sharps. The autoclaving process uses high-pressure steam (15 psi) and maintains a temperature of 120°C for 1 hour per cycle to achieve complete disinfection, post-autoclaving, sterilized plastics and other recyclable materials are shredded into smaller pieces for further processing. A rigorous washing process removes residual contaminants, ensuring the materials are safe for recycling or disposal. For these processes, four Shredders, Scrap Sorting Conveyor belt system, Three Scrap Grinders with washing equipment, Two Hydraulic Bundling Machines, Two Bottle Washing & Sorting Machines, two 11 KV Transformers, a 380 KVA Generator and 400 KVA Generator. There is a Vehicle Wash

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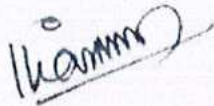
(71)

area of 2000 sq. ft., an MBBR Technology Effluent Treatment Plant with the capacity to handle 450 KLD (OEMS - Operational Emission Monitoring Systems) are installed to ensure compliance with regulatory standards) and a Sewage Treatment Plant with the capacity to manage 25 KLD for disinfecting all the effluents coming out during treatment of the waste & liquid waste. There are 165 Nos. Surveillance Cameras for round the clock monitoring of the plant activities. IMAGE has 3 Rainwater Harvest Systems including Micro-Watershed Based Rainwater Harvesting. There is a wide area of Greenbelt surrounding the plant. IMAGE is operated presently by about 650 staff working 24 x 7. Also has a modern stainless-steel Kitchen cum Canteen established for the welfare of the workers in the IMAGE Plant.

We assure you that we are fully committed to complying with the Biomedical Waste Management Rules and will take all necessary steps to prevent any illegal dumping and ensure the responsible handling and disposal of biomedical waste.

Thank you for your attention to this matter.

Sincerely,



Dr. Krishnakumar P.V  
Hony. Secretary IMAGE IMA KSB



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## KERALA ENVIRO INFRASTRUCTURE LIMITED COMMON BIO MEDICAL WASTE TREATMENT PLANT

### General Information about KEIL

The Common Bio-Medical Waste Treatment Facility (CBWTF) of KEIL is set up as an integrated facility along with TSDF in 3.5 acres of land in 50 acres of land allotted to KEIL in Ambalamedu, Kochi. This facility is built as per the guidelines of Biomedical Waste Management Rules 2016 and supported with financial assistance from the Govt. of Kerala and MOEF&CC. It has all the facilities for collection, transportation, treatment, and scientific disposal of biomedical waste from healthcare facilities of:

- Modern Medicine, including Dental Care
- Ayurveda/AYUSH centres
- Veterinary Hospitals/Clinics
- Diagnostic Laboratories
- Domestic Biomedical waste

KEIL has received Environmental Clearance for its Bio-medical Waste Treatment Facility at Ambalamedu from the State Environmental Impact Assessment Authority (SEIAA), Thiruvananthapuram and Consent to operate from Kerala State Pollution Control Board. The equipment erection and construction activities were completed, and the trial run of the plant was started on 24<sup>th</sup> May 2021.

### No. of HCFs served by KEIL

At present CBWTF of KEIL is collecting, transporting, treating and disposing biomedical waste from Government HCFs in districts of **Ernakulam, Alappuzha, Kottayam, Pathanamthitta, Idukki and Malappuram**. Apart from the government HCFs, KEIL is also collecting, transporting, treating and disposing biomedical waste from a few private HCFs in the above-mentioned districts and from the District of Thrissur. KEIL is not collecting bio medical waste from any districts of Kerala other than the above.

The number and category of HCFs to whom KEIL is giving services are given below:

(73)

Sr. No.	Category of HCF	Number	Beds
1	Government-Bedded HCFs	147	14255
2	Government- non-bedded HCFs	498	
3	Private-Bedded HCFs	37	8093
4	Private- non-bedded HCFs	428	
	<b>TOTAL</b>	<b>1110</b>	<b>22348</b>

Apart from the bio medical waste from HCFs, KEIL is also treating and disposing of Domestic Bio-medical Waste , mostly used sanitary napkins, child& adult Napkins from Corporation of Kochi and a few municipalities like Kalamassery, Thrikkakkara, Thrippunithura, etc. At present KEIL is disposing around 4 MT/day of domestic biomedical waste. The total quantity of biomedical waste disposed of by KEIL is 15-16 MT/day.

The category wise waste collected by KEIL from April-2024 to December 2024 is given below

CATEGORY	QUANTITY(KG)
YELLOW(Kg)	1431398
RED(Kg)	1093037
BLUE(Kg)	238166.4
WHITE(Kg)	56379.63
<b>TOTAL FROM HCFs (kg)</b>	<b>2818982</b>
DOMESTIC-BIOMEDICAL WASTE (Kg)	1247241
<b>GRAND TOTAL-(Kg)</b>	<b>4066223</b>

### **Tracking System**

Biomedical waste is collected and transported as per Bio-Medical waste Management Rules- 2016. Only Bar coded bags are used for collection of biomedical waste and we are registered with CPCB. Bio-

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medical waste is transported in special covered vehicles fitted with GPS for live tracking. We have directed all our member institutions to join central bar code tracking system of CPCB.

### **Disposal methods**

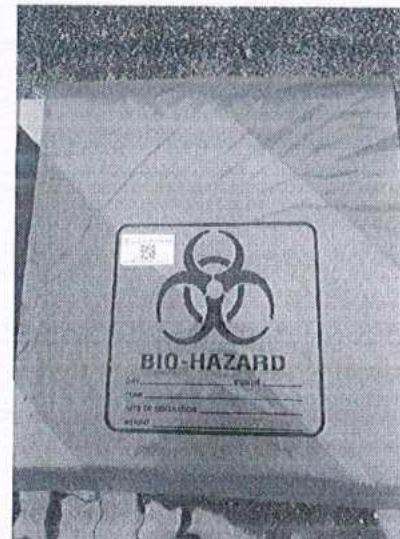
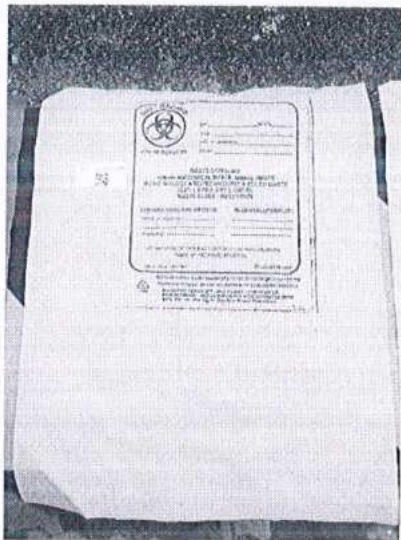
The CBWTF of KEIL has a capacity to treat 16MT/day bio-medical waste generated from various health care institutions in Kerala state. KEIL has installed all the necessary equipment for the treatment of biomedical waste as prescribed in biomanagement rules. Specifically, equipment installed and operated are Rotary incinerator, 2 nos., 250 kg/hr capacity, Autoclaves, 2 nos., 1000L/batch capacity, Shredder, 1 no., 350 kg/hr. capacity. A 100KL/day capacity Effluent Treatment Plant also installed in the plant to treat the effluent generated.

## **TREATMENT OF BIOMEDICAL WASTE**

### **Collection & Storage**

Biomedical waste is collected and transported as per Bio-Medical waste Management Rules- 2016. Only Bar coded bags are used for collection of biomedical waste. Bio-medical waste is transported in special covered vehicles fitted with GPS for live tracking. Collected bio-medical waste is stored in dedicated storage rooms for each category. Walls and floors of all storage rooms have smooth tiles for ease of washing. Any liquid spilled is directed to ETP.

(15)



### Incineration



All Yellow waste is disposed by incineration. Incineration is a high temperature thermal process employing combustion of the waste under controlled condition for converting it into inert material and gases.

The Incinerator in KEIL consist of a rotary primary chamber, static secondary chamber followed by air pollution control

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devices. BM waste is incinerated in the primary chamber at a temperature of 800-850 deg.C, and flue gas from primary chamber is again heated to a temperature of 1000-1100 deg C in the secondary combustion chamber which are positioned adjacent to each other. Diesel is used as the fuel.

The flue gases then pass through air cooler and filtration system and is let out to atmosphere via ID fan and 30M chimney. The substrate remaining gets converted into sterile ash. The volatiles released from primary combustion chamber are then completely burnt in the secondary combustion chamber under high temperature & excess air. The health care institutions supply the incinerable waste in yellow coloured bags.

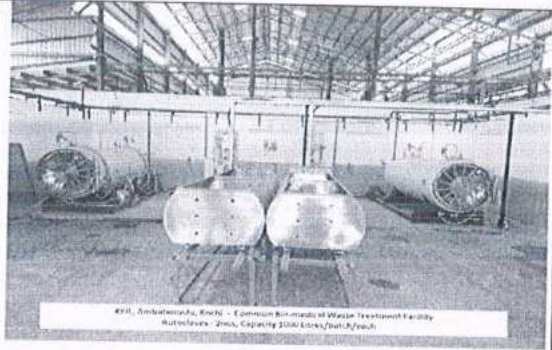
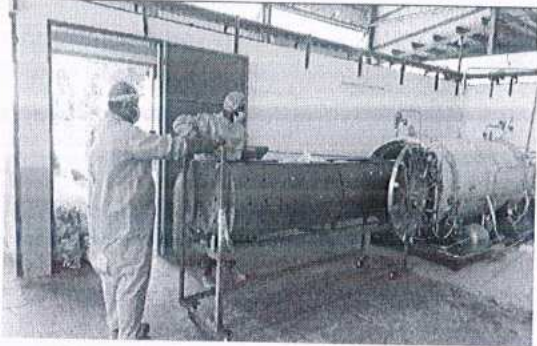
	
BM waste Incinerator-1	BM waste feeding to Incinerator-1

**Air Pollution Control Device (APCD)**

Each of the incinerator systems are equipped with separate dry filtration system. Dioxin and furan will also be removed using activated carbon along with neutralization of acidic gas by injection of Hydrated Lime, sodium bisulphate etc..

**Autoclave**

An autoclave is a specialized piece of equipment designed to deliver heat under pressure to a chamber, with the goal of decontaminating or sterilizing the contents of the chamber. Decontamination is the reduction of contamination to a level where it is no longer a hazard to people or the environment. To ensure safety and quality control, all bio-hazardous materials and items contaminated with potentially infectious agents should be decontaminated before use or disposal. Such items include, culture media, surgical instruments, laboratory equipment, glassware, and biomedical waste including sharps. The health care institutions supply the waste requiring autoclave in red coloured bags. Sharps are received in white-coloured bags and glass bottles in blue colored bags are also autoclaved.



 <p><small>CBWF, Ambalassi, Kerala - Effluent Treatment Plant Autoclaves - 2nos, Capacity 1000 Litres/each</small></p>	
Autoclaves	Feeding Autoclave

**Shredder**

Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. Shredder has non- corrosive sharp blades capable for shredding plastic wastes, sharps, bottles, needles, tubings, and other general wastes. The low speed two shaft system is effective for shredding hard and solid waste.

**Effluent treatment Plant:** An effluent treatment plant having a capacity to treat 100 KL/day effluent has been installed in the CBWTF. The system consists of Equilisation tank, Oil & Grease

removal Tank, Neutralisation Tank, Flocculation tank, Primary clarifier, Aeration tank, Secondary clarifier, Intermediate tank, Activated carbon filter, Sludge sump, Filter press etc. The treated effluent is then treated with Sodium Hypo chlorite solution. Activated sludge process is adopted to treat the effluent generated in the CBWTF. The treated effluent is fully utilized for vehicle washing, floor washing, irrigation & gardening purposes.

	
Plastic Shredder	100 KLD ETP

**Sharp Pit:** Needles and other metals received in white colored bags are disposed in sharp pit after autoclaving.

**Periodicity of Training**

KEIL is regularly imparting training through our district representatives to member HCFs for efficient management of Bio-medical waste including proper segregation and compliance to BMW rules. Apart from the above training, during 2023 and 2024 we had imparted training to 54 HCFS by our senior technical persons. Also a training program on BMW rules and Compliance was conducted by Regional Director, CPCB-Bengaluru in November -2023 which was attended by about 250 representatives for various HCFs affiliated to KEIL.

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Thanking You and with regards

Dr. N.K. Pillai  
Chief Executive Officer

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☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

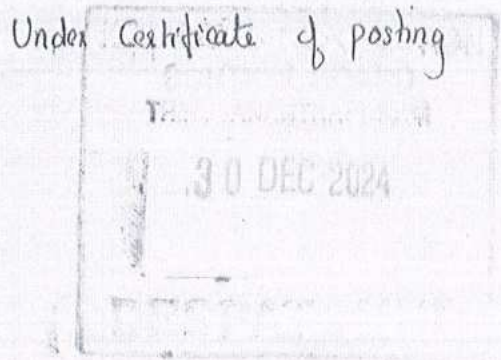
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/IMAGE/2023

Date: 27/12/2024

From  
The Member Secretary



To  
All HCE

Sub: KSPCB – Unauthorized sale of Red category biomedical waste and non-compliance with Biomedical Waste Management Rules-2016 -reg.

Sir/Madam,

It has come to the notice of the Board regarding unauthorized sales of red category biomedical wastes such as tubing, bottles, intravenous tubes and sets, catheters, urine bags, syringes without needles, vaccutainers and gloves to local scrap vendors and unauthorized collectors. This is a serious violation of the Biomedical Waste Management Rule 2016. According to the schedule 1 of the BMWM Rule, these red category waste must be given to a Common Biomedical Waste Treatment Facility equipped with proper autoclaving facilities. Therefore you are requested to take urgent action to prevent any illegal disposal of red category waste and to comply with BMWM Rules.

Further complaints regarding improper segregation of biomedical waste from general solid waste have also been noted. In light of the recent incidents involving the disposal of solid waste to neighbouring states, you are requested to ensure that no biomedical wastes shall be mixed with the general solid waste.

etc

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Regarding solid waste which comes under Solid Waste Management rules shall be disposed as per the Solid Waste Management rules. It is noted that unscientific way of disposal of biodegradable waste in pig farms is practiced. Scientific waste treatment facility shall be provided for the biodegradable waste generated in the HCF. Segregated non biodegradable shall be disposed to Clean Kerala Company through Haritha Karma Sena of the respective Local body. Action taken report shall be submitted to this office within two weeks.

Yours faithfully,

Shree A-1

**MEMBER SECRETARY**

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**PROCEEDINGS****(Present: Er. Sreekala S., Chairperson)**

Sub:- Engaging technical staff in Compliance of direction of Hon'ble NGT in OA 312/2024 and OA100/2021- orders issued.

**KERALA STATE POLLUTION CONTROL BOARD**

File No. KSPCB/HO/EE3/SWM/OA-312/2024, Thiruvananthapuram, Dated: 04/01/2025

- Read: 1. Order of the Hon'ble NGT in OA 312/2024 dated 19/12/2024  
2. Order of the Hon'ble NGT in OA 312/2024 dated 02/01/2025  
3. Letter No. F.No CM-13013/4/2023-WM-I-HO-CPCB dated 26/12/2024.  
4. Letter No. ENVT-B2/27/2021-ENVT dated 17/02/2024.  
5. Letter No. M4/330/2024/H&FWD dated 28/12/2024.

**ORDER**

In the light of the orders of Hon'ble NGT dated 19/12/2024 and 02/01/2025 vide cited 1<sup>st</sup> and 2<sup>nd</sup> above in Original Application No. 312/2024 and directions of Health and Family Welfare Department vide letter cited 5<sup>th</sup> above, to conduct regular inspections in Healthcare institutions, to monitor strict compliance of Biomedical Waste Management Rules, it is essential to ensure adequate measures for management of solid and biomedical waste. In the circumstances, it has been decided to conduct an inspection drive in all districts to verify the effectiveness of waste management activities being carried out in the State.

The Environmental Engineers of all District Offices of the Kerala State Pollution Control Board are hereby directed to conduct an immediate and thorough inspection at waste collection centres, Material Collection Facilities, Resource Recovery Facilities and Waste Management Facilities in local bodies and in Health Care Facilities within their respective jurisdiction. The inspections will focus on assessing strict adherence to Solid Waste Management Rules and Biomedical Waste Management Rules.

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To facilitate the inspection drive, sanction is hereby accorded to engage technical staffs on contract basis for a duration of four months, subject to the following conditions:-

The sanction is accorded for the following:

- Number of technical staff : Three for each District Offices
- Qualifications : B.Tech holders in Civil, Environmental Engineering, or Chemical Engineering (age limit: 40 years).
- Duration : Four months.
- Monthly Consolidated Pay : Rs. 25,000/- (Twenty Five Thousand only)
- Selection Process : Walk-in interview

The selection process shall be done by the District Offices and appointments will be made by the Heads of Regional Offices of Kerala State Pollution Control Board. Additionally, the Heads of Regional Offices will supervise the inspection drive and ensure timely submission of inspection reports to the Head Office.

The selected candidates will assist in the inspection process, compiling reports and for giving instructions in case of non compliance. Inspection drive can be done with the help of mobile app Envi Clean and training will be given in the operation of this mobile application. The checklist for the inspection drive will be given in due course.

A maximum of two vehicles can be hired on contract basis following relevant guidelines for hiring vehicles.

The expenditure for this work shall be met from the head "Non-Plan Hazardous/Biomedical/Solid/Plastic waste management" in the current years budget.

  
CHAIRPERSON

**To:**

The Accounts Officer

**Copy to:**

1. The Senior Environmental Engineer  
ESC Eloor/District Office, Kottayam
2. The Environmental Engineer  
District Office  
TVM/KLM/PTA/ALP/ IDK/EKM- 1/  
EKM- 2/TSR/PLKD/MLPM/KKD/  
WYND/KNR/KSGD
3. The Chief Environmental Engineer  
Regional Office  
TVM/EKM/KKD
4. CA to CEE/MS/CHN
5. Administrative Officer

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**KERALA STATE POLLUTION CONTROL BOARD  
AUTHORISATION**



**FILE NO. : KSPCB/TV/White Category/10006036/2022**

**Date of issue : 14-07-2022**

**Validity : 31-05-2037**

**REGISTRATION**

Ref: 1. Your application dated 28-06-2022 for registration.

2. Circular No. PCB/T4/115/97(3) dated 31.08.2016

The registration is issued to SUNAGE ECOSYSTEMS PVT. LTD for their unit with survey No. 287/4-1, Village - Nemam, Panchayath/Municipality/Corporation -THIRUVANANTHAPURAM CORPORATION for Storing of waste scrap (metal, plastic etc )- 4.53592 Metric Tonnes/ day for a period of 15 years, without shifting the location, as it comes under WHITE of the schedule in the circular under reference 2. The changes, if any, shall be reported to the Board.

Date : 14-07-2022

To : SUNAGE ECOSYSTEMS PVT. LTD  
TC 56/2013(1), AVITTAM, VANIVILAKAM, KARUMAM P O, TRIVANDRUM

Copy to : GEORGE JOSEPH  
P N R A - 70, PREM NAGAR, KARAMANA P O, TRIVANDRUM, KERALA- 695002

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GENERAL CONDITIONS

1. The entire scrap collected and sorted shall be stored in roofed area.
2. There shall not be any operation of dust or noise generating machinery.
3. Used Battery or e-waste shall not be collected and stored.
4. Sorted scrap and rejects (scrap which cannot be recycled) shall be handed over to authorised agencies only.
5. Necessary arrangement for fire-fighting shall desirably be provided, as per guidelines of Department of Fire and Safety.
6. Scrap shall not be stored up to roof level in the shed.
7. No biodegradable waste shall be collected and stored in the unit.

Digitally signed by Bincy B S  
Date: 2022.07.14 11:03:57 IS

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER

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o/c

E-mail: kspcb@kspcb.kerala.gov.in  
Website: kspcb.kerala.gov.in

# KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ മന്ദലം

DISTRICT OFFICE, THIRUVANANTHAPURAM

തിരുവനന്തപുരം ജില്ലാ മലിനീകരണ നിയന്ത്രണ മന്ദലം

P. O. 12/96/4,5, PLAMOODI IN, PALLONMPO THIRUVANANTHAPURAM - 695001

ഫോൺ 12/96 (4,5) ഫാക്സ് നമ്പർ: 233-0100, ഇമെയിൽ: kspcb@kspcb.kerala.gov.in



No. KSPCB/TV/White Category/10006036/2022

Date 30/12/2024

CRO No. 12/2024

Regd. with A/D.

KSPCB DO TVPM  
Despatched  
On...30/12/24.....

## CONSENT REVOCATION ORDER

- Ref
- 1) Registration no KSPCB/TV/White Category/10006036/2022 dated 14/07/2022.
  - 2) This Office Notice of even no dated 20/12/2024.
  - 3) Inspection conducted on 21/12/2024.

WHEREAS M/s Sunage Eco Systems Pvt. Ltd., T.C. 56/2013(I), Avittam, Vanivilakam, Karumam P.O., Thiruvananthapuram (herein after referred to as the industry) in survey no. 287/4-1 of Nemom Village, Thiruvananthapuram Taluk, Thiruvananthapuram District comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment Protection Act 1986; and the industry is bound to comply with the Rules laid down there under;

WHEREAS Registration validity upto 31/05/2037 vide ref. (1) was granted to the industry;

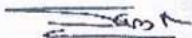
WHEREAS during the inspection conducted on 21/12/2024, it was observed that large quantities of mixed waste were stored without segregation;

AND WHEREAS though Revocation of Intention Notice was issued to the industry vide ref. (2) no reply was submitted within stipulated time limit.

NOW THEREFORE the Registration issued to the industry is hereby revoked.

Dated this the 30<sup>th</sup> day of December 2024.

For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD

  
ASSISTANT ENVIRONMENTAL ENGINEER

To  
Sri. George Joseph  
PNRA-70, Prem Nagar  
Karumam P.O., Thiruvananthapuram - 695002.

Copy to:  
The Secretary  
Thiruvananthapuram Corporation

Stock file.

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Legal Notice - Sanage.



രീജ്യണൽ അഫീസ്  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
**KERALA STATE POLLUTION CONTROL BOARD**

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004  
☎: General: 0471- 2312910, 2318153, 2318154, 2318155  
e-mail: [ceetvm.kspcb@kerala.gov.in](mailto:ceetvm.kspcb@kerala.gov.in) web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



1500

PCBRTM /2/2025-AE3

Dated: 16.01.2025

**NOTICE**

Sub:- Illegal dumping of waste at various locations of Thirunelveli-  
O.A 312/2024 of Hon'ble National Green Tribunal

- Ref:-1.Registration no. KSPCB/TV/White Category /10006036 /  
2022 dated 14.07.2022 valid upto 31.05.2027.  
2. Order of Hon'ble NGT dated 19.12.2024 in O.A.No.  
312/2024  
3. Newspaper report on 17/12/2024 regarding illegal  
dumping of waste at Thirunelveli, TamilNadu  
4. Letter no. T3/TNPCB/BMW/F.31777TV/2024-1 dated  
18.12.2024 from the Chairperson of Tamil Nadu Pollution  
Control Board  
5. Revocation of Intention Notice no. KSPCB/TV/White  
Category/10006036/2022 dated 20.12.2024  
6. Inspection By the Board Officials to your unit held on  
21.12.2024  
7. Consent Revocation Order no. KSPCB/TV/White  
Category/10006036/2022 dated 30.12.2024  
8. MoEF Notification no. S.O.394 E dated 16.04.1987  
9. Letter No, PCBDTM/993/2024-EE dated 26.12.2024 from  
District Office , Thiruvananthapuram  
10. Proceedings no KSPCB/2089/2024-EE-1 dated 15.01.2025  
from Head Office  
11. Report on inspection by the officials on 20.12.2024 to the  
dumping sites  
12. Execution Report on removal of dumped waste from  
various locations in Thirunelveli District on 22.12.2024  
13. Inspection conducted by the enquiry commission on  
31.12.2024 and 01.01.2025  
14. Order of Hon'ble NGT dated 02.01.2025 in O.A.No.  
312/2024

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**WHEREAS**, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act), the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act), and the Environment (Protection) Act 1986 (herein after referred to as the EP Act) and Rules there under in the State of Kerala;

**WHEREAS** the Bio-Medical Waste Management Rules, 2016 and amendments notified thereof (herein after referred as BMW Rules) under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical Wastes in an environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment;

**WHEREAS** Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and its handling should comply with the provisions of Solid Waste Management Rules 2016 ;

**WHEREAS** Plastic Waste Management Rules 2016 (herein after referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions and receptors who are bound to comply with the provisions of Plastic Waste Management Rules 2016 ;

**WHEREAS** M/s.Sunage Eco Systems Pvt. Ltd, T.C. 56/2013 (II), Avittam, Vanivilakam, Karumam P.O. Thiruvananthapuram comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment Protection Act 1986.

**WHEREAS** you had applied for registration of the Board on 28/06/2022 for Material Recovery Facility (Collection of segregated plastic, glass, leather etc) ;

**WHEREAS** registration has been issued to you vide reference(1) for the storage of 4.53592T/day of waste scrap (metal, plastic etc) and as it comes under WHITE of the Schedule in the circular PCB/T4/115/97(3) dated 31/08/2016;

**WHEREAS** you had applied for Material Recovery Facility (Collection of segregated plastic, glass, leather etc ) and obtained registration under WHITE category for Storing of Waste scraps(metal, plastic etc);

**WHEREAS** as per Solid Waste Management Rules, Material Recovery Facility means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorized by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorized informal sector of waste pickers, informal recyclers or any other work force engaged by the local body;

**WHEREAS** you are bound to comply with the conditions mentioned in the Registration issued to you vide ref. cited (1) above;

**WHEREAS** as per condition no.4, of the Registration issued, sorted scraps and rejects (scrap which cannot be recycled) shall be handed over to authorized agencies only;

**WHEREAS** as per condition no.7, of the Registration issued, no biodegradable waste shall be collected and stored in the unit;

**WHEREAS** it has come to the notice of the Board through newspaper dated 17/12/2024 that biomedical waste, food waste and plastic waste from some of the institutions in Trivandrum, RCC, Credence Hospital Ulloor and M/s Leela Raviz, Kovalam are found to be dumped at multiple locations such as Kodaganallur and Pazhavor Villages in Thirunelveli district of Tamil Nadu;

**WHEREAS** it is informed vide letter dated 18/12/2024 from TamilNadu Pollution Control Board that General Solid Wastes such as oil pouches, plastic covers etc., and Bio medical wastes such as unused syringes, tablet covers (paper wrappers), carton boxes and data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the said site;

**WHEREAS** it is also informed vide letter dated 18/12/2024 that empty tins of soft drinks, used chappal and waste papers from hotel of Leela Kovalam is also found;

**WHEREAS** during the inspection conducted by the Board officials on 18/12/2024 across various units, it was observed that agreements exist between you and the institutions mentioned in the above para. for the handling of solid waste;

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**WHEREAS** meanwhile Hon'ble NGT has taken a SUO MOTO based on the news items in The New Indian Express, Chennai edition dt: 17.12.2024, in O.A.No.of 312 of 2024 (SZ);

**WHEREAS** during the said inspection of the Team held on 20.12.2024 including Board officials, Corporation, IMAGE, officials of Tamil Nadu Pollution Control Board, dumps of solid waste with documents in proof of the institutions viz, RCC, Trivandrum, Credence Hospital Ulloor, Trivandrum, and M/s Leela Raviz, Kovalam, Trivandrum were identified at various locations in Thirunelveli;

**WHEREAS** the inspection cited 11th above was conducted at 6 sites namely Vadakku Ariyanayakipuram, Vellalankulam, Kodaganallur, Pazhavor, Kondanagaram and Bharatheeyar Nager;

**WHEREAS** as per the inspection report cited (11) th above the white sacks found at Vellalankulam Panchayath contained tied green coloured bags labelled as Regional Cancer Center, Thiruvananthapuram with yellow and red bags and these bags are reported to contain general waste including some biomedical waste namely catheter, syringes, used gloves, dressings, tubing and vacutainer tube ;

**WHEREAS** one yellow bag (Barcode 3201019721925) and red bag (Barcode number 2201011522614) supplied by IMAGE were also found in heaps and as identified by IMAGE Experts the above bar-coded bags were supplied to RCC(ref.11);

**WHEREAS** as per the inspection report cited 11th above, at the location of Kodaganallur, mixed waste including biomedical wastes namely used medicines, masks, gloves etc were found in RCC name printed bags ;

**WHEREAS** as per the inspection report cited 11th above, at the Pazhavor panchayath unsegregated waste including plastic, biomedical waste were found in RCC bags ;

**WHEREAS**, as per the inspection report cited 11th above, at Kondanagaram ,mixed waste were found in RCC labelled bags;

**WHEREAS** as per the findings of the inspection team (ref.11), green garbage bags containing mixed wastes from RCC are found in all heaps except at Bharatheeyar Nager;

**WHEREAS** as per the inspection report (ref.11) at the location Pazhavor Panchayath mixed waste from your unit was found ;

**WHEREAS** as per the inspection report cited 11th above at the location Vellalankulam Panchayath, mixed waste from Hotel Leela Palace was also found;

**WHEREAS** a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, and Clean Kerala Company Limited proceeded to Thirunelveli on 22.12.2024 for execution of action plan for removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/2024;

**WHEREAS** as per the execution report cited 12th above at the location of Kodaganallur unfilled diet requisition slip and some syringes were found;

**WHEREAS** as per the execution report vide reference 12 above , at the location of Pazhavor general solid waste was seen packed in plastic bags including green bags from RCC which contained biomedical waste such as medicine covers, syringes, wrappers, used syringe bodies without needles, gloves and more;

**WHEREAS** at the location of Kondanagaram as per the execution report vide reference 12 above, general solid waste such as plastic covers, ghee bottle, oil bottle, used clothes etc were found to be mixed with biomedical waste such as empty tablet cover, used masks, gloves and sanitary diapers and majority of the waste were found wrapped in green coloured bags bearing the hospital name of RCC, Trivandrum;

**WHEREAS** at the location of Kondanagaram as per the execution report vide reference 12 above, key cards and large number of foot wears with the emblem of Hotel Leela Kovalam was also spotted;

**WHEREAS** Rule 8 (1) of Biomedical Waste Management Rules,2016 stipulates that no untreated bio-medical waste shall be mixed with other waste;

**WHEREAS** Rule 4(1-a) of SWM Rules,2016 stipulates segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

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(93)

**WHEREAS** Rule 4(2) Solid Waste Management Rules 2016 stipulates that no waste generators shall throw, burn or bury the solid waste generated by him, on streets ,open public spaces outside his premises;

**WHEREAS** Rule 8(2) of Plastic Waste Management Rules, 2016 stipulates that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with Solid Waste Management Rules 2016 and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** you have collected mixed wastes from institutions and disposed at unauthorized places by illegally dumping and thereby violating the provision of Solid Waste Management Rules ,2016;

**WHEREAS** as per reference cited (5) above Board had issued Revocation of Intention Notice, directing to showcause if any within 7 days of notice;

**WHEREAS** you had not submitted any reply / response to the intention Notice issued vide ref (5);

**WHEREAS** as per reference cited (7) above, Board had issued Consent Revocation Order to your unit;

**WHEREAS** during the inspection by the Board Officials to your unit on 21.12.2024, it was observed that large quantities of mixed waste including plastic, paper and cans were stored without segregation and small quantity of food waste was also found among the materials and thus it is noted that mixed waste exceeding the permitted quantity (4.53592T/day) is stored in the premises there by violating the registration issued to you vide reference 1 above;

**WHEREAS** you have collected non segregated waste from various institutions and this is in violation of Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and Biomedical Waste ManagementRules 2016;

**WHEREAS** it was observed during inspection on 21-12-2024 that you have collected and stored significantly higher volume of waste than the permitted quantity, in your premises thus violating the conditions of registration issued as per ref (1) above, which is for the storage of 4.53592T/day of waste scrap(metal, plastic etc) ;

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**WHEREAS** the unit supervisor has reported on 21-12-2024 that the waste materials are being handover to various industries like M/s Pioneer Polymers, Salem Tamil Nadu for making pellets, The India Cements Limited Sankaranagar, Thirunelveli, Tamilnadu and M/s SM Plastics, Pudukudi, Puliangudi, Thirunelveli, Tamil Nadu, but the related documents were not submitted ;

**WHEREAS** it was also informed on 21-12-2024 that food waste collected is being transferred to M/s Matha Pig Farm, Kuttichal ,Trivandrum;

**WHEREAS** as per the report on inspection conducted on 01.01.2025 of the enquiry commission including officials from the Board ,LSGD and Suchitwa Mission, heaps of mixed waste including Bio Medical Waste were seen dumped in the premises of your unit;

**WHEREAS** as per Notification of MoEF S.O.394 E dated 16.04.1987 Central Government had authorized Regional Officers of the State Pollution Control Board for taking Cognizance of offences under Section 19 (a) of EP Act 1986;

**WHEREAS** as per proceedings cited (10) above, it has been authorized to take legal action against your unit under Section 19 of EP Act ;

**WHEREAS** the above stated actions is in gross violation of provisions of the Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Bio Medical Waste Management Rules, 2016, and the conditions stipulated in the Registration issued vide ref (1);

**WHEREAS** the Government Order G.O(Rt) No.1673/2021/LSGD Dated 06/09/2021, issued guidelines for registering vehicles transporting waste for the disposal of solid waste at authorized places and transportation through GPS Vehicle as per the direction of Hon'ble NGT in OA 100/2021 ;

**WHEREAS** you have violated the said Government Order;

**WHEREAS** as per NGT order dated 02.01.2025 in O.A. No. 312 of 2024(SZ), Hon'ble NGT has directed the Board to take appropriate action against you;

**WHEREAS** the Board is proposing to take legal action under Section 19 of the Environment(Protection) Act 1986,

(95)

**NOW THEREFORE** you are hereby directed to show cause if any within 15 days why Board shall not initiate legal action against you;

**Dated this 16<sup>th</sup> day of January 2025.**

**For and Behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHIEF ENVIRONMENTAL ENGINEER**

To

Mr. George Joseph  
M/s Sunage Eco Systems Pvt. Ltd,  
T.C. 5612013(I),  
Avittam, Vanivilakam,  
Karumam P.O.  
Thiruvananthapuram

Copy to:

1. Chairperson,  
Kerala State Pollution Control Board,  
Head Office,  
Thiruvananthapuram.
2. Member Secretary,  
Kerala State Pollution Control Board,  
Head Office, Thiruvananthapuram.
3. Environmental Engineer  
Kerala State Pollution Control Board,  
District Office, Thiruvananthapuram.
4. Secretary  
Thiruvananthapuram Corporation

True Copy .

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

17-01-2025

Regd A/D

**NOTICE UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub:- Levying of Environmental Compensation from M/s. Sunage  
Ecosystems Private Limited, Thiruvananthapuram

Ref:

1. Registration no. KSPCB/TV/White Category/10006036/ 2022 dated 14.07.2022 valid up to 31.05.2027.
2. Order of Hon'ble NGT dated 19.12.2024 in O.A.No.312/2024
3. Newspaper report on 17/12/2024 regarding illegal dumping of waste at Thirunelveli,TamilNadu
4. Letter no. T3/TNPCB/BMW/F.31777TV/2024-1 dated 18.12.2024 from the Chairperson of Tamil Nadu Pollution Control Board
5. Revocation Intention Notice no. KSPCB/TV/White Category/10006036 /2022 dated 20.12.2024
6. Inspection by the Board officials to your unit held on 21.12.2024
7. Registration Revocation Order no. KSPCB/TV/White Category/10006036 /2022 dated 30.12.2024
8. Letter No. PCBDTM/993/2024-EE dated 26.12.2024 from District Office, Thiruvananthapuram
9. Report of inspection by the officials on 20.12.2024 to the dumping sites
10. Execution Report on removal of dumped waste from various locations in Thirunelveli District on 22.12.24
11. Inspection conducted from Regional Office along with the Enquiry Committee on 31.12.2024 and 01.01.2025
12. Order of Hon'ble NGT dated 02.01.2025 in O.A. No.312/2024
13. Discussion held at the chamber of Chairperson on 08.01.2025 in connection with assessment of Environmental Compensation to units engaged in OA 312/2024

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(97)

14. Letter No. A1/2377/CKCL/2024/OA.312/PCB dated 15.12.2024

**WHEREAS** the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act), the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act), and the Environment (Protection) Act 1986 (herein after referred to as the EP Act) and Rules there under in the State of Kerala;

**WHEREAS** the Bio-Medical Waste Management Rules, 2016 and amendments and notified thereof (hereinafter referred as BMW Rules) under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment;

**WHEREAS** Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and its handling should comply with the provisions of Solid Waste Management Rules 2016 ;

**WHEREAS** Plastic Waste Management Rules 2016 (herein after referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions and receptors who are bound to comply with the provisions of Plastic Waste Management Rules 2016 ;

**WHEREAS** the Central Government notified the Environment (Protection) Act, 1986 for the protection of environment;

**WHEREAS** the Hon'ble National Green Tribunal, vide order dated 19/02/2019 in O.A.593 of 2017 (W.P (Civil) No.375/2012 by the Paryavaran SurakshaSamiti and Anr. Vs. Union of India and Ors.), directed that "CPCB may take penal action for failure against those who are accountable for not setting up and maintaining STPs, CETPs ETPs and CPCB may also assess and recover compensation for damage to the environment and the said fund may be kept in a separate account and utilized in terms of an action plan for

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protection of the Environment.”;

**WHEREAS** the NGT vide order dated 12/03/2019 in O.A. No. 710/2017, directed that the State Pollution Control Boards are also authorized to recover compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central Pollution Control Board;

**WHEREAS** the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Order dated 22/11/2018 in O.A No. 353/2016 clarified that apart from prosecution, the statutory authorities under the Environment (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the "Polluter Pays Principle". Such scale which may be laid down at various levels, having regard to the local condition or as per direction in the hierarchy of the authorities. In various other application also, the Hon'ble NGT passed similar orders, for instance, in the Order dated 20/11/2018 in O.A No. 117/2014, 499/2014 and 102/2014 the Hon'ble NGT noted as; "Needless to say that statutory authorities under the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution Act), 1974 are entitled to assess and recover damages as "Polluter Pays Principle" in exercise of incidental powers to protect environment";

**WHEREAS** in pursuant to Hon'ble National Green Tribunal, in the matter of O.A. 593 of 2017 CPCB has developed a "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund";

**WHEREAS** Environmental Compensation is to be Levied on Concerned Individual/Authority for Improper Solid Waste Management;

**WHEREAS** M/s. Sunage Eco Systems Pvt. Ltd, T.C. 56/2013(I), Avittam, Vanivilakam, Karumam P.O., Thiruvananthapuram comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment Protection Act 1986.

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(99)

**WHEREAS** you had applied for registration of the Board on 28/06/2022 for Material Recovery Facility (Collection of segregated plastic, glass, leather etc ) ;

**WHEREAS** registration has been issued to you vide reference 1 for the storage of 4.53592T/day of waste scrap(metal,plastic etc) and as it comes under WHITE of the Schedule in the circular PCB/T4/115/97 (3) Dated 31/08/2016 ;

**WHEREAS** you had applied for Material Recovery Facility (Collection of segregated plastic, glass, leather etc ) and obtained registration under WHITE category for Storing of Waste scraps(metal, plastic etc);

**WHEREAS** as per Solid Waste Management Rules, Material Recovery Facility means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorized by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorized informal sector of waste pickers, informal recyclers or any other work force engaged by the local body;

**WHEREAS** you are bound to comply with the conditions mentioned in the Registration issued to you vide ref. cited (1) above;

**WHEREAS** as per condition no.4, of the Registration issued, sorted scraps and rejects (scrap which cannot be recycled) shall be handed over to authorized agencies only;

**WHEREAS** as per condition no.7, of the Registration issued no biodegradable waste shall be collected and stored in the unit;

**WHEREAS** it has come to the notice of the Board through newspaper dated 17/12/2024 that biomedical waste, food waste and plastic waste from some of the institutions in Trivandrum, RCC, Credence Hospital Ulloor, and M/s Leela Raviz, Kovalam, are found to be dumped at multiple locations such as Kodaganallur and Palavoor Villages in Thirunelveli district of Tamil Nadu;

**WHEREAS** it is informed vide letter dated 18/12/2024 from

*True Copy*

TamilNadu Pollution Control Board that General Solid Wastes such as oil pouches, plastic covers etc., and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the said site

**WHEREAS** it is also informed vide letter dated 18/12/2024 that empty tins of soft drinks, used chappal and waste papers from hotel of Leela Kovalam is also found;

**WHEREAS** during the inspection conducted by the Board officials on 18.12.2024 across various units, it was observed that agreements exist between you and the institutions mentioned in the above para. for the handling of solid waste;

**WHEREAS** meanwhile Hon'ble NGT has taken a SUO MOTO based on the news item in The New Indian Express, Chennai Edition dt: 17.12.2024, in O.A. No. of 312 of 2024(SZ);

**WHEREAS** during the said inspection of the Team held on 20.12.2024 including Board officials, Corporation, IMAGE, officials of Tamil Nadu Pollution Control Board, dumps of solid waste with documents in proof of the institutions viz, RCC, Trivandrum, Credence Hospital Ulloor, Trivandrum, and M/s Leela Raviz, Kovalam, Trivandrum were identified at various locations in Thirunelveli;

**WHEREAS** the inspection cited 9th above was conducted at 6 sites namely Vadakku Ariyanayakipuram, Vellalankulam, Kodaganallur, Palavoor Kondanagaram and Bharatheeyar Nager;

**WHEREAS** as per the inspection report cited 9th the white sacks found at Vellalankulam Panchayath contained tied green coloured bags labelled as Regional Cancer Center, Thiruvananthapuram with yellow and red bags and these bags are reported to contain general waste including some biomedical waste namely catheter, syringes, used gloves, dressings, tubing and vacutainer tube ;

**WHEREAS** one yellow bag (Barcode 3201019721925) and red bag (Barcode number 2201011522614) supplied by IMAGE were also found in

*True Copy*

heaps and as identified by IMAGE Experts the above bar-coded bags were supplied to RCC(ref.11);

**WHEREAS** as per the inspection report cited 9th, at the location of Kodaganallur mixed waste including biomedical wastes namely used medicines, masks, gloves etc were found in RCC name printed bags ;

**WHEREAS** as per the inspection report cited 9th above, at the Palavoor panchayath unsegregated waste including plastic, biomedical waste were found in RCC bags ;

**WHEREAS**, as per the inspection report cited 9th , at Kondanagaram mixed waste were found in RCC labelled bags;

**WHEREAS** as per the findings of the inspection team (ref.9), green garbage bags containing mixed wastes from RCC are found in all heaps except at Bharatheeyar Nager;

**WHEREAS**,as per the inspection report (ref.9)at the location Pazhavor Panchayath mixed waste from your unit was found ;

**WHEREAS**,as per the inspection report cited 9th above at the location Vellalankkulam Panchayath Mixed waste form Hotel Leela Palace was also found;

**WHEREAS** a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, and Clean Kerala Company Limited proceeded to Thirunelveli on 22.12.2024 for execution of action plan for removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/2024;

**WHEREAS** as per the execution report cited 10th at the location of Kodaganallur unfilled diet requisition slip and some syringes were found;

**WHEREAS** as per the execution report vide reference 10 , at the location of Palavoor general solid waste was seen packed in plastic bags including green bags from RCC which contained biomedical waste such as medicine covers, syringes, wrappers, used syringe bodies without needles,

gloves and more;

**WHEREAS** at the location of Kondanagaram as per the execution report vide reference 10 above, general solid waste such as plastic covers, ghee bottle, oil bottle, used clothes etc were found to be mixed with biomedical waste such as empty tablet cover, used masks, gloves and sanitary diapers and majority of the waste were found wrapped in green coloured bags bearing the hospital name of RCC, Trivandrum;

**WHEREAS** at the location of Kondanagaram as per the execution report vide reference 10 above, key cards and large number of foot wears with the emblem of Hotel Leela Kovalam was also spotted;

**WHEREAS** Rule 8 (1) of Biomedical Waste Management Rules, 2016 stipulates that no untreated bio-medical waste shall be mixed with other waste;

**WHEREAS** Rule 4(1-a) of SWM Rules, 2016 stipulates segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** Rule 4(2) Solid Waste Management Rules 2016 stipulates that no waste generators shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises;

**WHEREAS** Rule 8(2) of Plastic Waste Management Rules 2016 stipulates that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with Solid Waste Management Rules 2016 and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** you have collected mixed wastes from institutions and disposed at unauthorised places by illegally dumping and thereby violating the provision of Solid Waste Management Rules 2016

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**WHEREAS** as per reference cited (5) above, Board had issued Revocation Intention Notice, directing to show cause if any within 7 days of notice;

**WHEREAS** you had not submitted any reply / response to the intention Notice issued vide ref(5);

**WHEREAS** during the inspection by the Board Officials to your unit on 21.12.2024, it was observed mixed waste including plastic, paper and cans were stored without segregation and food waste was also found among the materials exceeding the quantity of 4.53592T/day and thus it is noted that mixed waste exceeding the permitted quantity is stored in the premises thereby violating the registration issued to you vide reference 1 above;

**WHEREAS** as per reference cited (7) above, Board had issued Registration Revocation Order to your unit;

**WHEREAS** you have collected non segregated waste from various institutions and this is in violation of Solid Waste Management Rules 2016, Plastic Waste Management Rules 2016 and Biomedical Waste Management Rules 2016;

**WHEREAS** it was observed during inspection on 21-12-2024 that you have collected and stored significantly higher volume of waste than the permitted quantity, in your premises thus violating the conditions of registration issued as per ref (1) above which is for the storage of 4.53592T/day of waste scrap(metal,plastic etc) ;

**WHEREAS** the unit supervisor has reported on 21-12-2024 that the waste materials are being handover to various industries like M/s Pioneer Polymers, Salem Tamil Nadu for making pellets, The India Cements Limited Sankaranagar, Thirunelveli, Tamilnadu and M/s SM Plastics, Pudukudi, Puliangudi, Thirunelveli, Tamil Nadu, but the related documents were not submitted ;

**WHEREAS** it was also informed on 21-12-2024 that food waste collected is being transferred to M/s Matha Pig Farm, Kuttichal ,Trivandrum;

**WHEREAS** as per the report on inspection of the enquiry commission

including officials from the Board , LSGD and Suchitwa Mission, heaps of mixed waste including Bio Medical Waste were seen dumped in the premises of your unit;

**WHEREAS** the above stated actions is in gross violation of provisions of the Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Bio Medical Waste Management Rules, 2016, and the conditions stipulated in the Registration issued vide ref (1);

**WHEREAS** the Government Order G.O(Rt) No.1673/2021/LSGD Dated 06/09/2021, issued guidelines for registering vehicles transporting waste for the disposal of solid waste at authorized places and transportation through GPS Vehicle as per the direction of Hon'ble NGT in OA 100/2021 ;

**WHEREAS** you have violated the said Government Order;

**WHEREAS** as per NGT order dated 02.01.2025 in O.A. No. 312 of 2024(SZ), Hon'ble NGT has directed the Board to take appropriate action against you;

**WHEREAS** in the light of the inspection reports it was decided to levy environmental compensation against your unit during the discussion cited (13)

**WHEREAS** as per the finding of Joint inspection conducted from Regional Office of the Board along with the enquiry Committee, around 1000 T of waste are heaped in the unit;

**WHEREAS** it is noted that you have collected mixed waste from the institutions and are disposing the mixed wastes in unauthorized way in your premises as well as in Thirunalveli Tamil Nadu, which are against the provisions of the SWM Rules, PWM Rules, and BMW Rules;

**WHEREAS** as per the order of the Hon'ble NGT, wastes were removed from the Sites in Thirunelveli through Clean Kerala Company on 22-12-2024 and 23-12-2024 incurring expenses for removal;

**WHEREAS** M/s Clean Kerala Company Limited, vide letter under reference(14) has informed that an amount of Rs. 44,30,750/- ( Rupees Forty

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(105)

Four Lakh Thirty Thousand Seven Hundred and Fifty ) has been incurred towards the removal of waste that was dumped in Tamil Nadu due to improper management of Solid Waste from your part;

**WHEREAS** as per the methodology of CPCB for assessing environmental compensation for violations observed is assessed as Rupees 25,000/- ( Rupees Twenty Five Thousand only) ( Rupees 5000/- per day for the period from 17.12.2024 to 21.12.2024)

**NOWHEREFORE**, in exercise of the powers vested under section 5 of the Environment ( Protection ) Act, 1986, you are hereby directed to show cause within 15 days of receipt of this notices as to why you shall not be directed to remit a total Environmental Compensation of Rs44,55,750/-only (Rupees Forty Four Lakh Fifty Five Thousand Seven Hundred and Fifty only)

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRPERSON**

To

M/s Sunage Eco Systems Pvt. Ltd,  
T.C. 56/2013(I),  
Avittam, Vanivilakam,  
Karumam P.O. Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram
2. The Environmental Engineer  
District Office, Thiruvananthapuram
3. The Environmental Engineer-3, Head Office

*True Copy*

104  
16/01/25

Legal Notice - Leela Kovalam

0471-2303844  
e.mail: kspcbdotvpm@gmail.com  
Website:kspcb.kerala.gov.in

(106)

# KERALA STATE POLLUTION CONTROLBOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM  
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം

T. C. 12/96 (4,5), PLAMOODU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004  
ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഗ്ഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004



File No. PCBDTVMM/33/2025-EE

Date: 15/01/2025

Regd. with/AD.

LN No. 02/2025

## LEGAL NOTICE

Sub: Urgent legal notice issued as per Authorisation issued by the Chairperson, Kerala State Pollution Control Board vide proceedings No. KSPCB/2089/2024-EE-1 dated 19/12/2024 due to non-compliance under the Environment Protection Act, 1986 - Improper Solid Waste Management in M/s. Kovalam Resort Pvt. Ltd., The Leela Kovalam - reg.

- Ref:
1. Integrated Consent to Operate No. KSPCB/TV/ICO/10029949/2024 dated 23/04/2024.
  2. The Environmental Protection Act, 1986.
  3. The Solid Waste Management Rules, 2016.
  4. News paper report dated 17/12/2024 in the Indian Express.
  5. Letter. No. T3/TNPCB/BMW/F31777/2024-1 dated 18/12/2024 from the Chairperson of the TamilNadu Pollution Control Board.
  6. Show cause notice no. KSPCB/2089/2024-EE-1 dated 18/12/2024 issued by the Chairperson, Kerala State Pollution Control Board.
  7. Consent Revoke Intention Notice no. KSPCB/2089/2024-EE-1 dated 19/12/2024 issued by the Chairperson, Kerala State Pollution Control Board.
  8. Proceedings no. KSPCB/2089/2024-EE-1 dated 19/12/2024 of the Chairperson, Kerala State Pollution Control Board.
  9. Joint inspection report conducted on 20/12/2024 by the officials of Kerala State Pollution Control Board, Corporation of Thiruvananthapuram and M/s. IMAGE at six locations of waste dumping site in Tirunelveli district, TamilNadu.
  10. Consent Revocation Order dated 10/01/2025 issued by the Chairperson, Kerala State Pollution Control Board.

16/1/25

EG/63

M. S. S. S.

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WHEREAS M/s. Kovalam Resort Pvt. Ltd., The Leela Kovalam & Ravis Hotel, Kovalam Beach, Thiruvananthapuram comes under the purview of Water (Prevention & Control of Pollution) Act, 1974, Environment (Protection) Act 1986 and has been identified as a generator of solid waste and is bound to comply with the provisions of the Environment Protection Act, 1986, and the Solid Waste Management Rules, 2016;

WHEREAS Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016;

WHEREAS Plastic Waste Management Rules 2016 (herein after referred as PWM Rules) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016;

WHEREAS, you are bound to comply with the conditions mentioned in the Consent issued to you vide order cited (1);

WHEREAS, as per condition 2.7 of the consent, proper Solid Waste Management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of Solid Waste including garbage shall be provided as per Solid Waste Management Rules, 2016 and the facility shall be maintained properly. Biodegradable waste shall be segregated from non biodegradable waste at source, Biodegradable waste shall be treated in biobins/aerobins/ biogas plants, non-biodegradable waste shall be disposed to authorized collectors namely 'Harithakarma Sena' for the disposal of wastes for authorized treatment;

WHEREAS as per the consent condition 2.8, Plastic Waste Management Rules, 2016 and amendments shall be followed for the management of Plastic Waste. Single use plastic ban as per notifications and orders of Kerala shall be strictly followed;

WHEREAS following a news paper report dated 17/12/2024 in the Indian Express that biomedical wastes, food wastes, solid wastes and plastic wastes from the State has been dumped at multiple locations in Thirunelveli District of Tamil Nadu;

*True Copy*

WHEREAS as per ref. (4) the Board was informed that hotel wastes, empty tins of soft drinks, used chappals and waste papers from your unit are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of Tamil Nadu;

WHEREAS the above action is in gross violation of the various rules coming under the Environment (Protection) Act;

WHEREAS during the inspection conducted by Board Officials in your unit on 18/12/2024, it was noted on checking the log book of food waste collection, that an average of 2400 kg of food waste is disposed through M/s. Sunage Eco Systems Pvt. Limited and this is in violation of consent condition No.2.7 which stipulates that, biodegradable waste shall be treated in bio-bins/aerobins/biogas plant;

WHEREAS Board's white category registration is issued to M/s. Sunage Ecosystems Pvt. Ltd. for storing of waste scrap (metal, plastic etc.) for a quantity of 4.53592 Metric Tones per day;

WHEREAS as per the inspection report it was also noted that all other wastes namely plastic bottles are disposed through M/s. Sunage Ecosystems Pvt. Ltd. and this is in violation of Consent Condition No. 2.7 which stipulates that non-biodegradable waste shall be disposed to authorized collectors namely 'Harithakarma Sena' for the disposal of wastes for authorized treatment;

WHEREAS inspection was conducted at 6 sites namely Vadakku Ariyanayakipuram - Elanthaikulam, Vellalankulam, Kodaganallur, Palavoor, Kondanagaram and Bharatheeyar Nager of Thirunelveli District, Tamil Nadu on 18/12/2024 and as per the inspection report mixed wastes from your hotel was found;

WHEREAS a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, Suchitwa Mission and Clean Kerala Company Limited proceeded to Thirunelveli for execution of action plan for removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/2024 and it was observed that at the location of Kodaganallur, keycards and large number of foot wears with the emblem of Hotel Leela, Kovalam was also spotted;

*True Copy .*

WHEREAS you have violated Rule 4(a) of Solid Waste Management Rules, 2016 stipulating segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and hand over segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

WHEREAS you have violated Rule 4(2) of Solid Waste Management Rules, 2016 stipulating that no waste generators shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside the premises;

WHEREAS you have violated Rule 4(2) of Solid Waste Management Rules, 2016 stipulating that all hotels and restaurants shall, in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body;

WHEREAS you have violated Rule 8(2) of Plastic Waste Management Rules, 2016 stipulating that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with Solid Waste Management Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

WHEREAS in the reply furnished by you in response to the Consent revoke intention notice, you have stated that excess waste is disposed of through an authorized agency which is also the violation of Consent Condition No 2.7 which stipulates that , biodegradable waste shall be treated in biobins/ aerobins/ biogas plants, non-biodegradable waste shall be disposed to authorized collectors namely 'Harithakarma Sena' for the disposal of wastes for authorized treatment; you have stated that an incinerator with capacity of 300kg is used to dispose of sanitary napkins and dry leaves which is against the press release of the Board which stipulates that only incinerators as prescribed in the Schedule II (C) of SWM Rules shall be allowed; and informed that you have entered into a contract with M/s. Sunage Ecosystems Private Ltd. for

True Copy

clearance of dry garbage items including empty beer bottle, scrap/assorted bottles, empty plastic bottles, cardboard, packing wood, empty plastic can, scrap tin small, oil tin small, oil tin 15 kg, old news paper, old magazine, used soap, used candle, tin 15kg damaged, empty mineral water bottle, assorted waste: used flower, slippers, stationery items etc. are which is in violation of Rule 4(a) of SWM Rules, 2016;

WHEREAS in the reply furnished, you have informed that once the agencies collect the waste from your hotel, you no longer have control over the way they dispose of it;

WHEREAS inspection was conducted from Board's District Office on 18/12/2024 and 08/01/2025 and it was found that solid wastes is handled in improper manner;

WHEREAS it is reported that open burning of solid waste was observed in your hotel premises during the inspection conducted on 08/01/2025;

WHEREAS as per report of the joint inspection conducted by the Enquiry Committee constituted as per G.O. (Rt.) No.2509/2024/LSGD dated 20.12.2024 it was seen that various types of waste-such as Polypropylene Chappal waste, dry waste, used waste and other room disposals were indiscriminately mixed and placed into bags before being handed over ;

WHEREAS during the inspection it was evident that the waste - mixed indiscriminately in common bags- had accumulated in a waste room within the hotel;

WHEREAS the waste appeared to be at least a week old, contributing to an intolerable odour;

WHEREAS the accumulation of waste raised public health concerns;

WHEREAS additional waste was found scattered in various locations throughout the backside of the hotel premises, packed in plastic bags that had been discarded improperly;

WHEREAS the area surrounding the incinerator was found cluttered with various kinds of waste, further undermining effective waste management;

True Copy

(111)

WHEREAS the claims of Kovalam Resort Pvt. Ltd. vide the reply to the Consent Revoke Intention Notice won't stand as it is the responsibility of the waste generator to handover segregated solid waste to the waste collecting agency as per Rule 4(a) of Solid Waste Management Rules;

AND WHEREAS you have been served with a Consent Revocation Order dated 10/01/2025:

NOW THEREFORE, you are hereby directed to:

1. Show cause within 15 days from the date of receipt of this notice why the Board should not initiate legal action against you for the violations mentioned above.
2. Take immediate corrective measures to ensure compliance with the Environment Protection Act, 1986, and the Solid Waste Management Rules, 2016.

Failure to comply with this notice will result in the initiation of strict legal action under Section 19 of the Environment Protection Act, 1986.

Dated this the 15<sup>th</sup> day of January 2025.

For and on behalf of the  
Kerala State Pollution Control Board



*Sdm*

ENVIRONMENTAL ENGINEER

To

The Manager  
Kovalam Resort Pvt. Ltd., The Leela Kovalam & Ravis Hotel,  
Kovalam Beach, Thiruvananthapuram - 695527.

Copy to:

- 1) The Chairperson, Kerala State Pollution Control Board.
- 2) The Member Secretary, Kerala State Pollution Control Board.

*True Copy*

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

17-01-2025

**REGD A/D****NOTICE UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub:-Levying of Environmental Compensation from M/s. Kovalam Resort Pvt. Ltd, The Leela Kovalam, Thiruvananthapuram

- Ref:- (1) Consent No. PCB/RO/TVM/ICO /10029949/2024 issued on 23/04/2024
- (2) Lr.No.T3/TNPCB/BMW/F.31777/2024-1,dated18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board.
- (3) Show Cause Notice of even no dated 18/12/2024
- (4) Report of inspection conducted by Board at your unit on 18/12/2024
- (5) Consent Revoke Intention Notice of even no dated 19/12/2024
- (6) Reply to the Notice submitted by you vide letters dated 20/12/2024 & 23/12/2024
- (7) Discussion held on 08.01.2025
- (8) Hearing conducted on 09.01.2025
- (9) Letter no. PCB/DO/CO-R/RST/AE2-3/2007 dated 09.01.2025
- (10) Report of Joint inspection conducted from the Regional Office of the Board along with the Enquiry Committee constituted as per G.O.(Rt)No.2509/2024/LSGD dated 20.12.2024
- (11) Consent Revocation Order of even no.dated 10.01.2025

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**WHEREAS**, Kerala State Pollution Control Board (hereinafter referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control Of Pollution) Act, 1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act) and rules there under in the State of Kerala;

**WHEREAS** Solid Waste Management Rules 2016 (hereinafter referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016;

**WHEREAS** Plastic Waste Management Rules 2016 (hereinafter referred as PWM Rules) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016;

**WHEREAS** the Central Government notified the Environment (Protection) Act, 1986 for the protection of environment;

**WHEREAS** the Hon'ble National Green Tribunal, vide order dated 19/02/2019 in O.A.593 of 2017 (W.P (Civil) No.375/2012 by the Paryavaran SurakshaSamiti and Anr. Vs. Union of India and Ors.), directed that "CPCB may take penal action for failure against those who are accountable for not setting up and maintaining STPs, CETPs ETPs and CPCB may also assess and recover compensation for damage to the environment and the said fund may be kept in a separate account and utilized in terms of an action plan for protection of the Environment";

**WHEREAS** the NGT vide order dated 12/03/2019 in O.A. No.

710/2017, directed that the State Pollution Control Boards are also authorized to recover compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central Pollution Control Board;

**WHEREAS** the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Order dated 22/11/2018 in O.A No. 353/2016 clarified that apart from prosecution, the statutory authorities under the Environment (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the "Polluter Pays Principle". Such scale which may be laid down at various levels, having regard to the local condition or as per direction in the hierarchy of the authorities. In various other application also, the Hon'ble NGT passed similar orders, for instance, in the Order dated 20/11/2018 in O.A No. 117/2014, 499/2014 and 102/2014 the Hon'ble NGT noted as; "Needless to say that statutory authorities under the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution Act), 1974 are entitled to assess and recover damages as "Polluter Pays Principle " in exercise of incidental powers to protect environment";

**WHEREAS** in pursuant to Hon'ble National Green Tribunal, in the matter of O.A. 593 of 2017 CPCB has developed a "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund";

**WHEREAS** the methodology developed by the CPCB for assessing Environmental Compensation is as follows;

*True Copy*

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC – Environmental Compensation in Rupees.

PI – Pollution index of industrial sector (PI of 80, 50 & 30 may be taken for Red, Orange and Green respectively)

N – Number of days for which violation took place, which is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified.

R – Factor in Rupees. Which may be minimum 100 and maximum of 500. It is suggested to consider R as 250 as the Environmental Compensation in case of violation.

S – Factor for scale of operation (Suggested to take 0.5 for micro and small, 1 for medium and 1.5 for large units)

LF – Location factor based on population of city/town and location of industrial unit.

LF can be taken as follows :

1 for less than 1 million population, 1.25 for population 1 million to < 5 million, 1.5 for population 5 million to less than 10 million and 2 for population 10 million and above.

LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

**WHEREAS** in any case, minimum Environmental Compensation shall be Rs.5000/day;

**WHEREAS** M/s. Kovalam Resort Pvt. Ltd, The Leela Kovalam, a Raviz Hotel, Kovalam Beach, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

*True Copy*

6th won't stand as it is the responsibility of the waste generator to handover segregated solid waste to the waste collecting agency as per Rule 4(a) of Solid Waste Management Rules;

**WHEREAS** the reply furnished by you is unsatisfactory in the light of the inspection findings and the aforementioned provisions of Solid Waste Management Rules and Plastic Waste Management Rules;

**WHEREAS** Consent Revocation Order has been issued to you vide order under reference 11;

**WHEREAS** the Environmental Compensation is assessed as furnished below in view of the inspection reports;

$$\text{Environmental Compensation (EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

PI = 80 (Pollution Index for Red category industry)

N = 170 days [23/07/2024 (due date of compliance of consent condition) to 08/01/2025 (date of assessment of EC)]

R = 250 (Rupee Factor)

S = 1.5 (Scale Factor for large scale industry)

LF = 1 (Location Factor for population < 1 million)

$$\text{Environmental Compensation} = 80 \times 170 \times 250 \times 1.5 \times 1$$

$$= \text{Rs. 51,00,000 /-}$$

(Rupees Fifty One Lakh Only)

**NOW THEREFORE** in exercise of the powers vested under section 5 of the Environment ( Protection ) Act, 1986, you are hereby directed to show cause within 15 days of receipt of this notices as to why you shall not be

*True Copy*

directed to remit an Environmental Compensation of Rs.51,00,000/- only  
(Rupees Fifty One Lakh Only)

For and on behalf of the  
**KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRPERSON**

To

M/s Kovalam Resort Pvt Ltd  
The Leela Kovalam  
A Raviz Hotel, Kovalam Beach  
Thiruvananthapuram- 695527

Copy to:

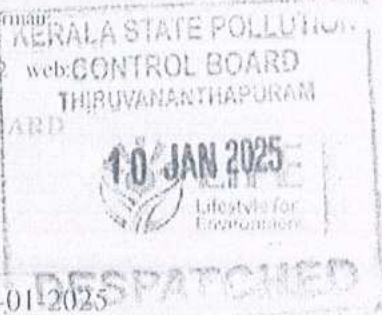
1. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram
2. The Environmental Engineer  
District Office, Thiruvananthapuram
3. The Environmental Engineer-3, Head Office

*True Copy*

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman,  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EF-1

10-01-2025

Regd A/d

- Ref:-(1)Consent No. PCB/RO/TVM/ICO /10029949/2024 issued on 23/04/2024
- (2) Lr.No.T3/TNPCB/BMW/F.31777/2024-1,dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board.
  - (3) Show Cause Notice of even no dated 18/12/2024
  - (4)Report of inspection conducted by Board on 18/12/2024
  - (5) Consent Revoke Intention Notice of even no dated 19/12/2024
  - (6) Reply to the Show Cause Notice submitted by you dated 20/12/2024 &23/12/2024
  - (7) Hearing conducted on 09.01.2025
  - (8) Letter no. PCB/DO/CO-R/RST/AE2-3/2007 dated 09.01.2025
  - (9)Report of Joint inspection conducted by the Enquiry Committee constituted as per G.O.(Rt)No.2509/2024/LSGD dated 20.12.2024

**CONSENT REVOCATION ORDER**

**WHEREAS**, Kerala State Pollution Control Board (hereinafter referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as Water Act), Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as Air Act), Environment (Protection) Act 1986, (hereinafter referred to as EP Act) and rules there under in the State of Kerala;

**WHEREAS** Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016 ;

**WHEREAS** Plastic Waste Management Rules 2016 (herein after referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016;

d/c

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**WHEREAS**, M/s. Kovalam Resort Pvt. Ltd, The Leela Kovalam, a Raviz Hotel, Kovalam Beach, Thiruvananthapuram comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986;

**WHEREAS** Integrated Consent to Operate issued to you under the provisions of Water Act, Air Act and Environment Protection Act was renewed vide Consent No. KSPCB/TV/ICO/10029949/2024 dated 23-04-2024 for a term upto 30-06-2028 ;

**WHEREAS**, you are bound to comply with the conditions mentioned in the Consent issued to you vide order cited (1);

**WHEREAS**, as per condition 2.7 of the consent, proper Solid Waste Management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of Solid Waste including garbage shall be provided as per Solid Waste Management Rules, 2016 and the facility shall be maintained properly. Biodegradable waste shall be segregated from non biodegradable waste at source, Biodegradable waste shall be treated in biobins/ aerobins/ biogas plants, non-biodegradable waste shall be disposed to authorized collectors namely 'Harithakarma Sena' for the disposal of wastes for authorized treatment;

**WHEREAS** as per the consent condition 2.8, Plastic Waste Management Rules, 2016 and amendments shall be followed for the management of Plastic Waste. Single use plastic ban as per notifications and orders of Kerala shall be strictly followed;

**WHEREAS** the Tamil Nadu Pollution Control Board vide letter under reference (2) had informed that hotel waste from the Leela, Kovalam, A RAVIZ Hotel were found to be dumped in Thirunelveli;

**WHEREAS** it was also informed that empty tins of soft drinks, used chappals and waste papers from your unit were found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of Tamil Nadu;

**WHEREAS** the above action is in gross violation of the various rules coming under Environment (Protection) Act;

**WHEREAS** a Showcause notice was issued to you, in the light of the above violations vide reference cited (3) ;

**WHEREAS** during the inspection conducted by Board Officials at your unit on 18/12/2024 , it was noted on checking the log book of food waste collection, that an average of 2400 kg of food waste is disposed through M/s Sunage Eco Systems Pvt.Limited and this is in violation of Consent Condition No 2.7 which stipulates that , Biodegradable waste shall

*True Copy*

be treated in biobins/ aerobins/ biogas plant;

**WHEREAS** Board's White Category registration is issued to M/s Sunage Ecosystems Pvt.Ltd. for storing of waste scrap(metal ,plastic etc) for a quantity of 4.53592Metric Tones per day;

**WHEREAS** as per the inspection report read (4) it was also noted that all other wastes namely plastic bottles are disposed through M/s Sunage Ecosystems Pvt.Ltd and this is in violation of Consent Condition No 2.7 which stipulates that non-biodegradable waste shall be disposed to authorized collectors namely 'Harithakarma Sena' for the disposal of wastes for authorized treatment.;

**WHEREAS** a Consent Revoke Intention notice was issued to you, vide reference cited (5) ;

**WHEREAS** inspection was conducted at the waste dumping sites by the officials of Board, Corporation and IMAGE on 20-12-2024 along with the officials of Tamil Nadu Government;

**WHEREAS** inspection was conducted at 6 sites namely Vadakku Ariyanayakipuram- Elanthaikulam, Vellalankulam, Kodaganallur, Palavoor, Kondanagaram and Bharatheeyar Nager of Thirunelveli District, Tamil Nadu and as per the inspection report cited (4), mixed waste from your hotel was found ;

**WHEREAS** a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, Suchitwa Mission and Clean Kerala Company Limited proceeded to Thirunelveli for execution of action plan for removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/ 2024;

**WHEREAS** as per the execution report, read (7) , at the location of Kodaganallur, keycards and large number of foot wears with the emblem of Hotel Leela, Kovalam was also spotted;

**WHEREAS** you have violated Rule 4(a) of Solid Waste Management Rules, 2016 stipulating segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** you have violated Rule 4(2) of Solid Waste Management

*True Copy*

Rules,2016 stipulating that no waste generators shall throw, burn or bury the solid waste generated by him, on streets ,open public spaces outside the premises;

**WHEREAS** you have violated Rule 4(2) of Solid Waste Management Rules, 2016 stipulating that all hotels and restaurants shall, in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body;

**WHEREAS** you have violated Rule 8(2) of Plastic Waste Management Rules,2016 stipulating that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with Solid Waste Management Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** a reply was submitted by you vide letter under reference (6) above ;

**WHEREAS** in the reply furnished by you vide reference cited (6) ,you have stated that excess waste is disposed of through an authorized agency which is also the violation of Consent Condition No 2.7 which stipulates that , Biodegradable waste shall be treated in biobins/ aerobins/ biogas plants, non-biodegradable waste shall be disposed to authorized collectors namely 'Harithakarma Sena' for the disposal of wastes for authorized treatment;

**WHEREAS** in the reply furnished vide reference cited (6) ,you have stated that an incinerator with capacity of 300 kg is used to dispose of sanitary napkins and dry leaves which is against the press release of the Board which stipulates that only incinerators as prescribed in the Schedule II (C ) of SWM Rules shall be allowed;

**WHEREAS** in the reply furnished vide reference cited (6) ,it was informed that you have entered in to a contract with M/s Sunage Ecosystems Private Ltd for clearance of dry garbage items including empty

*True copy*

beer bottle, scrap/assorted bottles, empty plastic bottles, cardboard, packing wood, empty plastic can, scrap tin small, oil tin small, oil tin 15kg, old news paper, old magazine, used soap, used candle, tin 15kg damaged, empty mineral water bottle, assorted waste: used flower, slippers, stationery items etc are which is in violation of Rule 4(a) of SWM Rules, 2016;

**WHEREAS** in the reply furnished, you have informed that once the agencies collect the waste from your hotel, you no longer have control over the way they dispose of it;

**WHEREAS** in the reply furnished, you have requested for a hearing;

**WHEREAS** the hearing was conducted on 09.01.2025;

**WHEREAS** during the hearing the claims raised by you were examined in detail and was decided that actions shall be taken for the committed offenses;

**WHEREAS** it is noted that you have violated the above provisions of Plastic Waste Management Rules, 2016 and Solid Waste Management Rules;

**WHEREAS** inspection was conducted from Board's District Office on 18/12/2024 and 08/01/2025 and it was found that solid waste is handled in improper manner;

**WHEREAS** as per letter cited 8th, it is reported that open burning of solid waste was observed in your hotel premises during the inspection conducted on 08.01.2025;

**WHEREAS** the Sewage Treatment Facility provided at the hospital is reported to be inadequate;

**WHEREAS** discharge of waste water to the sea was observed during the said inspection;

**WHEREAS** a joint inspection was conducted by the enquiry committee as cited 9th;

**WHEREAS** it was seen during the joint inspection that various types of waste- such as Polypropylene Chapal Waste, dry waste, used waste and other room disposals were indiscriminately mixed and placed into bags before being handed over;

**WHEREAS** during the inspection it was evident that the waste - mixed indiscriminately in common bags- had accumulated in a waste room within the hotel;

**WHEREAS** the waste appeared to be at least a week old, contributing to

*True Copy*

(123)

an intolerable odour that permeated the area;

**WHEREAS** the accumulation of waste raised public health concerns;

**WHEREAS** additional waste was found scattered in various locations throughout the backside of the hotel premises, packed in plastic bags that had been discarded improperly;

**WHEREAS** area surrounding the incinerator was found cluttered with various kinds of waste, further undermining effective waste management;

**WHEREAS** sludge from the biogas plant was being discharged carelessly to the nearby open area;

**WHEREAS** the claims of Kovalam Resort Pvt. Ltd vide the reply read 6<sup>th</sup> won't stand as it is the responsibility of the waste generator to handover segregated solid waste to the waste collecting agency as per Rule 4(a) of Solid Waste Management Rules;

**WHEREAS** the reply furnished by you is unsatisfactory in the light of the inspection findings and the aforementioned provisions of Solid Waste Management Rules and Plastic Waste Management Rules;

**NOW THEREFORE** in exercise of powers conferred under the above Acts, the Board hereby revokes the integrated consent to Operate issued to you vide reference cited (1) due to the aforesaid violations

Signed by

Sreekala S  
CHAIRPERSON

Date: 10-01-2025 15:18:52

To

M/s Kovalam Resort Pvt Ltd  
The Leela Kovalam  
A Raviz Hotel, Kovalam Beach  
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram

True copy

2. The Environmental Engineer

District Office, Thiruvananthapuram

3. The Environmental Engineer -- 3, Head Office

4. The Secretary, Thiruvananthapuram Corporation

True Copy -



**THE LEELA**  
KOVALAM  
A RAVIZ HOTEL

14<sup>th</sup> January 2025

To,

The Chairperson  
Kerala State Pollution Control Board  
Thiruvananthapuram

Madam

Sub: Letter No. KSPCB/ 2089/2024-EE-1 dated 10.01.2025 issued by KSPCB- Reply

1. Kovalam Resort Pvt Ltd, operates the prestigious Leela Kovalam – A Raviz Hotel is a renowned 5 Star luxury beach resort hotel located in Kovalam, Thiruvananthapuram. Operational for the last more than 50 years and spanning across 50 acres, it is celebrated for its breath taking views of the Arabian Sea, architectural brilliance, and exceptional hospitality. As a key contributor to Kerala's tourism and economy, the Hotel has been honoured with several awards and accolades for its eco-friendly operations and commitment to preservation of the environment.
2. Ever since its commencement, the Hotel has been operating in due compliance of all laws and after obtaining all permissions and sanctions are mandated in law. For the present year also, the Hotel had applied for renewal of Integrated Consent to Operate to the Kerala State Pollution Control Board (hereinafter referred to as KSPCB) and the same was issued by on 23.04.2024 which is valid upto 30.06.2028.
3. Being a 5 star Luxury hotel accommodating a large number of guests every year, several kilograms of waste both Bio Degradable and non Bio Degradable waste are produced. These include discarded waste like discarded fabrics, plastic wastes, used footwear etc. As a committed

corporate entity, the Hotel has set up an internal system to take care of the waste disposal requirements and an efficient solid waste management system.

4. It was learnt from media reports that there was dumping of biomedical, food, plastic and other waste in Kodanganallur and Palavoor villages of Kanyakumari, Tamilnadu. The National Green Tribunal, Southern Zone took suo motu cognizance of the issue and directed impleading of our Hotel as well as RCC and Credence Hospitals as additional respondents and to remove the waste dumped at the site within 3 days and further posted the case to 23.12.2024. The case now stands posted to 20.01.2025 before the Hon'ble NGT, Chennai.
5. We have now been issued an order of revocation of consent to operate dated 10.01.2025 which was received by us vide email on 13.01.2025. It is noticed that the said revocation is consequent to certain observations made by the Hon'ble NGT vide its order dated 02.01.2025. While an inspection was undertaken by the KSPCB of our hotel on 18.12.2024, a consent revoke intention notice dated 19.12.2024 was issued to us alleging dumping of hotel waste, empty tins, used chappels and waste paper in Thirunelveli district of Tamil Nadu and the said action is in violation of various rules under the Environment (Protection) Act. To this, we submitted a reply clarifying that we have absolutely no role in the alleged disposal/ dumping of waste in Tamil Nadu.
6. It is a matter of record that the Thiruvananthapuram Municipal Corporation has authorised and approved various agencies including the M/s Sunage Ecosystem Private Limited to dispose the waste materials in a scientific and eco-friendly manner. Most importantly, M/s Sunage Ecosystem Private Limited is also authorised by the KSPCB for storage of waste scrap and the said authorisation issued by KSPCB is valid till 31.05.2037. Also, certain groups including Haritha Karma Sena working under the local self-government collects non-biodegradable waste from houses and establishments and entrusts the same to M/s Sunage Ecosystem Private Limited. However, so far as our hotel is concerned, due to the quantity of waste generated every day, the Haritha Karma Sena is ill-equipped to handle the same and therefore, we were constrained to hand over the same directly to M/s Sunage Ecosystem Private Limited

(127)

which undisputedly is the approved agency of the Corporation and KSPCB to dispose the waste. This arrangement has been in existence for almost 10 years and is within the knowledge of the Thiruvananthapuram Municipal Corporation and KSPCB. As a matter of record, M/s Sunage Ecosystem Private Limited has been levying and collecting charges from us for the past several years at the rate of Rs. 6 per Kilogram, which is higher than the rate fixed by the Corporation. At this point of time, it has come out in the enquiry conducted by KSPCB as well as Tamil Nadu Police that the waste from our Hotel alleged to have been dumped in Tamil Nadu was in fact by M/s Sunage Ecosystem Private Limited and not by us. Therefore, the basis for issuance of the consent revoke intention notice does not survive as on date in view of the culpability of M/s Sunage Ecosystem Private Limited having been established beyond all doubts.

7. However, the present consent revocation order is premised on certain observations made during the inspection conducted in our Hotel. At the outset, we may most respectfully state that none of these observations were referred to in your consent revoke intention notice dated 19.12.2024. Had we been given an opportunity to respond to the same, we would have been able to provide utmost satisfactory explanation which would show that there is no violation of the applicable rules. However, we reiterate with utmost humility that any minor deviations if existing, shall be rectified immediately to the utmost satisfaction of the authorities. We take this opportunity to offer sufficient clarifications to the observations made in your consent revocation order, which may be considered *in extenso* to permit us to operate the Hotel.
8. As per the consent to operate issued to us, we have committed to the collection, segregation, storage, handling, and disposal of solid waste in accordance with the Solid Waste Management Rules 2016. At the source, we separate biodegradable waste from non-biodegradable waste. Additionally, the dry waste generated from our hotel is being collected exclusively by Harithakarma Sena. Plastic waste, specifically bottles, is also sent through Harithakarma Sena for authorized treatment. However, as part of our commitment to a Zero Plastic policy, we are in the process of installing an 'In-House Glass Water Bottling Plant' to be installed by

*True Copy*

“Swajal Water Private Limited”. The Plant will be operational at the earliest but not later than end of February 2025 thereby completely eliminating the use of plastic water bottles.

9. Further, as regards the waste items like used Diapers, Napkins, used medicine, our Hotel has already partnered with ‘AAKRI Impact Pvt Ltd. The said entity is now collecting, segregating and disposing of Solid waste and hazardous waste in full compliance of the guidelines issued by Kerala State Pollution Control Board and the applicable rules.
10. In so far as disposal of dry leaves including coconut leaves, we have initiated the process of installing an incinerator equipped with wet scrubber system with a capacity of Rs 150 kg per hour and same is expected to be fully operational by 10<sup>th</sup> February 2025. This technology is most advanced and is certified to be fully compliant with the standards for incineration set out on schedule 11(C) of the Solid Waste Management Rules.
11. We may respectfully point out that there is no violation of Rule 4(a) of the Solid Waste Management Rules, and the waste is now being collected through Haritha karma Sena, the agency authorised by the Corporation of Thiruvananthapuram. Further, there is no violation of Rule 4(2) of the Solid Waste Management Rules for the reasons that we have not thrown, burn or buried the solid waste outside the premises as by now, it has been categorically proved beyond all doubt that the waste was dumped by ‘Sunage Ecosystems Pvt Ltd’ and not by us. In any case, we fully undertake to exercise full diligence to avoid any such untoward incident in future and shall act with utmost care and circumspection as a responsible entity.
12. As regards disposal of food waste generated in our Hotel, we undertake the activity of segregation of the waste at source. We already operate a biogas plant with a daily capacity of 500 kg to process the food and vegetable waste. Any excess waste is being collected by Pig Farmers Association, an agency associated with SR Green Agency, Mammotti

Building, Choondupallaka, Kattakada. The said entity is recognized by the Corporation of Thiruvananthapuram for collection of food waste.

13. However, in line with our policy to minimize external waste disposal, we have partnered with 'SOLEARTH', a company installing food waste converters to install a 'Food Waste Converter with a capacity of 1000 per kg per day'. The facility will be capable of converting food waste into granules which can be used as manures. This facility is expected to be operational by 15<sup>th</sup> February 2025 and thereupon our Hotel will no longer send waste to any outside agency but the entire food waste will be converted to granules within the premises of our Hotel.

14. As regards the observations of made in the consent revocation order of bags indiscriminately scattered at various places having mixed types of waste, it is most respectfully submitted that the inspection team was apprised of the fact that our property which is spread across in 50 acres of land is not fully enclosed by walls on all sides and therefore the waste seen discarded may not be actually generated in our Hotel. But, as a matter of fact, so far as the waste generated in our Hotel is concerned, the waste is segregated in accordance with the prescribed regulations before handing over to approved collection agencies or otherwise utilizing in our Biogas plant. Additionally, all wastewater is treated in our Sewage Treatment Plant (STP), and the treated water is safely discharged into the soak pit installed within our premises. However, we once again submit that all efforts will be taken to fully ensure that there is no improper handling of waste in our Hotel and that the additional facilities now being setup will further ensure that our Hotel activities are fully compliant with the Environment (Protection) Act as well as the applicable Waste Management Rules and other allied laws.

Thank You

Sincerely

  
(Asish Sivan)

*True Copy*

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

07-01-2025

Regd A/d

- Ref: - (1) Consent No. KSPCB/TV/ICO/10042509/2023 issued on 28-02-2024
- (2) Reports in dailies on 17-12-2024 regarding the illegal dumping of waste to Tamil Nadu.
- (3) Lr.No.T3/TNPCB/BMW/F.31777/2024-1 dated 18-12-2024 from the Chairperson of Tamil Nadu Pollution Control Board
- (4) Report of inspection conducted on 18-12-2024 from District Office, Thiruvananthapuram
- (5) Show cause notice of even number dated 18-12-2024
- (6) Consent Revoke Intention Notice of even no dated 19-12-2024
- (7) Reply to the Notice submitted by RCC dated 20-12-2024
- (8) Report of inspection conducted in Thirunelveli on 20-12-2024 received on 27/12/2024
- (9) Discussion held in the chamber of Chairperson on 26-12-2024
- (10) Execution Report on removal of dumped waste from various locations in Thirunelveli District

CONSENT REVOCATION ORDER

**WHEREAS** Kerala State Pollution Control Board (hereinafter referred to as the Board) is the statutory authority for implementing Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as Water Act), Air (Prevention & Control Of Pollution) Act, 1981 (hereinafter referred to as Air Act), Environment (Protection) Act 1986, (hereinafter referred to as EP Act) and rules there under in the State of Kerala;

**WHEREAS** the Bio-Medical Waste Management Rules, 2016 and amendments and notified thereof (hereinafter referred as BMW Rules) under

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the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment;

**WHEREAS** Solid Waste Management Rules 2016 (hereinafter referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016 ;

**WHEREAS** Plastic Waste Management Rules 2016 (hereinafter referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016 ;

**WHEREAS** Regional Cancer Centre, Medical College Campus, Thiruvananthapuram (hereinafter referred as RCC) comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986 and Rules there under;

**WHEREAS** Integrated Consent to Operate under the provisions of Water Act, Air Act and EP Act was renewed to RCC vide Consent No. KSPCB/TV/ICO/10042509/2023 dated 28-2-2024 for a term upto 30-6-2028;

**WHEREAS** RCC is bound to comply with the conditions mentioned in the consent issued vide reference cited (1) above;

**WHEREAS** as per condition 2.10 of the Consent, Biomedical waste generated in the unit shall only be disposed through the common biomedical waste treatment and disposal facility of M/s IMAGE;

**WHEREAS** as per condition 2.13 of the Consent, the general waste, if any, shall not be mixed with biomedical waste;

**WHEREAS** as per condition 2.18 of the Consent, Solid Waste shall be disposed as per Solid Waste Management Rules, 2016;

**WHEREAS** as per condition 2.19 of the Consent, Plastic Waste Management Rules, and amendments shall be followed for the management of Plastic Waste;

**WHEREAS** it has come to the notice of the Board, through Newspaper dated 17.12.2024, that biomedical waste, food waste and plastic waste from your health care facility are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of TamilNadu;

**WHEREAS** Show Cause Notice has been issued to RCC in light of

the above, vide ref cited (5), pointing out the aforesaid violations;

**WHEREAS** meanwhile from the TamilNadu Pollution Control Board it was informed, vide ref cited (3), that General Solid Wastes such as oil pouches, plastic covers etc., and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the said site;

**WHEREAS** the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the conditions stipulated in the consent issued, vide reference (1)

**WHEREAS** during the inspection conducted by Board on 18-12-2024 of the hospital, it was noticed that some general wastes are kept inside the biomedical waste segregation area in green covers thereby creating chances of mixing of Biomedical waste with general waste;

**WHEREAS** Consent Revoke Intention notice has been issued to you, vide reference cited (6) on the violations noted above;

**WHEREAS**, RCC vide the letter under reference (7) informed that Regional Cancer Centre, had entered into an agreement with M/s Sunage Ecosystems Private Ltd who has license of the Kerala State Pollution Control Board for the removal of general waste;

**WHEREAS** the Board had not issued license to M/s Sunage Ecosystems Private Ltd for the collection of waste and registration was issued for the storage of waste scrap of 4.53592 T per day in survey No. 287/4-1 in Nemom village of Thiruvananthapuram corporation only;

**WHEREAS** the reply was submitted by you vide reference cited (7) is not satisfactory;

**WHEREAS** an inspection was conducted at the waste dumping sites by the officials of Board, Corporation and IMAGE on 20-12-2024 along with the officials of Tamil Nadu Government;

**WHEREAS** the inspection was conducted at 6 sites namely Vadakku Ariyanayakipuram, Vellalankulam, Kodaganallur, Palavoor Kondanagaram and Bharatheeyar Nager;

**WHEREAS** as per the inspection report the white sacks found at Vellalankulam Panchayath contained tied green coloured bags labelled as Regional Cancer Center, Thiruvananthapuram with yellow and red bags and

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these bags are reported to contain general waste including some biomedical waste namely catheter, syringes, used gloves, dressings, tubing and vacutainer tube ;

**WHEREAS** one yellow bag (Barcode 3201019721925) and red bag (Barcode number 2201011522614) supplied by IMAGE were also found in heaps and as identified by IMAGE Experts the above bar-coded bags were supplied to RCC;

**WHEREAS** as per the inspection report read (8) above, at the location of Kodaganallur, mixed waste including biomedical wastes namely used medicines, masks, gloves etc were found in RCC name-printed bags ;

**WHEREAS** as per the inspection report read (8) above, at the Palavoor panchayath, unsegregated waste including plastic, biomedical waste were found in RCC bags ;

**WHEREAS**, as per the inspection report read (8) above, at Kondanagaram, mixed waste were found in RCC labelled bags;

**WHEREAS** as per the findings of the inspection team, vide the reference cited (8) above, green garbage bags containing mixed wastes from RCC are found in all heaps except at Bharatheeyar Nager;

**WHEREAS** the above violations were brought to your Notice during the discussion cited (9);

**WHEREAS** a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, Suchitwa Mission and Clean Kerala Company Limited proceeded to Thirunelveli on 22.12.2024 for execution of action plan for removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/ 2024;

**WHEREAS** as per the execution report read (10) above, at the location of Kodaganallur, unfilled diet requisition slip and some syringes were found;

**WHEREAS** as per the execution report, read (10) above, at the location of Palavoor, general solid waste was seen packed in plastic bags including green bags from RCC which contained biomedical waste such as medicine covers, syringes, wrappers, used syringe bodies without needles, gloves and

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more;

**WHEREAS** at the location of Kondanagaram, as per the execution report, read (10) above general solid waste such as plastic covers, ghee bottle, oil bottle, used clothes etc were found to be mixed with biomedical waste such as empty tablet cover, used masks, gloves and sanitary diapers and majority of the waste were found wrapped in green coloured bags bearing the hospital name of RCC, Trivandrum;

**WHEREAS** Rule 4 of BMW Rules, 2016 stipulates the duties of the occupier of Healthcare facilities (HCFs) and Rule 4(a) of BMW Rules, 2016 stipulates that every occupier shall take all necessary steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment and in accordance with these rules;

**WHEREAS** RCC has violated Rule 4( b) of BMW Rules 2016 stipulating to make provisions within the premises for a safe,ventilated and secured locations for storage of segregated bio-medical wastes in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling,pilferage of recyclables and the biomedical waste from such place or premises shall be directly transported to the Common bio medical waste treatment facility ;

**WHEREAS** you have violated Rule 4 (f) of BMW Rules, 2016 stipulating not to give treated biomedical waste with Municipal Solid waste;

**WHEREAS** RCC has violated Rule 4(e) of BMW Rules., 2016 stipulating that every occupier shall dispose of solid waste other than Bio-Medical Waste in accordance with the provisions of respective Solid Waste Management Rules made under the relevant laws and amended from time to time;

**WHEREAS** RCC has violated Rule 8 (1) of BMW Rules, 2016 2016 stipulating that no untreated bio-medical waste shall be mixed with other waste;

**WHEREAS** RCC has violated Rule 8 (2) of BMW Rules, 2016 stipulating that the Bio-Medical Waste shall be segregated into containers or bags at the point of generation in accordance with schedule I prior to its storage, transportation, treatment and disposal;

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**WHEREAS** RCC has violated Rule 4(a) of SWM Rules, 2016 stipulating segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** RCC has violated Rule 4(2) of SWM Rules, 2016 stipulating that no waste generators shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises;

**WHEREAS** RCC has violated Rule 8(2) of PWM Rules, 2016 stipulating that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with SWM Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** RCC has reported vide the reply read 7<sup>th</sup> above that Regional Cancer Centre entered into an agreement with M/s. Sunage Ecosystems Private Ltd for removal & disposal of general waste such as plastic waste, plastic wrapper, bottle, bubble packs and paper waste;

**WHEREAS** from the above inspection findings vide ref 8<sup>th</sup> above it is observed that mixed waste containing some biomedical waste were handed over to M/s. Sunage Ecosystems Private Ltd and the Sunage Ecosystems Private Ltd received such mixed waste with Biomedical waste;

**WHEREAS** RCC has claimed in the reply read 7<sup>th</sup> above that there is unequivocal stipulation in the agreement that RCC would not have any responsibility for possible litigation or penal action on account of the disposal of such wastes taken away by the party even if it is covered in packets superscribed with name and address of RCC;

**WHEREAS** the claims of RCC vide the reply read 7<sup>th</sup> above won't stand as it is the responsibility of the waste generator to handover segregated solid waste to the waste collecting agency as per Rule 4(a) of SWM Rules and Rule 4 (f) of BMW Rules, 2016 and you have given mixed waste including biomedical waste to the collecting agency and the collection agency also violated by receiving such mixed waste and biomedical waste;

**WHEREAS** the reply furnished by you is unsatisfactory in light of the inspection findings and the aforementioned provisions of BMW Rules; SWM

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rules and PWM rules;

**WHEREAS** it is noted that you have violated the above provisions of Biomedical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016 and Solid Waste Management Rules ;

**NOW THEREFORE** in exercise of powers conferred under the above Acts, the Board hereby revokes the integrated consent to Operate issued to you vide reference cited (I) due to the aforesaid violations.

Signed by

Sheela A M

Date: 07-01-2025 17:40:50

**MEMBER SECRETARY**

To

M/s Regional Cancer Centre  
Regional Cancer Centre, Medical College Campus,  
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram
2. The Environmental Engineer  
District Office, Thiruvananthapuram
3. The Environmental Engineer-3, Head Office
4. The Secretary, Thiruvananthapuram Corporation

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**KERALA STATE POLLUTION CONTROLBOARD**  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM  
ജില്ലാ ഓഫീസ്, തിരുവനന്തപുരം



T. C. 12/96 (4,5), PLAMOODOU JN., PATTOM P.O, THIRUVANANTHAPURAM -695 004  
ടി.സി. 12/96 (4,5), പ്ലാമൂട് ജംഷൻ, പട്ടം പി.ഒ, തിരുവനന്തപുരം - 695 004

File No. PCBDTM/988/2024-EE

Date: 15/01/2025

Regd. with/AD.

LN No. 01 /2025

KSPCB DO TVPM  
Despatched  
On 15/01/2025

LEGAL NOTICE

- Ref:
- (1) Consent No. KSPCB/TV/ICO/10042509/2023 issued on 28-02-2024.
  - (2) Reports in dailies on 17-12-2024 regarding the illegal dumping of waste to Tamil Nadu.
  - (3) Lr.No.T3/TNPCB/BMW/F.31777/2024-1 dated 18-12-2024 from the Chairperson of Tamil Nadu Pollution Control Board.
  - (4) Report of inspection conducted on 18-12-2024 from District Office, Thiruvananthapuram.
  - (5) Show cause notice no. KSPCB/2089/2024-EE-1 dated 18-12-2024
  - (6) Consent Revoke Intention Notice no. KSPCB/2089/2024-EE-1 dated 19-12-2024
  - (7) Reply to the Notice submitted by RCC dated 20-12-2024
  - (8) Report of inspection conducted in Thirunelveli on 20-12-2024 received on 27/12/2024.
  - (9) Discussion held in the chamber of Chairperson on 26-12-2024
  - (10) Execution Report on removal of dumped waste from various locations in Thirunelveli District.
  - (11) Consent Revocation Order No. KSPCB/2089/2024-EE-1 dated 07.01.2025

WHEREAS Kerala State Pollution Control Board (hereinafter referred to as the Board) is the statutory authority for implementing Water Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as Water Act), Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred to as Air Act), Environment (Protection) Act 1986, (hereinafter referred to as EP Act) and rules there under in the State of Kerala;

WHEREAS the Bio-Medical Waste Management Rules, 2016 and amendments and notified thereof (hereinafter referred as BMW Rules) under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an

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environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment;

WHEREAS Solid Waste Management Rules 2016 (hereinafter referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016;

WHEREAS Plastic Waste Management Rules 2016 (hereinafter referred as PWM Rules) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016;

WHEREAS Regional Cancer Centre, Medical College Campus, Thiruvananthapuram (hereinafter referred as RCC) comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986 and Rules there under;

WHEREAS Integrated Consent to Operate under the provisions of Water Act, Air Act and EP Act was renewed to RCC vide Consent No. KSPCB/TV/ICO/10042509/2023 dated 28-2-2024 for a term upto 30-06-2028;

WHEREAS RCC is bound to comply with the conditions mentioned in the consent issued vide reference cited (1) above;

WHEREAS as per condition 2.10 of the Consent, Biomedical waste generated in the unit shall only be disposed through the common biomedical waste treatment and disposal facility of M/s. IMAGE;

WHEREAS as per condition 2.13 of the Consent, the general waste, if any, shall not be mixed with biomedical waste;

WHEREAS as per condition 2.18 of the Consent, Solid Waste shall be disposed as per Solid Waste Management Rules, 2016;

WHEREAS as per condition 2.19 of the Consent, Plastic Waste Management Rules, and amendments shall be followed for the management of Plastic Waste;

WHEREAS it has come to the notice of the Board, through Newspaper dated 17.12.2024, that biomedical waste, food waste and plastic waste from your health care facility are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of TamilNadu;

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WHEREAS Show Cause Notice has been issued to RCC in light of the above, vide ref cited (5), pointing out the aforesaid violations;

WHEREAS meanwhile from the TamilNadu Pollution Control Board it was informed, vide ref cited (3), that General Solid Wastes such as oil pouches, plastic covers etc., and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the said site;

WHEREAS the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the conditions stipulated in the consent issued, vide reference (1);

WHEREAS during the inspection conducted by Board on 18-12-2024 of the hospital, it was noticed that some general wastes are kept inside the biomedical waste segregation area in green covers thereby creating chances of mixing of Biomedical waste with general waste;

WHEREAS Consent Revoke Intention notice has been issued to you, vide reference cited (6) on the violations noted above;

WHEREAS, RCC vide the letter under reference (7) informed that Regional Cancer Centre, had entered into an agreement with M/s. Sunage Ecosystems Private Ltd who has license of the Kerala State Pollution Control Board for the removal of general waste;

WHEREAS the Board had not issued license to M/s. Sunage Ecosystems Private Ltd for the collection of waste and registration was issued for the storage of waste scrap of 4.53592 T per day in survey No. 287/4-1 in Nemom village of Thiruvananthapuram corporation only;

WHEREAS the reply was submitted by you vide reference cited (7) is not satisfactory;

WHEREAS an inspection was conducted at the waste dumping sites by the officials of Board, Corporation and IMAGE on 20-12-2024 along with the officials of Tamil Nadu Government;

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WHEREAS the inspection was conducted at 6 sites namely Vadakku Ariyanayakipuram, Vellalankulam, Kodaganallur, Palavoor Kondanagaram and Bharatheeyar Nager;

WHEREAS as per the inspection report the white sacks found at Vellalankulam Panchayath contained tied green coloured bags labelled as Regional Cancer Center, Thiruvananthapuram with yellow and red bags and these bags are reported to contain general waste including some biomedical waste namely catheter, syringes, used gloves, dressings, tubing and vacutainer tube;

WHEREAS one yellow bag (Barcode 3201019721925) and red bag (Barcode number 2201011522614) supplied by IMAGE were also found in heaps and as identified by IMAGE Experts the above bar-coded bags were supplied to RCC;

WHEREAS as per the inspection report read (8) above, at the location of Kodaganallur, mixed waste including biomedical wastes namely used medicines, masks, gloves etc were found in RCC name printed bags;

WHEREAS as per the inspection report read (8) above, at the Palavoor Panchayath, un-segregated waste including plastic, biomedical waste were found in RCC bags;

WHEREAS, as per the inspection report read (8) above, at Kondanagaram, mixed waste were found in RCC labeled bags;

WHEREAS as per the findings of the inspection team, vide the reference cited (8) above, green garbage bags containing mixed wastes from RCC are found in all heaps except at Bharatheeyar Nager;

WHEREAS the above violations were brought to your Notice during the discussion cited (9);

WHEREAS a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, Suchitwa Mission and Clean Kerala Company Limited proceeded to Thirunelveli on 22.12.2024 for execution of action plan for removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/ 2024;

WHEREAS as per the execution report read (10) above, at the location of Kodaganallur, unfilled diet requisition slip and some syringes were found;

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WHEREAS as per the execution report, read (10) above, at the location of Palavoor, general solid waste was seen packed in plastic bags including green bags from RCC which contained biomedical waste such as medicine covers, syringes, wrappers, used syringe bodies without needles, gloves and more;

WHEREAS at the location of Kondanagaram, as per the execution report, read (10) above general solid waste such as plastic covers, ghee bottle, oil bottle, used clothes etc were found to be mixed with biomedical waste such as empty tablet cover, used masks, gloves and sanitary diapers and majority of the waste were found wrapped in green coloured bags bearing the hospital name of RCC, Trivandrum;

WHEREAS Rule 4 of BMW Rules, 2016 stipulates the duties of the occupier of Healthcare facilities (HCFs) and Rule 4(a) of BMW Rules, 2016 stipulates that every occupier shall take all necessary steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment and in accordance with these rules;

WHEREAS RCC has violated Rule 4(b) of BMW Rules 2016 stipulating to make provisions within the premises for a safe, ventilated and secured locations for storage of segregated bio-medical wastes in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables and the biomedical waste from such place or premises shall be directly transported to the Common bio medical waste treatment facility;

WHEREAS you have violated Rule 4 (f) of BMW Rules, 2016 stipulating not to give treated biomedical waste with Municipal Solid waste;

WHEREAS RCC has violated Rule 4(e) of BMW Rules, 2016 stipulating that every occupier shall dispose of solid waste other than Bio-Medical Waste in accordance with the provisions of respective Solid Waste Management Rules made under the relevant laws and amended from time to time;

WHEREAS RCC has violated Rule 8 (1) of BMW Rules, 2016 stipulating that no untreated bio-medical waste shall be mixed with other waste;

WHEREAS RCC has violated Rule 8 (2) of BMW Rules, 2016 stipulating that the Bio-Medical Waste shall be segregated into containers or bags at the point of generation in accordance with schedule 1 prior to its storage, transportation, treatment and disposal;

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(142)

WHEREAS RCC has violated Rule 4(a) of SWM Rules, 2016 stipulating segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

WHEREAS RCC has violated Rule 4(2) of SWM Rules, 2016 stipulating that no waste generators shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises;

WHEREAS RCC has violated Rule 8(2) of PWM Rules, 2016 stipulating that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with SWM Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

WHEREAS RCC has reported vide the reply read (7) above that Regional Cancer Centre entered into an agreement with M/s. Sunage Ecosystems Private Ltd for removal & disposal of general waste such as plastic waste ,plastic wrapper, bottle, bubble packs and paper waste;

WHEREAS from the above inspection findings vide ref (8) above it is observed that mixed waste containing some biomedical waste were handed over to M/s. Sunage Ecosystems Private Ltd and the Sunage Ecosystems Private Ltd received such mixed waste with Biomedical waste;

WHEREAS RCC has claimed in the reply read (7) above that there is unequivocal stipulation in the agreement that RCC would not have any responsibility for possible litigation or penal action on account of the disposal of such wastes taken away by the party even if it is covered in packets superscribed with name and address of RCC;

WHEREAS the claims of RCC vide the reply read (7) above won't stand as it is the responsibility of the waste generator to handover segregated solid waste to the waste collecting agency as per Rule 4(a) of SWM Rules and Rule 4 (f) of BMW Rules, 2016 and you have given mixed waste including biomedical waste to the collecting agency and the collection agency also violated by receiving such mixed waste and biomedical waste;

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WHEREAS the reply furnished by you is unsatisfactory in light of the inspection findings and the aforementioned provisions of BMW Rules; SWM rules and PWM rules;

WHEREAS it is noted that you have violated the above provisions of Biomedical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016 and Solid Waste Management Rules;

WHEREAS Consent Revocation order was issued to you vide Order Read (11), due to the above said violations;

AND WHEREAS as per the above said facts, the Board is proposing to take legal action against you under Section 19 of the Environment (Protection) Act, 1986;

NOW THEREFORE you are hereby directed to show cause if any within 15 days why the Board shall not initiate action against you.

Dated this the 15<sup>th</sup> day of January 2025.

For and on behalf of the  
Kerala State Pollution Control Board



ENVIRONMENTAL ENGINEER

To  
The Director  
Regional Cancer Centre  
Medical College Campus  
Thiruvananthapuram – 695011.

- Copy to:
- 1) Member Secretary.
  - 2) The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram.

*True copy*

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



**KERALA STATE POLLUTION CONTROL BOARD**  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

17-01-2025

**NOTICE UNDER ENVIRONMENT ( PROTECTION ) ACT, 1986**

**Regd A/d**

Sub: - Levying of Environmental Compensation from M/s. Regional Cancer Center, Thiruvananthapuram - Reg

- Ref: - (1) Consent No. KSPCB/TV/ICO/10042509/2023 issued on 28-02-2024
- (2) Reports in dailies on 17-12-2024 regarding the illegal dumping of waste to Tamil Nadu.
  - (3) Lr.No.T3/TNPCB/BMW/F.31777/2024-1 dated 18-12-2024 from the Chairperson of Tamil Nadu Pollution Control Board
  - (4) Report of inspection conducted on 18-12-2024 from District Office, Thiruvananthapuram at RCC
  - (5) Show cause notice of even number dated 18-12-2024
  - (6) Consent Revoke Intention Notice of even no dated 19-12-2024
  - (7) Reply to the Notice submitted by RCC dated 20-12-2024
  - (8) Report of inspection conducted in Thirunelveli on 20-12-2024 received on 27/12/2024
  - (9) Discussion held in the chamber of Chairperson on 26-12-2024
  - (10) Execution Report on removal of dumped waste from various locations in Thirunelveli District
  - (11) Report of inspection conducted from Regional Office along with the enquiry Committee
  - (12) Consent Revocation Order of even number dated 07-01-2025
  - (13) Discussion of Board Officers held on 08.01.2025

**WHEREAS** Kerala State Pollution Control Board (hereinafter referred to as the Board) is the statutory authority for implementing Water

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(Prevention & Control of Pollution) Act, 1974 (herein after referred to as Water Act), Air (Prevention & Control Of Pollution) Act, 1981 (herein after referred to as Air Act), Environment (Protection) Act 1986, (herein after referred to as EP Act);

**WHEREAS** the Bio-Medical Waste Management Rules, 2016 and amendments and notified thereof (hereinafter referred as BMW Rules) under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment;

**WHEREAS** Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016 ;

**WHEREAS** Plastic Waste Management Rules 2016 (herein after referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016 ;

**WHEREAS** the Central Government notified the Environment (Protection) Act, 1986 for the protection of environment;

**WHEREAS** the Hon'ble National Green Tribunal, vide order dated 19/02/2019 in O.A.593 of 2017 (W.P (Civil) No.375/2012 by the Paryavaran Suraksha Samiti and Anr. Vs. Union of India and Ors.), directed that "CPCB may take penal action for failure against those who are accountable for not setting up and maintaining STPs, CETPs ETPs and CPCB may also assess and recover compensation for damage to the environment and the said fund may be kept in a separate account and utilized in terms of an action plan for protection of the Environment";

**WHEREAS** the NGT vide order dated 12/03/2019 in O.A. No. 710/2017, directed that the State Pollution Control Boards are also authorized to recover compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central Pollution Control Board;

**WHEREAS** the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Order dated 22/11/2018 in O.A No. 353/2016 clarified that apart from prosecution, the statutory authorities under the Environment (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act,

1981 and the Water (Prevention and Control of Pollution) Act, 1974, must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the "Polluter Pays Principle". Such scale which may be laid down at various levels, having regard to the local condition or as per direction in the hierarchy of the authorities. In various other application also, the Hon'ble NGT passed similar orders, for instance, in the Order dated 20/11/2018 in O.A No. 117/2014, 499/2014 and 102/2014 the Hon'ble NGT noted as; "Needless to say that statutory authorities under the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution Act), 1974 are entitled to assess and recover damages as "Polluter Pays Principle" in exercise of incidental powers to protect environment";

**WHEREAS** in pursuant to Hon'ble National Green Tribunal, in the matter of O.A. 593 of 2017 CPCB has developed a "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund";

**WHEREAS** the methodology developed by the CPCB for assessing Environmental Compensation is as follows;

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC – Environmental Compensation in Rupees.
- PI – Pollution index of industrial sector (PI of 80, 50 & 30 may be taken for Red, Orange and Green respectively)
- N – Number of days for which violation took place, which is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified.
- R – Factor in Rupees. Which may be minimum 100 and maximum of 500. It is suggested to consider R as 250 as the Environmental Compensation in case of violation.
- S – Factor for scale of operation (Suggested to take 0.5 for micro and small, 1 for medium and 1.5 for large units)
- LF – Location factor based on population of city/town and location of industrial unit.

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LF can be taken as follows :

1 for less than 1 million population, 1.25 for population 1 million to < 5 million, 1.5 for population 5 million to less than 10 million and 2 for population 10 million and above.

LF will be 1.0 in case unit is located >10 km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

**WHEREAS** in any case, minimum Environmental Compensation shall be Rs.5000/day;

**WHEREAS** as per the CPCB Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities, the Environmental Compensation may be assessed using the methodology as below;

Environmental Compensation for HCFs = HR x T x S x R x N

Where; HR – Health Risk factor

T- Type of Healthcare Facility

S – Size of Health Care Facility

R – Environmental Compensation factor

N – Number of days of Violation

**WHEREAS** Regional Cancer Centre, Medical College Campus, Thiruvananthapuram (herein after referred as RCC) comes under the purview of Water Act, Air Act and Environment (Protection) Act 1986 and Rules made there under;

**WHEREAS** Integrated Consent to Operate under the provisions of Water Act, Air Act and EP Act was renewed to RCC vide Consent No. KSPCB/TV/ICO/10042509/2023 dated 28-2-2024 for a term upto 30-6-2028;

**WHEREAS** RCC is bound to comply with the conditions mentioned in the consent issued vide reference cited (1) above;

**WHEREAS** as per condition 2.10 of the Consent, Biomedical waste generated in the unit shall only be disposed through the common biomedical

waste treatment and disposal facility of M/s IMAGE;

**WHEREAS** as per condition 2.13 of the Consent, the general waste, if any, shall not be mixed with biomedical waste;

**WHEREAS** as per condition 2.18 of the Consent, Solid Waste shall be disposed as per Solid Waste Management Rules, 2016;

**WHEREAS** as per condition 2.19 of the Consent, Plastic Waste Management Rules, and amendments shall be followed for the management of Plastic Waste;

**WHEREAS** it has come to the notice of the Board, through Newspaper dated 17.12.2024, that biomedical waste, food waste and plastic waste from your health care facility are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli District of TamilNadu;

**WHEREAS** Show Cause Notice has been issued to RCC in light of the above, vide ref cited (5), pointing out the aforesaid violations;

**WHEREAS** meanwhile from the Tamil Nadu Pollution Control Board it was informed, vide ref cited (3), that General Solid Wastes such as oil pouches, plastic covers etc., and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped in the said site;

**WHEREAS** the above action is in gross violation of the provisions of Bio Medical Waste Management Rules 2016, Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016 and the conditions stipulated in the consent issued, vide reference (1);

**WHEREAS** during the inspection conducted by Board on 18-12-2024 at the hospital, it was noticed that some general wastes are kept inside the biomedical waste segregation area in green covers thereby creating chances of mixing of Biomedical waste with general waste;

**WHEREAS** Consent Revoke Intention notice has been issued to you, vide reference cited (6) on the violations noted above;

**WHEREAS** RCC vide the letter under reference (7) informed that Regional Cancer Centre, had entered into an agreement with M/s Sunage Ecosystems Private Ltd who has license of the Kerala State Pollution Control Board for the removal of general waste;

**WHEREAS** the Board had not issued license to M/s Sunage Ecosystems Private Ltd for the collection of waste, instead registration was

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issued for the storage of waste scrap of 4.53592 T per day in survey No.287/4-1 in Nemom village of Thiruvananthapuram corporation only;

**WHEREAS** the reply was submitted by you vide reference cited (7) is not satisfactory;

**WHEREAS** an inspection was conducted at the waste dumping sites by the officials of Board, Corporation and IMAGE on 20-12-2024 along with the officials of Tamil Nadu Government;

**WHEREAS** the said inspection was conducted at 6 sites namely Vadakku Ariyanayakipuram, Vellalankulam, Kodaganallur, Palavoor Kondanagaram and Bharatheeyar Nager;

**WHEREAS** as per the inspection report the white sacks found at Vellalankulam Panchayath contained tied green coloured bags labelled as Regional Cancer Center, Thiruvananthapuram with yellow and red bags and these bags are reported to contain general waste including some biomedical waste namely catheter, syringes, used gloves, dressings, tubing and vacutainer tube ;

**WHEREAS** one yellow bag (Barcode 3201019721925) and red bag(Barcode number 2201011522614) supplied by IMAGE were also found in\ heaps and as identified by IMAGE Experts the above bar-coded bags were supplied to RCC;

**WHEREAS** as per the inspection report read (8), at the location of Kodaganallur, mixed waste including biomedical wastes namely used medicines, masks, gloves etc were found in RCC name printed bags ;

**WHEREAS** as per the inspection report read (8), at the Palavoor panchayath, unsegregated waste including plastic, biomedical waste were found in RCC labelled bags ;

**WHEREAS** as per the inspection report read (8) above, at Kondanagaram, mixed waste were found in RCC labelled bags;

**WHEREAS** as per the findings of the inspection team, vide reference cited (8), green garbage bags containing mixed wastes from RCC were found in all heaps except at Bharatheeyar Nager;

**WHEREAS** the above violations were brought to your Notice during the discussion cited (9);

**WHEREAS** a team of officials from Government of Kerala including members from Trivandrum Municipal Corporation, Kerala State Pollution Control Board, Suchitwa Mission and Clean Kerala Company Limited proceeded to Thirunelveli on 22.12.2024 for execution of action plan for

removal of dumped waste as per the order of Hon'ble NGT as per the order in OA 312/ 2024;

**WHEREAS** as per the execution report read (10), at the location of Kodaganallur, unfilled diet requisition slip of RCC and some syringes were found;

**WHEREAS** as per the execution report, read (10), at the location of Palavoor, general solid waste was seen packed in plastic bags including green bags from RCC which contained biomedical waste such as medicine covers, syringes, wrappers, used syringes without needles, gloves and more;

**WHEREAS** at the location of Kondanagaram, as per the execution report, read (10), general solid waste such as plastic covers, ghee bottle, oil bottle, used clothes etc were found to be mixed with biomedical waste such as empty tablet cover, used masks, gloves and sanitary diapers and majority of the waste were found wrapped in green coloured bags bearing the label of RCC, Trivandrum;

**WHEREAS** Rule 4 of BMW Rules, 2016 stipulates the duties of the occupier of Healthcare facilities (HCFs) and Rule 4(a) of BMW Rules, 2016 stipulates that every occupier shall take all necessary steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment and in accordance with these rules;

**WHEREAS** RCC has violated Rule 4 ( b) of BMW Rules 2016 stipulating to make provisions within the premises for a safe, ventilated and secured locations for storage of segregated bio-medical wastes in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables and the biomedical waste from such place or premises shall be directly transported to the Common bio medical waste treatment facility;

**WHEREAS** RCC has violated Rule 4(e) of BMW Rules,, 2016 stipulating that every occupier shall dispose of solid waste other than Bio-Medical Waste in accordance with the provisions of respective Solid Waste Management Rules made under the relevant laws and amended from time to time;

**WHEREAS** you have violated Rule 4 (f) of BMW Rules, 2016 stipulating not to give treated biomedical waste with Municipal Solid waste;

**WHEREAS** RCC has violated Rule 7(2) of BMW Rules, 2016 which stipulates that occupier shall hand over segregated waste as per the Schedule I to common biomedical waste treatment facility for treatment processing and final disposal;

**WHEREAS** RCC has violated Rule 8 (1) of BMW Rules, 2016

*True copy*

stipulating that no untreated bio-medical waste shall be mixed with other waste;

**WHEREAS** RCC has violated Rule 8 (2) of BMW Rules, 2016 stipulating that the Bio-Medical Waste shall be segregated into containers or bags at the point of generation in accordance with schedule 1 prior to its storage, transportation, treatment and disposal;

**WHEREAS** RCC has violated Rule 4(1-a) of SWM Rules, 2016 stipulating segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** RCC has violated Rule 4(2) of SWM Rules, 2016 stipulating that no waste generators shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises;

**WHEREAS** RCC has violated Rule 8(2) of PWM Rules, 2016 stipulating that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with SWM Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** RCC has reported vide the reply read (7) that Regional Cancer Centre entered into an agreement with M/s. Sunage Ecosystems Private Ltd for removal & disposal of general waste such as plastic waste, plastic wrapper, bottle, bubble packs and paper waste;

**WHEREAS** from the above inspection findings vide ref (4) it is observed that mixed waste containing some biomedical waste were found at Thirunelveli;

**WHEREAS** RCC has claimed in the reply read (7) that there is unequivocal stipulation in the agreement that RCC would not have any responsibility for possible litigation or penal action on account of the disposal of such wastes taken away by the party even if it is covered in packets superscribed with name and address of RCC;

**WHEREAS** the claims of RCC vide the reply read (7) won't stand as it is the responsibility of the waste generator to handover segregated solid waste to the waste collecting agency as per Rule 4(a) of SWM Rules and Rule 4 (f) of BMW Rules, 2016 and you have given mixed waste including biomedical waste to the collecting agency and the collection agency also violated by receiving such mixed waste and biomedical waste;

**WHEREAS** the reply furnished by you is unsatisfactory in view of the inspection findings and the aforementioned provisions of BMW Rules; SWM rules and PWM rules;

**WHEREAS** as per the report of inspection conducted from Regional Office along with the Enquiry Committee cited (11) it is reported that the source-level segregation of waste had not been carried out properly;

**WHEREAS** as per the report of the above inspection, cited (11), the general waste bag contained various items that should be classified as biomedical waste including swabs, cotton, gloves, and remnants from the nursing station;

**WHEREAS** as per the report cited (11), in the final storage area for waste, it is observed that heaps of waste are dumped in an open corner of the hospital without any roof and the waste had accumulated rainwater and was exposed to sunlight;

**WHEREAS** as per the report cited (11), the improper segregation may lead to inhumane treatment of the employees assigned to handle this waste;

**WHEREAS** Consent Revocation Order was issued to you vide reference cited (12);

**WHEREAS** it is noted that you have violated the provisions of, Biomedical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016 and Solid Waste Management Rules ;

**WHEREAS** in light of the above it was decided during the discussion cited (13) to levy environmental compensation against the hospital;

**WHEREAS** the Environmental Compensation is assessed as furnished below in light of the inspection reports;

**i. Environmental Compensation for violation of consent conditions of RCC**

Environmental Compensation (EC) = PI x N x R x S x LF

PI = 80 (Pollution Index for Red category industry)

N = 23 days (17/12/2024 to 08/01/2025)

R = 250 (Rupee Factor)

S = 1.5 (Scale Factor for large scale industry)

LF = 1 (Location Factor for population < 1 million)

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$$\begin{aligned} \text{Environmental Compensation} &= 80 \times 23 \times 250 \times 1.5 \times 1 \\ &= \text{Rs. 6,90,000 /-} \end{aligned}$$

(Rupees Six Lakhs and Ninety Thousand Only).

**Environmental Compensation for violation of Biomedical waste  
Management Rules**

As per the guidelines for imposition of Environmental Compensation charges against Healthcare Facilities and Common Biomedical waste Treatment Facilities, Environmental Compensation is assessed as Rupees 3,16,250 /-(Rupees Three Lakh Sixteen Thousand Two Hundred and Fifty Only) for 23 days of violation (from 17/12/2024 till 08/01/2025)(Detailed calculation is as shown below);

$$\text{Environmental Compensation (EC)} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where,

HR-Health Risk factor = 55 [20(For improper segregation of BMW) + 10 (For absence of Pretreatment) + 10 ( Inadequate onsite storage) +15 ( For violation of Rules 4,7 &8 of BMW Rules, 2016)

T-Type of Healthcare facility – 1 for bedded hospitals

S-Size of health care facility – 1 for 100-500 bedded hospitals

R-Environmental Compensation factor -250

N-Number of days of violation - 23 days of violation (from date of observing violation on 17/12/2024 till date of EC assessment on 08/01/2025)

$$\begin{aligned} \text{Environmental Compensation (EC)} &= 55 \times 1 \times 1 \times 250 \times 23 \\ &= 3,16,250 /- \end{aligned}$$

(Rupees Three Lakh Sixteen Thousand Two Hundred and Fifty Only).

**NOW THEREFORE** in exercise of the powers vested under section 5 of the Environment ( Protection ) Act, 1986, you are hereby directed to show cause within 15 days of receipt of this notices as to why you shall not be directed to remit an Environmental Compensation of Rs. 10,06,250/- ( Rupees Ten Lakh Six Thousand Two Hundred and Fifty only) for the above said violations of Acts and Rules.

For and on behalf of the  
**KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRPERSON**

To

M/s Regional Cancer Centre  
Regional Cancer Centre, Medical College Campus,  
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram
2. The Environmental Engineer  
District Office, Thiruvananthapuram
3. The Environmental Engineer-3, Head Office

*True copy*

Consent Revocation Order - Credence



റീജ്യണൽ ആഫീസ്  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004  
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PCBRTM/3/2025-AE2

Dated: 16.01.2025

Regd with A/D

- Ref:
1. Integrated Consent to Operate Renewal no: PCB/TVM/DO/ICO(R)/HSP/ 328/2012 dtd 26.07.2012.
  2. Integrated Consent to Operate Renewal no: PCB/RO/TVM/ICO R/04/2020 dated 07.10.2020.
  3. Newspaper report on 17/12/2024 regarding illegal dumping of waste at Thirunelveli, TamilNadu
  4. Letter no. T3/TNPCB/BMW/F.31777TV/2024-1 dated 18.12.2024 from the Chairperson of Tamil Nadu Pollution Control Board.
  5. Inspection by the Board Officials to your unit held on 18.12.2024.
  6. Show Cause Notice no. KSPCB/2089DA24-EE- 1 dated 18.12.2024.
  7. Consent Revoke Intention Notice no. KSPCB/2 08912024-EE-1 dated 19.12.2024.
  8. Reply Letter no. Cred/Gen/33/2024 dated 20.12.2024 from M/s Credence Hospital.
  9. Reply Letter no. Cred/Gen/33/2024 dated 21.12.2024 from M/s Credence Hospital.
  10. Report of Joint Inspection conducted at Thirunelveli on 20/12/24
  11. Report of Joint Inspection conducted from Board's Regional Office along with the Enquiry Commission on 31.12.2024.
  12. Joint Enquiry commission report dated : 10.01.2025
  13. Letter no.KSPCB/2089/2024-EE-1 dated 15.01.2025 from Head Office

**CONSENT REVOCATION ORDER**

**WHEREAS**, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act), the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act), and the Environment

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(156)

(Protection) Act 1986 (herein after referred to as the EP Act) and Rules there under in the State of Kerala;

**WHEREAS** M/s. Credence Hospital Pvt. Ltd, near Ulloor Bridge, Ulloor Medical College P.O, Thiruvananthapuram comes under the purview of Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment (Protection) Act 1986 and the rules there under;

**WHEREAS** you are bound to comply with the conditions mentioned in the Integrated Consent issued to you vide ref. cited (1) & (2) above, by the Board as per section 25 of Water (Prevention & Control of Pollution) Act 1974 and section 21 of Air (Prevention & Control of Pollution) Act 1981;

**WHEREAS**, as per condition no.5.4 of the consent, vide ref (1) issued to you, Bio medical Waste, except liquid waste, generated in your Hospital shall be disposed through the common facility of IMAGE;

**WHEREAS**, as per condition no.5.5 of the consent, vide ref (1) garbage shall be disposed through biogas plant;

**WHEREAS** it has come to the notice of the Board through newspaper dated 17/12/2024 that biomedical waste, food waste and plastic waste from some of the institutions in Trivandrum, RCC, Credence Hospital Ulloor, and M/s Leela Raviz, Kovalam, are found to be dumped at multiple locations such as Kodaganallur, Vadakku Ariyanayakipuram and Palavoor Villages in Thirunelveli district of Tamil Nadu;

**WHEREAS** during the inspection conducted by the Board officials on 18.12.2024 across various units, it was observed that you have been disposing of your paper waste through M/s Use Again Systems, an unauthorized agency;

**WHEREAS** as per reference cited (6) above, Board had issued Show Cause Notice in light of the above incident, directing to show cause if any within 7 days of notice;

**WHEREAS** as per reference cited (7) above, Board had issued Consent Revoke Intention Notice, directing to show cause if any within 7 days of notice;

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(151)

**WHEREAS** during the Joint inspection held on 20/12/2024 including Board officials, Trivandrum Corporation, IMAGE, Officials of Tamil Nadu Government and Tamil Nadu Pollution Control Board, dumps of solid waste with documents in proof of the institutions viz, RCC, Trivandrum, Credence Hospital Ulloor, Trivandrum, and Leela Kovalam, Trivandrum were identified at the above said locations in Thirunelveli;

**WHEREAS** you had submitted reply to Showcause Notice vide ref cited (8), assured that you had not indulged in removing or disposing of any type of waste whatsoever in any public place;

**WHEREAS** you had submitted reply to Consent Revoke Intention Notice cited (9);

**WHEREAS** as per section 4(1-a) of Solid Waste Management Rules, 2016, (1) Every waste generator shall segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** as you have disposed off wastes generated from your premises through an unauthorized agency which constitutes a violation of the section 4(1-a) of Solid Waste Management Rules, 2016;

**WHEREAS** as per section 8(2) of PWM Rules, 2016, all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with SWM Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** you have disposed wastes through M/s Use Again Systems;

**WHEREAS** it is found that M/s Use Again Systems does not have valid Registration/Consent of the Board;

*True copy*

**WHEREAS** during the Joint Inspection conducted by the Board Officials along with Trivandrum Corporation, LSGD officials and Suchitwa mission as part of the Enquiry commission on 31/12/2024, it was observed that large quantities of food waste mixed with plastic and paper waste were stored without segregation, inside and around the hospital canteen premises, which is in violation of section 4(1-a) of Solid Waste Management Rules, 2016 and 8(2) of Plastic waste management rules 2016;

**WHEREAS** per section 8(1) of Bio Medical Waste Management Rules, 2016, the bio-medical waste shall be segregated into containers or bags at the point of the generation in accordance with the Schedule I prior to its storage, transportation, treatment and disposal;

**WHEREAS** during the Joint Inspection conducted by the Board Officials along with Trivandrum Corporation, Suchitwa mission and LSGD officials as part of the Enquiry commission on 31/12/2024, it was observed that untreated Biomedical waste bags were stored along with plastic and other general waste bags which is in violation of section 8(1) of Bio Medical Waste Management Rules 2016;

**WHEREAS** per section 4(2) of Solid Waste Management Rules, 2016, No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

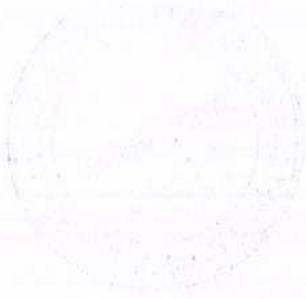
**WHEREAS** it was found that general waste (Paper Waste) from your industry was seen dumped at Vadakku Ariyanayakipuram, as per the report cited (10) above and also as per the Enquiry commission report cited (12) above, prescription letters from your unit were reported to be dumped, in the above premises which is in violation of section 4(2) of Solid Waste Management Rules 2016;

**WHEREAS** it is noted that you have violated the above provisions of Biomedical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016;

**WHEREAS** it was informed that proper source level segregation was not implemented within the facility and direction was issued to take further necessary action vide ref(13).

**NOW THEREFORE** in exercise of powers conferred under the above Acts, the Board hereby revokes the integrated consent to Operate issued to you vide reference cited (2) due to the aforesaid violations.

Dated this 16 th day of January 2025.



**For and Behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

*Vinayak*  
**CHIEF ENVIRONMENTAL ENGINEER**

To

Dr. Santhamma Mathew,  
Credence Hospital,  
Ulloor, Medical College P.O  
Thiruvananthapuram

Copy To

1. Chairperson,  
Kerala State Pollution Control Board, Head Office,  
Thiruvananthapuram.

2. Member Secretary,  
Kerala State Pollution Control Board, Head Office,  
Thiruvananthapuram.

3. Secretary,  
Thiruvananthapuram Corporation

*True copy*

Legal Notice - Credence



റീജ്യണൽആഫീസ്  
കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്  
KERALA STATE POLLUTION CONTROL BOARD

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004  
☎: General: 0471- 2312910, 2318153, 2318154, 2318155  
e-mail: [ceetvm.kspcb@kerala.gov.in](mailto:ceetvm.kspcb@kerala.gov.in) web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



15

REGISTERED WITH MD.

PCBRTM /3/2025-AE2

Dated: 16.01.2025

**NOTICE**

Sub:- Illegal dumping of waste at various locations of Thirunelveli

- Ref:-
1. Integrated Consent to Operate Renewal no: PCB/TVM DO / ICO(R)/HSP/328/2012 dtd 26.07.2012.
  2. Integrated Consent to Operate Renewal no: PCB/RO/TVM/ICO-R/04/2020 dated 07.10.2020.
  3. Newspaper report on 17/12/2024 regarding illegal dumping of waste at Thirunelveli, TamilNadu.
  4. Letter no. T3/TNPCB/BMW/F.31777TV/2024-1 dated 18.12.2024 from the Chairperson of Tamil Nadu Pollution Control Board.
  5. Order of Hon'ble NGT dated 19.12.2024 in O.A. 312/2024.
  6. Inspection by the Board Officials to your unit held on 18.12.2024.
  7. Show Cause Notice no. KSPCB/2089DA24-EE- 1 dated 18.12.2024.
  8. Consent Revoke Intention Notice no. KSPCB/2 08912024-EE-1 dated 19.12.2024.
  9. Letter no. Cred/Gen/33/2024 dated 20.12.2024 from M/s Credence Hospital.
  10. Letter no. Cred/Gen/33/2024 dated 21.12.2024 from M/s Credence Hospital.
  11. MoEF Notification no. S.O.394 E dated 16.04.1987.
  12. Proceedings no KSPCB/2089/2024-EE-1 dated 19.12.2024 from Chairperson, Kerala State Pollution Control Board.
  13. Report of joint Inspection conducted from Board's Regional Office with the Enquiry Committee on 31.12.2024.
  14. Order of Hon'ble NGT dated 02.01.2025 in O.A. 312/2024.

True copy

15. Consent Revocation order No. PCBRTM /3/2025-AE2 dated  
16.01.2025

16. Proceedings No. KSPCB/2089/2024-EE-1 Dated 15.01.2025

**WHEREAS** the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act); the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act), and the Environment (Protection) Act 1986 (herein after referred to as the EP Act) and Rules thereunder in the State of Kerala;

**WHEREAS** the Bio-Medical Waste Management Rules, 2016 and amendments notified thereof (hereinafter referred as BMW Rules) under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment;

**WHEREAS** Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016 ;

**WHEREAS** Plastic Waste Management Rules 2016 (herein after referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016

**WHEREAS** M/s. Credence Hospital Pvt. Ltd, near Ulloor Bridge, Ulloor Medical College P.O, Thiruvananthapuram comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment Protection Act 1986,

**WHEREAS** you are bound to comply with the conditions mentioned in the Integrated Consent issued to you vide ref. cited (1) above;

**WHEREAS** as per condition no.5.4 of the consent, vide ref (1) issued to you, Bio Medical Waste, except liquid waste, generated in your Hospital shall be disposed through the common facility of IMAGE;

**WHEREAS**, as per condition no.5.5 of the consent, vide ref (1) garbage shall be disposed through biogas plant;

**WHEREAS** it has come to the notice of the Board through newspaper dated 17/12/2024 that biomedical waste, food waste and plastic waste from some of the institutions in Trivandrum, RCC, Credence Hospital Ulloor and M/s Leela Raviz, Kovalam, are found to be dumped at multiple locations such as Kodaganallur, Vadakkau Ariyanayakipuram and Pazhavor Villages in Thirunelveli district of Tamil Nadu;

**WHEREAS** Hon'ble NGT has taken a SUO MOTO based on the news item in The New Indian Express, Chennai Edition dt: 17.12.2024, in O.A. No. of 312 of 2024(SZ);

**WHEREAS** during the inspection conducted by the Board officials on 18.12.2024 across various units, it was observed that you have been disposing of your paper waste through M/s Use Again Systems, an unauthorized agency;

**WHEREAS** during the Joint Inspection held on 20/12/2024 including Board officials, Trivandrum Corporation, IMAGE, Officials of Tamil Nadu Government and Tamil Nadu Pollution Control Board, dumps of solid waste with documents in proof of the institutions viz, RCC, Trivandrum, Credence Hospital Ulloor, Trivandrum, and M/s Leela Kovalam, Trivandrum were identified at the above said locations in Thirunelveli;

**WHEREAS** as per reference cited (7) above, Board had issued Show Cause Notice, directing to show cause if any within 7 days of notice;

**WHEREAS** as per reference cited (8) above, Board had issued Consent Revoke Intention Notice, directing to show cause if any within 7 days of notice;

**WHEREAS** you had submitted reply to Show Cause Notice vide ref cited (9); assured that you had not indulged in removing or disposing of any type of waste whatsoever in any public place;

**WHEREAS** you had submitted reply to Consent Revoke Intention Notice vide ref cited (10);

**WHEREAS** Rule 4 of BMW Rules, 2016 stipulates the duties of the occupier of Healthcare facilities (HCFs) and Rule 4(a) of BMW Rules, 2016 stipulates that every occupier shall take all necessary steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment and in accordance with these rules;

**WHEREAS** Rule 4(b) of BMW Rules 2016 stipulates to make provisions within the premises for a safe, ventilated and secured locations for storage of segregated bio-medical wastes in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables and the biomedical waste from such place or premises shall be directly transported to the common Biomedical waste treatment facility ;

**WHEREAS** Rule 4(f) of BMW Rules, 2016 stipulates not to give treated biomedical waste with Municipal Solid waste;

**WHEREAS** Rule 4(e) of BMW Rules, 2016 stipulates that every occupier shall dispose of solid waste other than Bio-Medical Waste in accordance with the provisions of respective Solid Waste Management Rules made under the relevant laws and amended from time to time;

**WHEREAS** Rule 4(l) of BMW Rules, 2016 stipulates that every occupier shall ensure occupational safety of all its health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;

**WHEREAS** Rule 7(2) of BMW Rules, 2016 stipulates that occupier shall hand over segregated waste as per the Schedule I to common biomedical waste treatment facility for treatment processing and final disposal;

**WHEREAS** as per section 8(1) of Bio Medical Waste Management Rules, 2016, No untreated bio-medical waste shall be mixed with other wastes;

**WHEREAS** as per section 4(1-a) of Solid Waste Management Rules, 2016, (1) Every waste generator shall,- segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** as per section 4(2) of Solid Waste Management Rules 2016, (2) No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies;

**WHEREAS** Rule 8(2) of PWM Rules,2016 stipulates that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with SWM Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

(185)

**WHEREAS** as you have disposed off wastes within your premises through an unauthorized agency which constitutes a violation of the section 4(1-a) of Solid Waste Management Rules, 2016;

**WHEREAS** you have disposed wastes through M/s Use Again systems;

**WHEREAS** it is found that M/s Use Again Systems does not have valid Registration/Consent of the Board;

**WHEREAS** during the Joint Inspection conducted by the Board Officials along with Trivandrum Corporation and LSGD officials as part of the Enquiry commission on 31/12/2024, it was observed that large quantities of food waste mixed with plastic and paper waste were stored without segregation, inside and around the hospital canteen premises, which is in violation of section 4(1-a) of Solid Waste Management Rules, 2016;

**WHEREAS** during the Joint Inspection conducted by the Board Officials along with Trivandrum Corporation and LSGD officials as part of the Enquiry commission on 31/12/2024, it was observed that untreated Biomedical waste bags stored along with plastic and other general waste bags which is in violation of section 4(b) of Bio Medical Waste Management Rules 2016 & section 8(2) of Plastic Waste Management Rules 2016;

**WHEREAS** general waste (Paper Waste) from your industry was found dumped at Vadakku Ariyanayakipuram of Thirunelveli district, which is in violation of section 4(2) of Solid Waste Management Rules 2016;

**WHEREAS** as per the above report the hospital authorities have not effectively implemented a source level segregation of waste which is in violation of Rule 4(1-a) of SWM Rules, 2016 ;

**WHEREAS** as per the above report various types of wastes, including bags of solid, bio-medical and bio degradable waste, were mixed together and placed in a common plastic bag. These bags were carelessly disposed of in the waste yard, which is in violation of Rule 4(a) of BMW Rules 2016,

Rule 4(b) of BMW Rules 2016, Rule 4(c) of BMW Rules 2016, Rule 4(1-a) of SWM Rules, 2016, Rule 7(2) of BMW Rules, 2016, Rule 8(1) of BMW Rules, 2016, Rule 8 (2) of BMW Rules, 2016;

**WHEREAS** as per the above report it was reported that waste collected in bags from the nursing units and patient rooms was stored in a mixed manner in a designated location for future segregation which is in violation of BMW Rules, 2016, PWM Rules, 2016 and SWM Rules, 2016;

**WHEREAS** as per the above report it was reported that a thorough examination reveals that proper source level segregation of waste materials was not implemented within the hospital. It is also reported that different bags containing solid waste, paper products & biomedical waste were seen kept in the same container which is in violation of Rule 4( b) of BMW Rules 2016, Rule 4(e) of BMW Rules 2016, of Rule 4(l) of BMW Rules 2016, Rule 7(2) of BMW Rules 2016, Rule 8(1) of BMW Rules 2016, Rule 8(2) of BMW Rules 2016, 4(1-a) of SWM Rules and Rule 8(2) of PWM Rules, 2016;

**WHEREAS** as per the above report the inadequate segregation not only poses a significant health risk to patients and staff but also contravenes established regulations for safe medical waste management which is a blatant violation of Rule 4(a) of BMW Rules 2016 and Rule 4(l) of BMW Rules 2016;

**WHEREAS** it is noted that you have violated the above provisions of, Biomedical Waste Management Rules, 2016; Plastic Waste Management Rules, 2016 and Solid Waste Management Rules, 2016;

**WHEREAS** Consent Revocation Order was issued as cited (15) above;

(167)

**WHEREAS** Chief Environmental Engineer, Regional Office Thiruvananthapuram, is authorized under Section 19 of Environment (Protection) Act, 1986 to initiate legal action against you;

**NOW THEREFORE** you are here by directed to show cause if any within 15 days why Board shall not initiate legal action against you.

**Dated this 16<sup>th</sup> day of January 2025.**

**For and Behalf of the**

**KERALA STATE POLLUTION CONTROL BOARD**

*Vinaya*

**CHIEF ENVIRONMENTAL ENGINEER**

To

✓ Dr. Santhamma Mathew,  
Credence Hospital,  
Ulloor, Medical College P.O  
Thiruvananthapuram

Copy To

1. ✓ Chairperson,  
Kerala State Pollution Control Board,  
Head Office,  
Thiruvananthapuram.
2. Member Secretary,  
Kerala State Pollution Control Board,  
Head Office,  
Thiruvananthapuram.
3. Environmental Engineer  
Kerala State Pollution Control Board,  
District Office,  
Thiruvananthapuram.
4. Secretary,  
Thiruvananthapuram Corporation

*True copy*

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാനതല മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

ഫോൺ നമ്പർ, തിരുവനന്തപുരം 695 004



KSPCB/2089/2024-EE-1

17-01-2025

Regd A/D

**NOTICE UNDER ENVIRONMENT (PROTECTION) ACT, 1986**

Sub:- Levying Of Environmental Compensation from M/s. Credence Hospital Pvt. Ltd,Ulloor, Thiruvananthapuram

- Ref: - (1) Consent No. PCB/TVM-DO/ICO(R)/HSP/328/2012 dated 26/07/2012  
(2) Consent No. PCB/RO/TVM/ICO-R/04/2020 dated 07/10/2020  
(3) Reports on dailies on 17/12/2024 regarding the illegal dumping of waste in Tamil Nadu.  
(4) Lr.No.T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from the Chairperson of Tamil Nadu Pollution Control Board  
(5) Show cause notice of even number dated 18/12/2024  
(6) Report of inspection conducted on 18-12-2024 from District Office,Thiruvananthapuram  
(7) Tribunal on its own motion SUO MOTU based on the news item in The New Indian Express, Chennai Edition dt: 17/12/2024, titled "Kerala's Medical waste dumped in Nellai Villages and filed as OA312/2024  
(8) Consent Revoke Intention Notice of even no dated 19/12/2024  
(9) Reply to the Notice submitted by you dated 20/12/2024 &21/12/2024  
(10) Report of inspection conducted from Regional Office along with the enquiry committee

**WHEREAS** the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act), the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act), and the Environment (Protection) Act 1986 (herein after referred to as the EP Act) and Rules there under in the

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State of Kerala;

**WHEREAS** the Bio-Medical Waste Management Rules, 2016 and amendments and notified thereof (hereinafter referred as BMW Rules) under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound manner thereby reducing the Biomedical Waste generation and its impact on the environment

**WHEREAS** Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and should comply with the provisions of Solid Waste Management Rules 2016;

**WHEREAS** Plastic Waste Management Rules 2016 (herein after referred as PWM Rules ) under the Environment (Protection) Act 1986, is applied to every waste generators including institutions who are bound to comply with the provisions of Plastic Waste Management Rules 2016 ;

**WHEREAS** the Central Government notified the Environment (Protection) Act, 1986 for the protection of environment;

**WHEREAS** the Hon'ble National Green Tribunal, vide order dated 19/02/2019 in O.A.593 of 2017 (W.P (Civil) No.375/2012 by the Paryavaran Suraksha Samiti and Anr. Vs. Union of India and Ors.), directed that "CPCB may take penal action for failure against those who are accountable for not setting up and maintaining STPs, CETPs ETPs and CPCB may also assess and recover compensation for damage to the environment and the said fund may be kept in a separate account and utilized in terms of an action plan for protection of the Environment.";

**WHEREAS** the NGT vide order dated 12/03/2019 in O.A. No. 710/2017, directed that the State Pollution Control Boards are also authorized to recover compensation from the polluters or laying down their own scale which should not be less than the scale fixed by Central Pollution Control Board;

**WHEREAS** the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Order dated 22/11/2018 in O.A No. 353/2016 clarified that apart from prosecution, the statutory authorities under the Environment (Protection) Act, 1986, the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, must, in exercise of their incidental powers, prescribed scale of compensation to be collected from the polluters on the "Polluter Pays Principle". Such scale which may be laid down at various levels, having regard to the local

condition or as per direction in the hierarchy of the authorities. In various other application also, the Hon'ble NGT passed similar orders, for instance, in the Order dated 20/11/2018 in O.A No. 117/2014, 499/2014 and 102/2014 the Hon'ble NGT noted as; "Needless to say that statutory authorities under the Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution Act), 1974 are entitled to assess and recover damages as "Polluter Pays Principle " in exercise of incidental powers to protect environment";

**WHEREAS** in pursuant to Hon'ble National Green Tribunal, in the matter of O.A. 593 of 2017 CPCB has developed a "Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund";

**WHEREAS** the methodology developed by the CPCB for assessing Environmental Compensation is as follows;

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC –Environmental Compensation in Rupees.

PI – Pollution index of industrial sector (PI of 80, 50 & 30 may be taken for Red, Orange and Green respectively)

N – Number of days for which violation took place, which is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified.

R – Factor in Rupees. Which may be minimum 100 and maximum of 500.

It is suggested to consider R as 250 as the Environmental Compensation in case of violation.

S – Factor for scale of operation (Suggested to take 0.5 for micro and small, 1 for medium and 1.5 for large units)

LF – Location factor based on population of city/town and location of industrial unit.

LF can be taken as follows :

1 for less than 1 million population, 1.25 for population 1 million to < 5

*True copy*

million, 1.5 for population 5 million to less than 10 million and 2 for population 10 million and above.

LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

**WHEREAS** in any case, minimum Environmental Compensation shall be Rs.5000/day;

**WHEREAS** as per the CPCB Guidelines for Imposition of Environmental Compensation Charges against Healthcare Facilities and Common Biomedical Waste Treatment Facilities, the Environmental Compensation may be assessed using the methodology as below;

Environmental Compensation for HCFs = HR x T x S x R x N

Where; HR – Health Risk factor

T- Type of Healthcare Facility

S – Size of Health Care Facility

R – Environmental Compensation factor

N – Number of days of Violation

**WHEREAS** M/s. Credence Hospital Pvt. Ltd, near Ulloor Bridge, Ulloor Medical College P.O, Thiruvananthapuram comes under the purview of water Act, Air Act and Environment (Protection) Act 1986, comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment Protection Act 1986;

**WHEREAS** you are bound to comply with the conditions mentioned in the Integrated Consent issued to you vide ref. cited (1) above;

**WHEREAS** as per condition no.5.4 of the consent, vide ref (1) issued to you, Bio medical Waste, except liquid waste, generated in your Hospital shall be disposed through the common facility of IMAGE;

**WHEREAS** as per condition no.5.5 of the consent, vide ref (1) garbage shall be disposed through biogas Plant;

**WHEREAS** it has come to the notice of the Board through newspaper dated 17/12/2024 that biomedical waste, food waste and plastic waste from some of the institutions in Trivandrum, RCC, Credence Hospital Ulloor, and M/s Leela Raviz, Kovalam, are found to be dumped at multiple locations such as Kodaganallur and Palavoor Villages in Thirunelveli district of Tamil Nadu;

**WHEREAS** Hon'ble NGT has taken a SUO MOTO based on the news item in The New Indian Express, Chennai Edition dt: 17.12.2024, in O.A. No. of 312 of 2024(SZ);

**WHEREAS** it has come to the notice of the Board, through ref cited (3) & (4), that Biomedical waste, food waste, and plastic waste from your health care facility are found to be dumped at multiple locations such as Kodaganallur and Palavoor villages in Thirunelveli district of Tamil Nadu;

**WHEREAS** notice has been issued to you, vide ref cited (5), pointing out the aforesaid violations;

**WHEREAS** during the inspection conducted by the Board officials on 18.12.2024 across various units, it was observed that you have been disposing your paper waste through M/s Use Again Systems, an unauthorized agency;

**WHEREAS** as per reference cited (8) above, Board had issued Consent Revoke Intention Notice, directing to show cause if any within 7 days of notice;

**WHEREAS** you had submitted reply to the Notices vide ref cited (9);

**WHEREAS** you have disposed wastes through M/s Use Again Systems;

**WHEREAS** it is understood that Use Again Systems does not have valid Registration/Consent of the Board;

**WHEREAS** as you have disposed off wastes within your premises through an unauthorized agency which constitutes a violation of the section 4(1-a) of Solid Waste Management Rules, 2016;

**WHEREAS** Rule 4 of BMW Rules, 2016 stipulates the duties of the occupier of Healthcare facilities (HCFs) and Rule 4(a) of BMW Rules, 2016 stipulates that every occupier shall take all necessary steps to ensure that Bio-Medical Waste is handled without any adverse effect to human health and the environment and in accordance with these rules;

**WHEREAS** Rule 4(b) of BMW Rules 2016 stipulates to make provisions within the premises for a safe, ventilated and secured locations for storage

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(143)

of segregated bio-medical wastes in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables and the biomedical waste from such place or premises shall be directly transported to the Common bio medical waste treatment facility ;

**WHEREAS** Rule 4(e) of BMW Rules, 2016 stipulates that every occupier shall dispose of solid waste other than Bio-Medical Waste in accordance with the provisions of respective Solid Waste Management Rules made under the relevant laws and amended from time to time;

**WHEREAS** Rule 4 (f) of BMW Rules, 2016 stipulates not to give treated biomedical waste with Municipal Solid waste;

**WHEREAS** Rule 7(2) of BMW Rules, 2016 stipulates that occupier shall hand over segregated waste as per the Schedule I to common biomedical waste treatment facility for treatment processing and final disposal;

**WHEREAS** Rule 8(2) of PWM Rules, 2016 stipulates that all institutional generators of plastic waste shall segregate and store the waste generated by them in accordance with SWM Rules and handover segregated waste to authorized waste processing or disposal facility or deposition centers either on its own or through authorized waste collection agency;

**WHEREAS** during the Joint Inspection conducted by the Board Officials along with Trivandrum Corporation and LSGD officials as part of the Enquiry commission on 31/12/2024, it was observed that large quantities of food waste mixed with plastic and paper waste were stored without segregation, inside and around the hospital canteen premises, which is in violation of section 4(1-a) of Solid Waste Management Rules, 2016;

**WHEREAS** as per the said inspection report, the hospital authorities have not effectively implemented a source level segregation of waste which is in violation of Rule 4(1-a) of Solid Waste Management Rules, 2016;

**WHEREAS** general waste (Paper Waste) from your industry was reported to be dumped at various locations of Thirunelveli district, which is in violation of section 4(2) of Solid Waste Management Rules 2016;

**WHEREAS** as per section 4(1-a) of Solid Waste Management Rules, 2016, (1) every waste generator shall,- segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover

segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**WHEREAS** during the above inspection, it was observed that untreated Biomedical waste was stored along with plastic and other general waste which is in violation of section 8(1) of Bio Medical Waste Management Rules 2016;

**WHEREAS** as per section 8(1) of Bio Medical Waste Management Rules 2016, no untreated bio-medical waste shall be mixed with other wastes;

**WHEREAS** as per the inspection report, the waste collected from the nursing units and patient rooms was stored in a mixed manner in a designated location for future segregation which is in violation of Bio Medical Waste Management Rules, 2016 ,Plastic Waste Management Rules,2016 and Solid Waste Management Rules, 2016;

**WHEREAS** as per the inspection report, various types of wastes, including solid, bio-medical and bio degradable waste were mixed together and placed in a common plastic bag .These bags were carelessly disposed of in the waste yard,which is in violation of Rule 4(a) of BMW Rules 2016, Rule 4( b) of BMW Rules 2016, Rule 4( e) of BMW Rules 2016,Rule 4(1-a)of SWM Rules,2016, Rule 7(2) of BMW Rules, 2016, Rule 8 (1) of BMW Rules, 2016, Rule 8 (2) of BMW Rules, 2016;

**WHEREAS** as per the inspection report ,the inadequate separation not only poses a significant health risk to patients and staff but also contravenes established regulations for safe medical waste management which is a blatant violation of of Rule 4(a) of BMW Rules 2016 and Rule 4(l) of BMW Rules 2016;

**WHEREAS** the Environmental Compensation is assessed as furnished below in light of the inspection reports;

**(i) Environmental Compensation for violation of consent conditions of Credence Hospital**

Environmental Compensation (EC) = PI x N x R x S x LF

- PI = 50 (Pollution Index for Orange category industry)
- N = 23 days (17/12/2024 to 08/01/2025)
- R = 250 (Rupee Factor)
- S = 1.5 (Scale Factor for large scale industry)

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(175)

LF = 1 (Location Factor for population < 1 million)

$$\begin{aligned}\text{Environmental Compensation} &= 50 \times 23 \times 250 \times 1.5 \times 1 \\ &= \text{Rs. } 4,31,250 /-\end{aligned}$$

(Rupees Four Lakh Thirty One Thousand Two Hundred and Fifty Only).

**Environmental Compensation for violation of Biomedical waste Management Rules**

As per the guidelines for imposition of Environmental Compensation charges against Healthcare Facilities and Common Biomedical waste Treatment Facilities, Environmental Compensation has assessed as Rupees 2,58,750 /- (Rupees Two Lakh Fifty Eight Thousand Seven Hundred and Fifty Only) for 23 days (from 17/12/2024 till 08/01/2025) of violation (Detailed calculation is as shown below);

$$\text{Environmental Compensation (EC)} = \text{HR} \times \text{T} \times \text{S} \times \text{R} \times \text{N}$$

Where,

HR-Health Risk factor = 45 [20 (For improper segregation of BMW)+10(For absence of Pre treatment) +15 ( For violation of Rules 4,7 &8 of BMW Rules, 2016)

T- Type of Healthcare facility = 1 ( for bedded hospitals )

S-Size of health care facility = 1 ( for 100-500 bedded hospitals)

R-Environmental Compensation factor = 250

N-Number of days of violation = 23 days (from date of observing violation on 17/12/2024 till date of EC assessment on 08/01/2025)

$$\begin{aligned}\text{Environmental Compensation (EC)} &= 45 \times 1 \times 1 \times 250 \times 23 \\ &= \text{Rs. } 2,58,750 /-\end{aligned}$$

True copy

(Rupees Two Lakh Fifty Eight Thousand Seven Hundred and Fifty Only).

**NOW THEREFORE** in exercise of the powers vested under section 5 of the Environment ( Protection ) Act, 1986, you are hereby directed to show cause within 15 days of receipt of this notices as to why you shall not be directed to remit an Environmental Compensation of Rs. 6,90,000/- (Rupees Six Lakh Ninety Thousand only ) for the violations of the said Acts and Rules.

**For and on behalf of the  
KERALA STATE POLLUTION CONTROL BOARD**

  
**CHAIRPERSON**

To

M/s Credence Hospital,  
Ulloor Medical College P.O,  
Thiruvananthapuram

Copy to:

1. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram
2. The Environmental Engineer  
District Office, Thiruvananthapuram
3. The Environmental Engineer-3, Head Office

*True copy*

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



DISTRICT OFFICE, THIRUVANANTHAPURAM  
പതിറ്റാണ്ടാടിയ്ക്ക് തിരുവനന്തപുരം

T.C. 12/96 (4,5), PLAMOODEJUN., PATTOM P.O., THIRUVANANTHAPURAM - 695 004

ഫോൺ: 0471-2303844, ഫാക്സ്: 0471-2303844, ഇമെയിൽ: kspcbdotvpm@gmail.com - 695 004

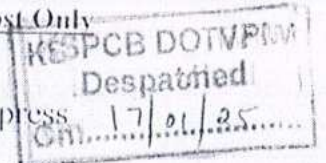


PCBDTM/37/2025-EE

Date: 17/01/2025

By Regd Post Only

SHOW CAUSE NOTICE



Ref: 1. Newspaper report dated 17/12/2024 in the Indian Express regarding illegal dumping of mixed wastes in Thirunelveli District of Tamil Nadu.

2. Letter No. KSPCB/2089/2024-EE-1 of the Member Secretary dated 15/01/2025.

**WHEREAS**, the Kerala State Pollution Control Board (herein after referred to as the Board) is the statutory authority for implementing the Water (Prevention & Control of Pollution) Act 1974 (herein after referred to as the Water Act), the Air (Prevention & Control of Pollution) Act 1981 (herein after referred to as the Air Act). And the Environment (Protection) Act 1986 (herein after referred to as the EP Act) and Rules there under in the State of Kerala;

**WHEREAS**, Solid Waste Management Rules 2016 (herein after referred as SWM Rules) under the Environment (Protection) Act 1986, is applied to every institutional solid waste generators and its handling should comply with the provisions of Solid Waste Management Rules 2016;

**WHEREAS**, M/s. Use Again Systems, Avittom, Vaniyilakam, Karumam, Trivandrum comes under the purview of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981 and the Environment Protection Act

True copy

1986;

**WHEREAS**, it has come to the notice of the Board through Indian Express newspaper dated 17/12/2024 that wastes from M/s. Credence Hospital Ulloor, Regional Cancer Center, Trivandrum and Leela Raviz, Kovalam were found to be dumped at multiple locations in Thirunelveli district of Tamil Nadu and it was informed from M/s. Credence hospital that food waste generated from the hospital were handed over to Use Again Systems.

**WHEREAS**, Rule 4(1-a) of SWM Rules, 2016 stipulates segregation and storage of the waste generated by them in three separate streams namely bio-degradable, non-bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorized waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

**AND WHEREAS**, it has come to notice of the Board, that the unit is carrying out this activity without obtaining valid Consent/Registration of the Board and hence illegal;

**NOW THEREFORE**, you are here by directed to show cause if any why action shall not be taken against your unit within 15 days on receipt of this notice.

Dated this 17<sup>th</sup> day of January 2025.

For And Behalf Of The  
KERALA STATE POLLUTION CONTROL BOARD



ENVIRONMENTAL ENGINEER

To,

Mr. Jithin George  
Use Again System  
Avittom Veedu  
Melamcode Ward

Copy to:

1. The Chairperson
2. The Member Secretary
3. The Chief Environmental Engineer  
Regional Office, Thiruvananthapuram
4. The Secretary  
Thiruvananthapuram Corporation  
Thiruvananthapuram

*True copy*

**GOVERNMENT OF KERALA****Abstract**

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

**LOCAL SELF GOVERNMENT (WM) DEPARTMENT**

G.O.(Rt)No.1673/2021/LSGD Dated,Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

**ORDER**

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines. Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

- a. Non biodegradable waste shall be classified as recyclable and non-recyclable.
- b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
- c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time, .
- d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
- e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste
- f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
- g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as **Annexure I**.
- h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

True copy

non

- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
- j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as **Annexure II**.
- k. The waste carried in the vehicle shall be properly covered during transportation.
- l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
- m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)  
 Sarada Muraleedharan I A S  
 Additional Chief Secretary

To:

- All District Collectors
- The Executive Vice Chairperson, Haritha Kerala Mission
- The Director of Urban Affairs, Thiruvananthapuram
- The Director of Panchayat, Thiruvananthapuram
- The Executive Director, Suchitwa Mission
- The Executive Director, KudumbhaShree
- The Executive Director, Information Kerala Mission
- The Chief Town planner, Department of Town and Country Planning
- The Director General , KILA
- The Managing Director, Clean Kerala Company, Pvt Ltd
- The Commissioner for Rural Development

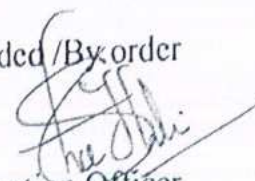
True copy

(183)

File No.WM1/6/2021-LSGD

The Principal Accountant General (A& E) Kerala, Thiruvananthapuram  
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram  
The Information Officer, I&PRD(Web & New Media)  
Stockfile/Office Copy

Forwarded /By order

  
Section Officer

Copy to,

Private Secretary to Hon'ble Minister of LSGD  
P.A to Additional Chief Secretary, LSGD  
P.A to Special Secretary, LSGD      H M  
Deputy Secretary , LSGD

LSG

True copy

**ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE**

<b>APPLICANT DETAILS</b>		
Full Name of Applicant :		
Registered Address (including Phone No. and e-mail)		
Postal Address (for correspondence):		
<b>VEHICLE DETAILS</b>		
Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:	RTO Registration Number:	
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:
GPS Device Details:-		
Vehicle Inspection Certificate: (Emissions & Safety)	Validity:	
<b>DECLARATION-Your application will not be accepted unless the declaration is completed and signed</b>		
I hereby declare that the information provided in this application is true and correct		
I also declare that the vehicle with registration number _____, is fit for the purpose of transporting the prescribed wastes specified in this application		
Signature* (1) _____ (2) _____		Date: __/__/__
<i>Second signature only required if the applicant is a partnership</i>		

*True copy*

\* If a company, a person of authority must sign and date and complete the following:

First Name \_\_\_\_\_ Last Name \_\_\_\_\_ Position \_\_\_\_\_

**CHECKLIST — to be completed by the applicant**

Tick

Declaration (above) read and signed

List of types of waste to be transported (Enclose separately)

Appropriate insurance policy is maintained for the vehicle

Three photographs of the vehicle (front, side and rear view) in JPG format

Copy of RTO registration certificate

If vehicle is not owned by the agency, copy of the lease/ rent agreement with the owner.

*True copy*

**Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR  
TREATMENT/DISPOSAL**

1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantity	.....m <sup>3</sup> or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
	Date: _____ Name and designation: _____ Signature: _____	
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
	Date: _____ Name and designation: _____ Signature: _____	
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal

*True copy*

**GOVERNMENT OF KERALA****Abstract**

Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued

**LOCAL SELF GOVERNMENT (W.M)DEPARTMENT**

G.O.(Rt)No.2485/2021/LSGD Dated,Thiruvananthapuram, 06/12/2021

- Read
1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
  - 2 G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
  - 3 Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

**ORDER**

In the Judgement read as 1<sup>st</sup> above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2<sup>nd</sup> paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

**State Level Committee**

- Additional Chief Secretary, LSGD – Chairman

*True copy*

- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

#### District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed

*True copy.*

format in Annexure-I

- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
- review the details of defaulters and action taken against them
- resolve the issues pertaining to subject matter at District Level
- report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
  - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
  - ensure that the vehicle has reached the right destination
  - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
  - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

(By order of the Governor)

R S Kannan  
Special Secretary

*True copy*

To:

All District Collectors  
 The Executive Vice Chairperson, Haritha Kerala Mission  
 The Director( Urban), Local Self Government Department  
 The Director( Rural), Local Self Government Department  
 The Director General of Police  
 The Taxes Commissioner, Department of Income Tax  
 The Transport Commissioner , Motor Vehicles Department  
 The Chief Town planner, Department of Town and Country Planning  
 The Member Secretary, Kerala Pollution Control Board  
 The Executive Director, Suchitwa Mission  
 The Executive Director, KudumbhaShree  
 ✓ The Executive Director, Information Kerala Mission  
 The Superintendents of Police  
 The Joint Commissioner of Tax, Department of Income Tax  
 The Deputy Transport Commissioner , Motor Vehicles Department  
 The Director General, KILA  
 The Managing Director, Clean Kerala Company, Pvt Ltd  
 The Commissioner for Rural Development  
 The Principal Accountant General (A& E) Kerala, Thiruvananthapuram  
 The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram  
 The Information Officer, I&PRD(Web & New Media)  
 All District Coordinators (Through Suchitwa Mission )  
 The Regional Joint Director (Through Director (Urban), LSGD)  
 The Deputy Director of Panchayath ( Through Director (Rural), LSGD  
 Stock file/Office Copy

Forwarded/By order

  
 Section Officer

Copy To,

Private Secretary to Hon'ble Minister of LSGD  
 P.A to Additional Chief Secretary, LSGD  
 P.A to *Principal* Secretary, LSG (WtE) Projects  
 P.A to Special Secretary, LSGD Deputy Secretary, LSGD  
 Deputy Secretary, LSGD

True copy

Annexure I

QUARTERLY REPORT FORMAT

Name of District :

Report for the period of: ..... 20... to ..... 20...

Sl No	Description	In LSGIs		By CKCL	
		Within State	Outside State	Within State	Outside State
1	Total number of LSGI's conducted vehicle registration				
2	Total number of vehicles registered with GPS tracking till date				
	<b>VEHICLE MOVEMENT DETAILS</b>				
3	Total number of trips conducted				
4	Total quantity of waste transported (Tonnes)				
5	Number of successful trips conducted				
6	Quantity of waste transported (successful trips) (Tonnes)				
7	Number of trips have violations reported				
8	Quantity of waste transported (Violation trips) (Tonnes)				
9	Number of violations in which action taken				

Signature:

Name:

Designation:

*True copy*

(192)

Annexure II

MONTHLY REPORT FORMAT

Report for the month of : ..... 2021

Details submitted by : LSGI / Clean Kerala Company (tick whichever is applicable)

District :

Name of LSGI:

SI No	Description	Remarks	
		Within State	Outside state
1	Total number vehicles registered with GPS tracking till date		
	<b>VEHICLE MOVEMENT DETAILS</b>		
2	Total number of trips conducted		
3	Number of successful trips conducted		
4	Quantity of waste transported (successful trips) Tonnes		
5	Number of trips have violations reported		
6	Quantity of waste transported (Violation trips) Tonnes		
7	Number of violations in which action taken		

Signature:

Name:

Designation:

True copy

File No.WM1/6/2021-LSGD

20021 LOCAL SELF GOVT. (WM)

Annexure III

FORM OF REGISTER

Name of Officer:.....

Name of Office:.....

Date of trip	Name of Agency, Vehicle Type & Registration Number	Type of waste	Quantity (Tonnes)	Source location	Destination Details		Delivery Details			Action taken on violation	
					Address	GPS Coordinates	Whether the consignments reached right destination? (Yes/No)	Whether manifest duly signed by the receiver is submitted by the agency? (Yes/No)	Date of delivery	If not delivered, violation reported?	Date of reporting violation

True copy

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ഏജൻസി

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



**Er. SREEKALA S.**

Er. ശ്രീകല എസ്.

**Chairperson**

ചെയർപേഴ്സൺ



**D. O. Lr. No. KSPCB /HO/EE3/SWM/TN-COM/2024**

**Dated: 20/12/2024**

Sub: - Unscientific waste dumping from kerala at Tamilnadu border –Review the details of waste collection agencies under the jurisdiction of Thiruvananthapuram Corporation – reg.

Ref: - Letter No. T3/TNPCB/BMW/F.31777/2024-1 dated 18/12/2024 from Chairperson, TNPCB (Copy enclosed).

Dear Sir,

Your immediate attention is solicited to the grave issue of unscientific waste dumping at multiple locations in the Tirunelveli district of Tamilnadu, particularly from Thiruvananthapuram Regional Cancer Centre (RCC), Credence Private Hospital and hotel Leela Ravis. In this context, it is essential to verify whether the agencies entrusted with the collection of biodegradable, non-biodegradable, domestic biomedical waste and sanitary wastes from the aforementioned organizations are authorized by the Corporation and to ensure that these collected wastes are being disposed scientifically through authorised facilities. Appropriate action should be taken against these agencies that violates the Rules, and this action taken report shall be submitted to this office.

Additionally, please take the necessary action to review the waste management practices of the agencies within your jurisdiction, including the mode of collection, transportation and disposal facilities employed. A detailed report on the same shall be submitted without further delay.

Yours Sincerely,

**SREEKALA S.**

To

The Secretary  
Thiruvananthapuram, Corporation

True copy

(195)



# TAMIL NADU POLLUTION CONTROL BOARD



**From**

Dr. Jayanthi. M. I.F.S.,  
Chairperson,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600059.

**To**

The Chairperson,  
Kerala State Pollution Control Board  
Pattom P.O.,  
Thiruvananthapuram - 695 004

**Lr No. T3/TNPCB/BMW/F.31777/2024-1, Dated: 18.12.2024**

**Madam,**

**Sub:** Tamil Nadu Pollution Control Board – Illegal transport of Biomedical Waste, food and plastic waste from Kerala to Tamil Nadu –News article published in the New Indian Express dated 17.12.2024 titled “**Kerala’s Medical waste dumped in Nellai Villages**”-To take necessary action to stop transportation and dumping of bio-medical wastes/Solid Wastes/plastic wastes into Tamil Nadu – Reg.

- Ref:**
1. Lr. No.TS4/TNPCB/31777/BMW/2019 Dt:21.03.2019
  2. Lr. No.T4/TNPCB/BMW/31777/2018-1 Dt:31.12.2019
  3. Lr. No.T1/TNPCB/BMW/F.31777/2022-1 Dt:27.08.2022
  4. Lr. No.T3/TNPCB/BMW/F.31777/2023 Dt:22.11.2023
  5. Complaint petition received from Thiru. Sivashanmugam, Kodaganallur Panchayat, Tirunelveli dated 09.12.2024
  6. News article published in the New Indian Express dated 17.12.2024 titled “Kerala’s Medical waste dumped in Nellai Villages” (Copy enclosed)
  7. Lr. Na. ka .No. C1/CILTNV/111/2024 dated 16.12.2024
  8. Letter No. DEE/TNPCB/TNV/Tech-60/2024 dated 17/12/2024 (Copy enclosed)

I am to invite kind attention to the references 1<sup>st</sup> to 4<sup>th</sup> cited, wherein the Kerala State Pollution Control Board was requested to take necessary action against the violators of BMWM Rules, 2016 for not collecting, transporting and carrying out disposal through the Common Bio Medical Waste Treatment Facilities thereby carrying out illegal dumping of wastes to the neighbouring states and to stop transportation and dumping of any solid wastes or Bio medical wastes to Tamil Nadu.

Further, it was requested to take the issue seriously and take appropriate measures to curtail the unauthorised movement of the BMW and solid wastes and further dumping of the same in Tamil Nadu.

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

*True copy*

Meanwhile, a complaint petition dated 09.12.2024 has been received from Thiru. Sivashanmugam, Kodaganallur Panchayat, Tirunelveli stating that Bio Medical Wastes and plastic wastes are being dumped near Subham Paper (Pvt), Palavur Village, Pappakudi Panchayat, Tirunelveli district.

In this regard, it is also informed that two FIRs: No. 14058526 and No. 14058526 dated 16.12.2024 have been filed by the public and the VAO, Palavur Village, Pappakudi Panchayat, Tirunelveli district against the unidentified vehicle that brought and dumped the wastes.

Now, a news article titled "Kerala's Medical waste dumped in Nellai Villages" has been published in the New Indian Express dated 17.12.2024 stating that a huge volume of Kerala's biomedical, food and plastic waste, particularly from Thiruvananthapuram Regional Cancer Centre (RCC) and Credence Private Hospital, has been dumped at multiple locations, including on patta lands and a water body in Kodaganallur and Palavur villages.

Further, the District Collector, Tirunelveli has instructed the Superintendent of Police, Tirunelveli, Revenue Divisional Officer, Tirunelveli, Assistant Director, Panchayats, Tirunelveli and District Environmental Engineer, Tirunelveli to inspect and furnish the action taken report vide reference 7<sup>th</sup> cited.

In this regard, the DEE/TNV has inspected the said site on 17.12.2024 and reported the following vide reference 8<sup>th</sup> cited:

1. It was observed that Hotel Wastes & General solid wastes such as oil pouches, plastic covers, etc. and Bio medical wastes such as unused syringes, Tablet covers (paper wrappers), carton boxes and Data sheets of Regional Cancer Centre, Trivandrum were found to be dumped and no Biomedical wastes were noticed except unused syringes having expiry date upto 2027.
2. Data sheets of Regional Cancer Centre, Trivandrum and Hotel wastes from The Leela, Kovalam, A RAVIZ Hotel were found to be dumped.
3. Empty tins of Soft drinks, used chappels, Waste papers from Hotel of Leela Kovalam were noticed at the above said sites.
4. Certain portion of Solid waste including the glass bottles, napkins, paper waste was found in a partially burnt condition.

(197)



## TAMIL NADU POLLUTION CONTROL BOARD



5. In this regard, the Block Development Officer, Pappakudi and TNPCB is taking steps to remove the mixed solid waste and the unused syringes through the Common Bio-medical Wastes Treatment facility namely M/s. Aseptic Systems Bio Medical Waste Management Company, S.F. No. 1024, 1025/1,3 etc., Paapan Kulam Village, Nanguneri Taluk, Tirunelveli District.

In light of the repeated incidents being reported regarding illegal dumping of wastes from the State of Kerala to Tamil Nadu, the following immediate action is requested at your end:

1. To initiate necessary legal action against Regional Cancer Centre, Trivandrum for illegal transportation and dumping of the mixed Solid waste/ Bio medical waste in the State of Tamil Nadu.
2. To initiate necessary legal action against The Leela, Kovalam, A RAVIZ Hotel for illegal transportation and dumping of the mixed Solid waste in the State of Tamil Nadu.
3. To ensure vigil monitoring at the border areas of Kerala and Tamil Nadu by the Police department and Transport department officials to prevent illegal transportation of wastes into the State of Tamil Nadu on a continuous basis.

Encl: As above

### Copy submitted to:

The Principal Secretary to the Government,  
Environment, Climate Change & Forests Department,  
Govt. of Tamil Nadu,  
Secretariat, Chennai.

*[Signature]*  
18/12/24  
For Chairperson  
*[Signature]*  
18/12/24

*True copy*

☎ General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)

KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



**Er. SREEKALA S.**  
Er. ശ്രീകലാ എസ്.  
**Chairperson**  
ചെയർപേഴ്സൺ



**D. O. Lr. No. KSPCB/HO/EE3/SWM/OA-312/2024 Dated: 31-12-2024**

Sub: - Unscientific waste dumping from Kerala at Tamilnadu border –  
Compliance of Solid Waste Mangement 2016 by the Bulk Waste  
Generators under the jurisdiction of Thiruvananthapuram  
Corporation – reg.

Ref: - Solid Waste Mangement Rules 2016

Dear Sir,

Your immediate attention is solicited to the grave issue of unscientific waste dumping at multiple locations in the Tirunelveli district of Tamilnadu. The Hon'ble NGT has initiated a Suo Motu case – OA 312/2024 based on this issue. As per the rule 4(a) of Solid Waste Management Rules 2016 as cited in the reference, every waste generators shall segregate and store the waste generated by them in three separate streams namely bio-degradable, non biodegradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time. In the light of the above situation, Bulk Waste Generators are found to handover unsegregated waste to collection facilities which is a clear violation of Solid Waste Management Rules. Therefore, please take necessary action to ensure that the waste are being properly segregated and handed over to authorised waste collectors like Haritha Karma Sena and further to Clean Kerala Company for channelling to authorized recyclers or cement plants in case of recyclable and non recyclable Plastic waste respectively. Bulk waste generators shall provide scientific waste treatment facilities onsite and not to follow any unscientific waste management like trenching, pig farms etc.

A detailed report on the same shall be submitted without further delay.

Yours Sincerely,

*True copy*

(199)  
Signed by  
Sreekala S

Date: 31-12-2024 11:36:22

**SREEKALA S.**

To

The Secretary  
Thiruvananthapuram, Corporation

*True copy*

Ph: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman:  
2318150 Member Secretary: 2318151

e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web:  
[kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



Patton P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ. തിരുവനന്തപുരം 695 004



KSPCB/HO/EE3/SWM/OA-312/2024

Date: 12-01-2025

**National Green Tribunal**

**Time Limit**

From

The Member Secretary

To

The Secretary  
Thiruvananthapuram Corporation

Sub: Unscientific waste dumping from kerala at Tamilnadu border  
Review the Waste management in High Rise buildings and  
Health care facilities under the jurisdiction of  
Thiruvananthapuram Corporation purview - reg

- Ref: 1) Solid Waste Management Rules 2016
- 2) Order of Hon'ble NGT dated 19-12-2024 on OA 312/2024.
- 3) Order of Hon'ble NGT dated 02-01-2025 on OA 312/2024.
- 4) G.O.(Rt) No. 1673/2021/LSGD dated 6-9-2021

Sir,

Attention is solicited to the pressing issue of unscientific waste dumping at multiple locations in the Tirunelveli district of Tamilnadu from Kerala. The Hon'ble NGT has initiated a Suo Motu case – OA 312/2024 based on this issue and directed vide order dated 19.12.2024, to remove all waste dumped at the identified locations and to treat in a scientific manner forthwith.

As per the direction of the Government based on the meeting on 19/12/2024, officials from Kerala State Pollution Control Board, Corporation of Thiruvananthapuram and experts form IMAGE conducted a joint inspection at the sites on 20.12.2024. The mixed wastes from various buildings and Health Care Facilities under your jurisdiction were found in the dumping site. It is noted that the Trivandrum

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(2017)

Corporation has been handling the solid wastes through agencies for the establishments namely hotels, shops, malls, hospitals, and commercial establishments.

According to the Government order dated 6-9-2021 cited 4th above on guidelines for registering vehicles transporting waste, the local body may engage authorized agencies/organisations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MOU with the disposal facility. As per the Government order, the agencies/organisations so selected shall declare the destination where the waste is proposed to be disposed of and the hiring agency(LSGD) shall verify and ensure whether the destination is suitable for safe disposal. The local body shall incorporate specific conditions in the tender notification/empanelment notification and in the agreements with the transporting vehicles shall be fitted with GPS instrument and tracking systems arranged in the Corporation. It is noted that agencies have collected mixed waste; agencies have no disposal facility having consent to operate of Kerala SPCB and they have disposed mixed waste in the different sites in Thirunelveli. Biodegradable wastes are also noted to be disposed in an unscientific manner through pig farms. This is a clear violation of Solid Waste Management Rules, 2016. Still the waste is seen collected by such unauthorized agencies from establishments and households. You are directed to offer remarks in this regard urgently.

In the light of the above, you are requested to take necessary action to review the waste management practices of the High Rise Buildings and Health Care Facilities, offices under your jurisdiction. Scientific waste management facilities like biogas plant, biobins, composting facilities shall be provided in the premises of hotels, hospitals etc as far as possible as envisaged in the Solid Waste Management Rules, 2016. Recyclable and non recyclable wastes shall be disposed through authorised agency namely Clean Kerala Company. Haritha Karma Sena shall be involved in the collection of recyclable and non recyclable wastes from households and establishments. Necessary arrangements and facilities shall be provided to Haritha Karma Sena and Clean Kerala Company. It shall be ensured that no solid waste is taken to unauthorized places like pig farms. Sanitary wastes shall be given to common biomedical treatment facility and the status shall be reported on the area covered. No biodegradable wastes from house holds and establishments shall be taken by agencies for unauthorised disposal. Compliance shall be reported urgently.

Further the following information is to be submitted urgently in Thiruvananthapuram Corporation area:

1. Details of agencies handling solid waste in your jurisdiction
2. Details of treatment and disposal facilities of wastes handled by these agencies including the consent to operate of the treatment and disposal facilities, valid agreement/MOU with the disposal facility/treatment
3. Total quantity of waste generated, treated and disposed by each agency, quantity of plastic waste given to registered recycling agencies, cement factories, gap for the year 2024
4. Destination/facility where the waste is disposed

True copy

5. Copy of tender notification/empanelment notification
6. Officer designated for tracking the GPS for ensuring that it reaches the right destination.
7. The Copy of manifest duly signed by the receiver(treatment and disposal facility) for the year 2024
8. Details of vehicles installed with GPS including vehicle number
9. E-way bill for 2024
10. Co processing certificates
11. Certificates for recycling by recycling units having consent to operate
12. Copy of the annual report by the agencies who were engaged by the Corporation for the year 2023-24

A detailed report on the same shall be submitted to this office **within 2 days** for the submission of details before the Hon'ble National Green Tribunal . Please treat this as most urgent as the case is posted on 20th January 2025.

Yours faithfully,

Copy to: Urban Directorate

Signed by

Sheela A M

Date: 12-01-2025 **MEMBER SECRETARY**

*True copy*

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)



KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram -- 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA 100/2021(SZ)

Date: 01/01/2025

From

The Member Secretary

To

Local Bodies as per the list

Sub: Complainece of direction in -OA No.100/2021-Local self Government institutions who are engaged with private parties.

Ref: 1. Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

2. G.O.(Rt)No.1673/2021/LSGD dated 06/09/2021

3. Meeting of SLMC on 27/12/2024.

Sir,

Attention is invited to the subject matter. The Hon'ble National Green Tribunal vide ref (1) directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility.

Accordingly the Government vide the G.O cited 2<sup>nd</sup> issued guidelines for registering vehicle transporting waste as per the direction of Hon'ble NGT in OA 100/2021. As per the order, Local Self Government may engage authorized agencies/organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility.

The agencies/ organizations so selected shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG) shall verify and ensure whether the destination is suitable for safe disposal. The Local Self Government, shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices. Hence, the following information is to be submitted urgently from your local body who engaged with private parties.

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1. Valid consent to operate from the KSPCB.
2. Valid agreement/MoU with the disposal facility/treatment.
3. Quantity of waste transferred to Cement Factories for the year 2024.
4. Destination/Facility where the waste is disposed.
5. Copy of the tender notification/ Empanelment notification.
6. Officer designated for tracking the GPS for ensuring that it reaches the right destination.
7. The copy of manifest duly signed by the receiver (treatment/disposal facility) for the year 2024.
8. Details of vehicles installed with GPS including vehicle number.
9. E WAY BILL for 2024
10. Copy of the annual report by the private agencies who were empaneled of the year 2024.

As online vehicle tracking mechanism has been developed, the details of vehicles shall also be submitted urgently and also ensure that such waste is not being transported illegally to neighbouring states.

Yours Faithfully,

*Shan A1*

**MEMBER SECRETARY**

**Copy to**

1. The Director,  
Directorate of Urban Affairs,  
Swaraj Bhavan, Nanthancodu, Kowdiar P.O,  
Thiruvananthapuram - 695 003
2. The Executive Director,  
Suchitwa Mission, 4th floor,  
Revenue Tower, Public Office compound,  
Thiruvananthapuram-695 033
3. The CEE, RO TVM/EKM/KKD for urgent follow up
4. The Senior Environmental Engineer  
ESC Eloor/District Office, Kottayam
5. The Environmental Engineer  
District Office  
TVM/KLM/PTA/ALP/ IDK/EKM- 1 /  
EKM- 2/TSR/PLKD/MLPM/KKD/  
WYND/KNR/KSGD

} for follow up

*True copy*

UrbanLocalBodies			
SINo	LB	LBType	District
1.	Kochi	MunicipalCorporation	Ernakulam
2.	Kozhikode	MunicipalCorporation	Kozhikode
3.	Kannur	MunicipalCorporation	Kannur
4.	Alappuzha	Municipality	Alappuzha
5.	Cherthala	Municipality	Alappuzha
6.	Angamaly	Municipality	Ernakulam
7.	Muvattupuzha	Municipality	Ernakulam
8.	Perumbavoor	Municipality	Ernakulam
9.	Thrikkakara	Municipality	Ernakulam
10.	Thrippunithura	Municipality	Ernakulam
11.	Thodupuzha	Municipality	idukki
12.	Panoor	Municipality	Kannur
13.	Payyannur	Municipality	Kannur
14.	Taliparamba	Municipality	Kannur
15.	Thalassery	Municipality	Kannur
16.	Kasaragod	Municipality	Kasaragod
17.	Punalur	Municipality	Kollam
18.	Changanassery	Municipality	Kottayam
19.	Erattupetta	Municipality	Kottayam
20.	Ettumanoor	Municipality	Kottayam
21.	Kottayam	Municipality	Kottayam
22.	Vaikom	Municipality	Kottayam
23.	Koduvally	Municipality	Kozhikkode
24.	koyilandy	Municipality	Kozhikkode
25.	Mukkam	Municipality	Kozhikkode
26.	Payyoli	Municipality	Kozhikkode
27.	Ramanattukara	Municipality	Kozhikkode
28.	Vatakara	Municipality	Kozhikkode
29.	Kondotty	Municipality	Malappuram
30.	Kottakkal	Municipality	Malappuram
31.	Manjeri	Municipality	Malappuram
32.	Nilambur	Municipality	Malappuram
33.	Parappanangadi	Municipality	Malappuram
34.	Perinthalmanna	Municipality	Malappuram
35.	Tanur	Municipality	Malappuram
36.	Tirur	Municipality	Malappuram
37.	Tirurangadi	Municipality	Malappuram

True copy

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38.	Valanchery	Municipality	Malappuram
39.	Mannarkad	Municipality	Palakkad
40.	Pattambi	Municipality	Palakkad
41.	Shoranur	Municipality	Palakkad
42.	Thiruvalla	Municipality	Pathanamthitta
43.	Chalakydy	Municipality	Thrissur
44.	Guruvayoor	Municipality	Thrissur
45.	Wadakanchery	Municipality	Thrissur
46.	Kalpetta	Municipality	Wayanad
47.	Kattappana	Municipality	Wayanad
48.	Mananthavady	Municipality	Wayanad
49.	SulthanBathery	Municipality	Wayanad

True copy



## KERALA STATE POLLUTION CONTROL BOARD

കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA312/2024/NT&amp;DR

Date: 17/01/2025

Regd. With A/DDIRECTIONS

Sub: Direction under section 5 of the Environment (Protection ) Act - Illegal dumping of mixed waste from Kerala to neighbouring States - OA No. 100/2021 & OA No. 312/2024- Non-compliance of Solid Waste Management Rules, 2016.

- Ref: 1. Solid Waste Management Rules 2016  
2. The Hon'ble NGT order dated 16.01.2019 in OA No. 606/2018  
3. Order of the Hon'ble NGT in OA No. 312/2024 dated 19/12/2024  
4. Order of the Hon'ble NGT in OA No. 312/2024 dated 02/01/2025  
5. Letter No. F.No CM-13013/4/2023-WM-I-HO-CPCB dated 26/12/2024

WHEREAS the Central Government notified the Environment (Protection) Act, 1986 for the protection and improvement of environment and for matters connected therewith;

WHEREAS as per Section 3,6, and 25 of the Environment (Protection) Act, 1986, the Central Government re-notified the Solid Wastes Management Rules, 2016 (herein after referred as SWM Rules) vide notification S.O. 1357(E) dated 08-04-2016;

WHEREAS as per Rule 15 (h) of the SWM Rules, local bodies shall setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorized waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities;

WHEREAS as per Rule 15 (i) of the SWM Rules, local bodies shall establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of

True copy

receiving domestic hazardous waste at such centres;

WHEREAS as per Rule 15 (j) of the SWM Rules, local bodies shall ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;

WHEREAS as per Rule 15 (q) of the SWM Rules, local bodies shall transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for onsite processing of such waste;

WHEREAS as per Rule 15 (r) of the SWM Rules, local bodies shall transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;

WHEREAS as per Rule 15 (v) of the SWM Rules, local bodies shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilization of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board.

WHEREAS as per Rule 22 (1) of the SWM Rules, suitable sites for setting up solid waste processing facilities were to be identified by the local bodies by 08-04-2017;

WHEREAS as per Rule 22 (2) of the SWM Rules, suitable sites were to be identified for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more by 08-04-2017;

WHEREAS as per Rule 22 (3) of the SWM Rules, suitable sites for setting up solid waste processing facility and sanitary landfill facilities were to be procured by 08-04-2018;

WHEREAS as per Rule 22 (4) of the SWM Rules, the practice of segregation of bio degradable, recyclable, combustible, sanitary waste, domestic hazardous and inert solid waste was to be enforced and ensured at source by the waste generators by 08-04-2018;

WHERE AS as per Rule 22 (5) of the SWM Rules, door to door collection of segregated waste and its transportation in covered vehicles to processing or disposing facility was to be ensured by 08-04-2018;

WHEREAS as per Rule 22 (6) of the SWM Rules, separate storage, collection and transportation of construction and demolition waste was to be ensured by 08-04-2018;

WHEREAS as per Rule 22 (7) & Rule 22(8) of the SWM Rules, solid waste processing facilities for the complete quantity of waste generated from the local body at 0.4 to 0.5 kg/person/day, was to be set up by 08-04-2019;

WHEREAS facilities with the technologies specified in CPHEEO manual and SWM Rules are to be in place for the effective treatment and disposal of the solid waste generated in the local body;

WHEREAS as per Rule 22 (11) of the SWM Rules, bio-remediation or capping of old and abandoned dump site was to be ensured;

WHEREAS as per the direction of Hon'ble NGT in OA No. 606/2018, template for the assessment of final compensation for non compliance of solid waste management by urban local bodies has been prepared and forwarded to SPCBs by CPCB;

WHEREAS as per the CPCB template, the local body was to be liable to pay compensation if there is any gap in the solid waste generated and treated;

WHEREAS though door-to-door collection is provided, it needs to be improved in order to achieve cent percentage coverage;

WHEREAS the Hon'ble NGT in OA No. 100/2021 and in OA No. 164/2023 observed the dumping of waste at Nanguneri at Ilaiyarkulam Junction, Nanguneri Moolakaraipatti Road, Shembagaramanallur Road, Tamil Nadu;

*True copy*

WHEREAS the Karnataka State PCB has reported vide letter dated 06/12/2024 that six trucks carrying mixed solid waste materials comprising of municipal solid waste, from Kerala to Karnataka were seized near Gundlupet Checkpost;

WHEREAS the Hon'ble National Green Tribunal has initiated a Suo Motu, case OA No. 312/2024 based on the illegal dumping of biomedical, food, plastics and other wastes brought from Kerala in Kodaganallur and Palavoor Villages, of Thirunelveli district in the State of Tamil Nadu;

**WHEREAS The Central Pollution Control Board vide order dated 26/12/2024 issued directions as per section 5 of the Environment (Protection) Act, 1986 to have adequate facilities for Solid waste processing to handle the total waste generated in a scientific manner in the Kerala State;**

WHEREAS the time period specified for identification of suitable sites for setting up solid waste processing facilities, common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more, procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities, enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source, Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities, ensure separate storage, collection and transportation of construction and demolition wastes, setting up solid waste processing facilities by all local bodies having 100000 or more population, Setting up solid waste processing facilities by local bodies and census towns below 100000 population as per the Solid Waste Management Rules, 2016 is already expired.

NOW THEREFORE, in exercise of the powers vested under section 5 of the Environment (Protection) Act, 1986, it is directed to provide adequate facilities for ensuring compliance to the Solid Waste Management Rules, 2016 and to furnish the details of

- i. The generation and treatment of solid waste including plastic waste
- ii. Gap identified in the solid waste generated and treated (detailed split up details of solid waste-biodegradable, non biodegradable, plastic, metal etc.
- iii. The generation and treatment of sewage waste
- iv. Gap identified in the sewage waste generated and treated

*True copy*

- v. The generation and treatment of septage waste
- vi. Gap identified in the septage waste generated and treated
- vii. Facilities established to fill the gap ensuring the wastes are being scientifically treated and disposed.

For and on behalf of the  
Kerala State Pollution Control Board

  
CHAIRPERSON

**To**

1. The Secretary,  
All Corporations/Municipalities
2. The Secretary,  
All Grama Panchayats

**Copy to:**

1. The Special Secretary  
Local Self Government Department (with CL)
2. The Principal Director, LSGD (with CL)
3. OA 312/2024 & OA 100/2021 Office files

*True copy*

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)

**KERALA STATE POLLUTION CONTROL BOARD**



കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/HO/EE3/SWM/OA-312/2024

Date: 23-12-2024

From

The Chairperson

To

1. Director General of Police,  
State Police Headquarters,  
Vellayambalam,  
Thiruvananthapuram - 695010
2. The Transport Commissioner  
Motor Vehicle Department  
Trans Towers, Vazhuthacaud, Thiruvananthapuram
3. The Excise Commissioner,  
Excise Commissionerate,  
Vikas Bhavan P.O., Nandavanam,  
Thiruvananthapuram - 695033
4. The Commissioner,  
GST Department,  
9<sup>th</sup> Floor, Tax Towers, Karamana P.O., Killippalam,  
Thiruvananthapuram

Sub: Illegal dumping of solid waste and Bio Medical Waste from  
Regional Cancer Centre, Trivandrum and hotel Leela Raviz,  
koyalam in Kodaganallur and Palavoor panchayat areas,  
Tirunelveli - reg

- Ref: 1. Letter No. T3/TNPCB/BMW/F.31777/2024-1 dated  
18/12/2024 from the Chairperson, Tamil Nadu State Pollution  
Control Board.
2. Letter No. PCB /HO/ EE3/OA 100 / 2021(sz) dated  
28/10/2023.
  3. Letter No. KSPCB/HO/EE3/SWM/KA- COM/2024 dated  
30/05/2024
  4. Letter No. KSPCB/HO/EE3/SWM/KA- COM/2024 dated  
07/11/2024
  5. GO (Rt) No. 2485/2021/LSGD dated 06.12.2021 issued by

True copy

GoK.

Sir,

Kind attention is invited to the subject matter and references. Based on news items in news papers and on the letter received from Tamil Nadu State Pollution Control Board regarding the Illegal dumping of solid waste and Bio Medical Waste from Regional Cancer Centre, Trivandrum, Hotel Leela Raviz, kovalam and Credence hospital Ulloor in Kodaganallur and Palavoor panchayat of Tirunelveli district vide ref(1), it has already been requested vide ref(2) , (3) & (4) to take necessary action to ensure vigil monitoring of the vehicles at the check post of boarders adjoining Tamil Nadu and Karnataka.

It may be noted that, as per the judgment dated 29/7/2021 of Hon'ble NGT in OA 100/2021, Kerala Government has issued guidelines for registering vehicles that transport waste, as per GO(Rt) No. 1673/2021/LSGD dated 6/9/2021. Vide Government Order cited 5th, State level and District level committees were constituted for monitoring and implementation of aforementioned guidelines (copies enclosed).

In this regard, kindly take urgent necessary action for vigilant monitoring of the vehicles at the check post along the borders adjoining Tamil Nadu and Karnataka. Necessary documents, as per the GOs cited above are to be verified, and appropriate action should be taken upon observing violations of non compliance with the aforementioned regulations. Action taken on this matter is to be furnished to this office to enable the Board to reply to Tamil Nadu State Pollution Control Board.

Yours faithfully,

Encl: As above

Signed by

Sreekala S

Date: 23-12-2024 15:34:24

CHAIRPERSON

True copy

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairperson: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)

**KERALA STATE POLLUTION CONTROL BOARD**



കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/HO/EE3/SWM/OA-312/2024

Date: 24-12-2024

From

The Member Secretary

To

The Special Secretary to Government,  
Local Self Government department

Sub: KSPCB – Compliance to the direction of Hon’ble NGT & Government issued guideline for registering, monitoring the inter state waste transporting vehicle \_reg.

- Ref: 1) Judgement in OA 100/2021 by Hon’ble National Green Tribunal dated 29/07/2021  
 2) G.O.(Rt) No. 1673/2021/LSGD dated 06/09/2021  
 3) G.O.(Rt) No. 2485/2021/LSGD dated 06/12/2021

Madam,

Kind attention is invited to the subject matter. The Hon'ble National Green Tribunal vide ref (1) directed the establishment of a mechanism for registering the vehicles entrusted with the transportation of waste to be disposed of at designated dumpsites or treatment facilities and is intended to supervise and to track the movement of such vehicles to ascertain whether the waste entrusted to them is indeed reaching the designated treatment facility centers.

Accordingly, the Government vide ref (2) order, issued guidelines for registering vehicle that transport in compliance with the directives of the Hon'ble NGT in OA 100/2021. As stated in the order, Local Self Government may engage authorized agencies/organizations for the removal of non-recyclable waste provided that they possess valid consent to operate from the KSPCB and have a valid agreement/MoU with the authorized disposal facility.State level and District level committees were also constituted vide ref.3.

Meanwhile, the Hon'ble NGT in OA 312/2024 observed the dumping of waste at Thirunelveli District, Tamilnadu based the news item in The New Indian Express, Chennai Edition dt: 17.12.2024 and directed to remove the said wastes. But again incidences of transportation of wastes such as poultry and beef wastes to neighbouring state have been noticed. Action may please be taken to avoid illegal disposal of wastes to neighbouring states. District Collectors may also be asked to take urgent meeting

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(215)

and review the inter state waste transportation in their jurisdiction area as per Government order read 2nd and 3rd above.

Further action shall also be taken for the proper disposal of solid wastes from Thirunelveli, which is currently temporarily stored at the godowns of clean clean company and some quantity at Kerala Enviro Infrastructure Limited, Ernakulam at the earliest.

Yours faithfully,

Signed by

Sheela A M

Date: 24-12-2024 15:31:42

MEMBER SECRETARY

**Copy to:** Secretary, Environment department with C/L

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GOVERNMENT OF KERALA

Environment B Department

ENVNT-B2/27/2021-ENVNT

09-01-2025, Thiruvananthapuram

From

Secretary to Government

To

Principal Secretary, Local Self Government Department

Transport Commissioner, Kerala

Director, Kerala State IT Mission

Chairperson, Kerala State Pollution Control Board

Director, Centre for Advanced Computing (CDAC)

Member Secretary, Kerala State Pollution Control Board

Sir,

Sub: Environment Department - Developing an integrated Online  
Vehicle Tracking System for Waste Management in the State -  
Minutes of the Meeting-Forwarding- reg

Ref: Govt letter of even No. dated 19/12/2024

I am to invite your attention to the reference cited and to forward  
herewith the minutes of the meeting held by the Secretary,  
Environment Department on 21/12/2024 for further action.

Yours Faithfully,

UNNIKUTTAN S S

UNDER SECRETARY

For Secretary to Government.

Approved for Issue,

Signed by

Nalan A T

Date: 09-01-2025 15:48:31  
Section Officer.

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## Minutes

**Agenda: progress of developing an integrated Online Vehicle Tracking System to prevent illegal transportation of waste across the Inter State borders**

**Chair - Dr.Rathan U Kelkar, Secretary, Environment**

**Date / Time - 21.12.2024 / 11.00AM (ONLINE)**

### Participants

Sri. Sandip Kumar IAS, Director, KSITM

Er. Sreekala S., Chairperson, KSPCB

Sri. Santhosh Kumar.L.T., Additional Secretary, Environment

Dr. Sheela A. M., Member Secretary, KSPCB

Smt. Tintu Joseph, Joint Director, CDAC

Dr. Noufal K. P., Deputy Director, IKM

Smt. Gayathri Chandrachoodan, KSITM

Sri. Unnikuttan S. S., Under Secretary, Environment

Sri. Sreekumar S., Inspector, MVD

Sri. Shiju M. V., Associate Business Process Manager, ULCCS

Smt. Nisha K. V., System Architect, ULCCS

Sri. Radhakrishnan, Client Relationship Manger, ULCCS

Smt. Anu A. G., Mobile App Developer, ULCCS

The Secretary, Environment welcomed all the participants to the

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meeting.

The Chairperson, Kerala State Pollution Control Board (KSPCB) explained the current status of the project as follows:

All the necessary details from KSPCB were provided to ULCCS including the details of vehicles received from KEIL and CKCL. The Chairperson further informed that the developer team had raised technical issues regarding integration with MVD portal.

Sri. Radhakrishnan from ULCCS informed that the software is completely ready and the deployment is in progress in the SDC server. SDC has provided Open Shift Container Platform instead of virtual machines (VM). Since it is a new technology for ULCCS they were facing issues with the deployment in the new platform. He also mentioned that IP needs to be whitelisted by CDAC.

KSITM informed that there is an issue with the audit certificate as the audit was conducted while the software was hosted in the ULCCS server and not at SDC. However, since the deployment of the application is in progress and code had not been changed after the security audit, ULCCS may be permitted to deploy in SDC and security audit can be done after successful completion of the same. ULCCS may give an undertaking stating that the security audit was done in an environment similar to that of SDC and that code had not been changed since the security audit.

CDAC informed that they had already whitelisted the IP provided in the security audit certificate. ULCCS replied that the IP provided in the security audit certificate is that of the ULCCS server. CDAC needs to whitelist the IP provided by the KSITM. CDAC informed that the mentioned IP can be whitelisted with the concurrence of KSITM. ULCCS informed that if VMs are provided instead of Open Shift Container Platform, the deployment of the application can be completed by December 26, 2024.

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(219)

CDAC informed that some of the vehicles in the list provided from KEIL and CKCL were not on boarded to the Suraksha Mitr portal of MVD. The vehicle owner needs to register in the portal and get the vehicle tagged and approved from MVD. Without the above the vehicle cannot be tracked.

The Secretary, Environment directed ULCCS, CDAC and KSITM to expedite action to make the system live on 26/12/2024. The Secretary, Environment also directed to prepare an SOP for the system.

**The following decisions were taken in the meeting:**

1. ULCCS shall submit the undertaking in the prescribed format.
2. On receipt of the undertaking, VM shall be provided by KSITM for the deployment of the application.
3. CDAC shall whitelist the IP once confirmation is received from KSITM
4. Standard Operating Procedure (SOP) for the entire Vehicle tracking system shall be prepared by ULCCS.
5. The deployment of the application shall be completed and the system shall be made live on 26/12/2024 by ULCCS.

The meeting concluded at 11.30am.

DR RATHAN U KELKAR I A S  
SECRETARY  
O/O SECRETARY ENVIRONMENT

*True copy*

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
e-mail: [chn.kspcb@gov.in](mailto:chn.kspcb@gov.in); [ms.kspcb@gov.in](mailto:ms.kspcb@gov.in) FAX: 2318152 web: [kspcb.kerala.gov.in](http://kspcb.kerala.gov.in)

## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



PCB/HO/EE3/OA 100/2021(SZ)

Date: 04/12/2023

**URGENT**

From

The Member Secretary

To

The Member Secretary,  
Karnataka State Pollution Control Board,  
Parisara Bhavan , No 49 , Church Street ,  
Bengaluru -560001

Sub: OA 100/2021 and OA 164 /2023- Online Vehicle Tracking and Monitoring System

Sir,

Kind attention is invited to the subject matter. The Kerala State Pollution Control Board is developing the web application for Pollution Control Board and waste generators to track the waste transporting vehicle through GPS device data including responsive web app and Android mobile app. It may please be noted that there are no waste to energy plant and cement plants having co-incineration in Kerala. Non recyclable plant waste is disposed in the cement plant of neighbouring States. Recyclable waste are also taken to neighbouring States for recycling. Hence it is essential to register such units in Karnataka in the tracking portal. Hence co-operation in this regard is solicited. Please share details of cements plants in the State. Reply in this regard may kindly be given at the earliest.

Yours faithfully,

*Shanmug*

**MEMBER SECRETARY**

Copy to:

1. The Secretary to Government  
Environment Department
2. The Member Secretary  
Central Pollution Control Board  
Parivesh Bhavan,  
East Arjun Nagar, New Delhi - 110032
3. The Regional Director  
Regional Directorate, A- Block,  
Nisarga Bhavan , Thimmaiah Road  
Shivanagar , Bengaluru

with covering letter

*True copy*

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559  
 ಈಮೇಲ್ / Email : contact@kspcb.gov.in  
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in



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 10/11/24

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
 Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

NO:PCB/17 CAT/2024/ 5245

DATE: 04 JAN 2024

To,  
 The Member Secretary  
 Kerala State Pollution Control Board  
 Pattom P.O., Thiruvananthapuram-695004.

Sir/Madam,

Sub: Furnishing the details of cement industries with co-processing facilities in the State of Karnataka.

Ref: Kerala State Pollution Control Board letter No.PCB/HO/EE3/0A/100/2021(SZ)  
 dated: 04.12.2023.

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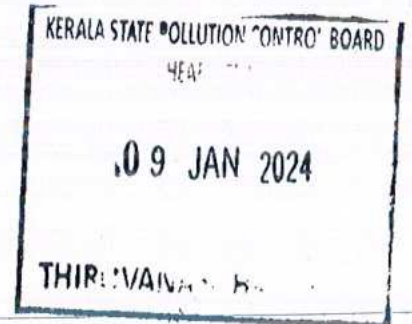
With reference to your above cited letter, please find herewith enclosed the list of cement industries having co-processing facility in the State of Karnataka.

Yours faithfully

MEMBER SECRETARY

Encl: as above.

Draft Approved By  
 Member Secretary



True copy

**List of cement industries with co-processing facility in Karnataka State**

SI No.	Name and address of the industry	Consented capacity of Clinker & cement	Contact details	
1	A.C.C Limited - New Wadi plant, P.O. Wadi-585 225 Gulbarga District.	1. Clinker - 4.59 Million TPA 2. Cement - 3.99 Million TPA	<a href="mailto:ramesh.goudappanavar@adani.com">ramesh.goudappanavar@adani.com</a>	Ramesh Goudappanavar 9480686361
2	A.C.C. Limited - Old Wadi Plant, P.O. Wadi-585 225 Gulbarga District.	1. Clinker - 1.85 Million TPA 2. Cement - 1.95 Million TPA	<a href="mailto:ramesh.goudappanavar@adani.com">ramesh.goudappanavar@adani.com</a>	Ramesh Goudappanavar 9480686361
3	Chettinadu Cement Corporation Limited, Sangem k Village, Chincholi Taluk, Kalburgi District.	1. Clinker - 2 Million TPA 2. Cement - 2.5 Million TPA	<a href="mailto:ramakrishnamraju.p@chettinadcement.com">ramakrishnamraju.p@chettinadcement.com</a>	P Ramakrishnamraju 9480827511
4	Ultratech Cements (Rajashree Cements) (ISO 14000), Adityanagar, Malkhed Road, Sedam Taluk, Gulbarga District.	1. Clinker - 9 MTPA 2. Cement - 8.7 MTPA	<a href="mailto:rcw-malkhed.cems@adityabirla.com">rcw-malkhed.cems@adityabirla.com</a>	Surya Valluri, Unit Head 08441-288888
5	Vasavadatta Cements (ISO 14000) Sedam-585 222 Gulbarga District.	1. Clinker - 6 Million TPA 2. Cement - 9 Million TPA	<a href="mailto:g.rajarao@kesoram.com">g.rajarao@kesoram.com</a>	G Rajarao, Sr General Manager 9449876659
6	Kalaburagi Cement Private Limited (Vicat Sagar Cement Limited), Sy. No. 1 to 138, Chatrasal Village, Chincholi Taluk, Kalburgi District	1. Clinker - 2.75 Million TPA 2. Cement - 3.6 Million TPA	<a href="mailto:lakshminarasimman.l@vicat.com">lakshminarasimman.l@vicat.com</a>	Lakshminarasimman L, Manager - Env & Prod 7093821919
7	J K Cement Works Muddapura village, Mudhol Taluk, Bagalkot District	1. Clinker - 2.2 Million TPA 2. OPC & Blended Cement - 2.5 Million TPA 3. Slag Cement - 1 Million TPA 4. Cement based adhesive - 1,00,000 TPA	<a href="mailto:admin.prismt@jkcement.com">admin.prismt@jkcement.com</a>	Uma Shankar Choudary, Unit Head - 9606914663
8	Dalmia Cements Limited, Yadawad Village, Gokak Taluk, Belgaum District.	1. Clinker - 2.6 Million TPA 2. Cement - 4 MTPA	<a href="mailto:p.bhaskararao@dalmiacement.com">p.bhaskararao@dalmiacement.com</a>	Mukesh Kumar Sinha 3611186404
9	Orient Cement Limited, Itagi village, Chittapura Taluk, Kalburgi Distrct	1. Clinker - 2.1125 Million TPA 2. Cement - 3 MTPA	<a href="mailto:satyabrata.sharma@orientcement.com">satyabrata.sharma@orientcement.com</a>	Satyabrata Sharma 7799791273
10	Shree Cements Limited, (Karnataka Cement project), Benakanahalli & Korla village, Sedam taluk and Kalaburgi District	1. Clinker - 2.4 Million TPA 2. Cement - 4 MTPA	<a href="mailto:ramesh.bashetty@shreecement.com">ramesh.bashetty@shreecement.com</a>	Karanam Karunakara Rao 7349213697

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Director  
M.S. K.S.P.C.B.

*[Signature]*  
M.S. K.S.P.C.B.

(222)

**KERALA STATE POLLUTION CONTROL BOARD**

(223)



കേരളസംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/HO/EE3/SWM/KA-COM/2024

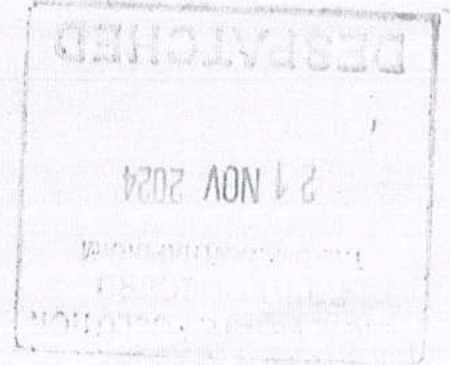
Date: 16.11.2024

From

The Chairperson

To

1. The Managing Director  
Dalmia Cement (Bharat) Limited  
Ariyaloor, Tamil Nadu
2. The Managing Director  
Dalmia Cement (Bharat) Limited  
Dalmiapuram, Tamil Nadu
3. The Managing Director  
Chettinad Cement Corporation Private Limited  
Karikkali, Tamil Nadu
4. The Managing Director  
Chettinad Cement Corporation Private Limited  
Ariyaloor, Tamil Nadu
5. The Managing Director  
Chettinad Cement Corporation Private Limited  
Kallur, Karnataka
6. The Managing Director  
Chettinad Cement Corporation Private Limited  
Dachepalli, Andhra Pradesh
7. The Managing Director  
UltraTech Cement Limited  
Reddy Palayam, Tamil Nadu
8. The Managing Director  
ACC Limited  
Wadi, Karnataka
9. The Managing Director  
Dalmia Cement (Bharat) Limited  
Tiruchirappalli, Tamil Nadu
10. The Managing Director  
The India Cements Limited (ICL)  
Tirunelveli, Tamil Nadu
11. The Managing Director  
ACC Limited  
Ahmedabad, Gujarat
12. The Managing Director  
ACC Limited  
Mumbai
13. The Managing Director  
UltraTech Cement Limited  
Andheri East, Mumbai
14. The Managing Director  
Orient Cement Limited  
Gulbarga, Karnataka



O/c

True copy -

15. The Managing Director  
Chettinad Cement Corporaiton Private Limited  
Chennai, Tamil Nadu
16. The Managing Director  
JSW Cement Limited  
Bandra (E), Mumbai
17. The Managing Director  
JK Cements Limited  
Kanpur, UP

Sub: Furnishing the details of the supplier and dealers from Kerala delivering the Refused Derived Fuel/Reject wastes- reg.

Sir,

Kind attention is invited to the subject matter. In Kerala, there are no cement plants with co-incineration facilities for the disposal of Refused Derived Fuel (RDF). Therefore your cooperation is essential for us to divert suitable waste materials (with calorific values of more than 1500 kcal) into your plants for co-incineration. This also supports the management of the waste generated in our state. You are requested to provide the details of the suppliers and dealers from Kerala who deliver the RDF from Kerala into your cement plants along with the copies of the documents (Manifest/Agreement/vehicles details/weigh bridge receipt). Also please provide the details namely type and quantity of waste, date, agency delivered RDF from Kerala in your plant in 2024. As the online vehicle tracking portal for monitoring movement of the vehicles is almost over, the location details of the cement plant as well as the details of vehicles carrying waste from Kerala shall be shared so the vehicle movement can be monitored by the regulatory agency.

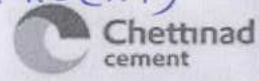
Yours faithfully,

  
CHAIRPERSON

**Copy to:**

The Member Secretary, SPCB  
Concerned States (Tamil Nadu, Karnataka,  
Andhra Pradesh, Gujarat, Maharashtra, Uttar Pradesh)

*True copy*



Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 16/04/2024      END DATE :: 16/04/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	16/04/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA01AE1789	0450000284	03/04/2024	55163862301	15/04/2024	18140.000	18240.000
Product Wise Total ::										18140.000	18240.000

True copy

## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 18/05/2024      END DATE :: 25/05/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	18/05/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9247	0450000284	03/04/2024	58165215434	06/05/2024	4710.000	4740.000
2	18/05/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL69D5200	0450000284	03/04/2024	53165260414	17/05/2024	10140.000	10260.000
3	20/05/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN54K7801	0450000284	03/04/2024	56165255751	17/05/2024	11380.000	11340.000
4	25/05/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN29AC8777	0450000284	03/04/2024	54165547671	25/05/2024	14650.000	13620.000
5	25/05/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	03/04/2024	50165529625	25/05/2024	19740.000	19780.000
<b>Product Wise Total ::</b>										<b>60620.000</b>	<b>59740.000</b>

True copy

## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 20/06/2024      END DATE :: 30/06/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	6/20/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	EKM88	6/19/2024	17780.000	17740.000
2	6/21/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AU4204	0450000284	4/3/2024	58166690347	6/20/2024	18590.000	18820.000
3	6/22/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BB2529	0450000284	4/3/2024	54166766025	6/21/2024	17890.000	18000.000
4	6/22/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28AA1595	0450000284	4/3/2024	57166802275	6/22/2024	14940.000	14620.000
5	6/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN25T1575	0450000284	4/3/2024	55166817692	6/22/2024	14850.000	15400.000
6	6/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88Y4234	0450000284	4/3/2024	52166832749	6/23/2024	19660.000	19840.000
7	6/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN81H7499	0450000284	4/3/2024	53166832720	6/23/2024	22870.000	22840.000
8	6/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL18X4345	0450000284	4/3/2024	53166791801	6/22/2024	7380.000	7300.000
9	6/25/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AU4260	0450000284	4/3/2024	51166866011	6/24/2024	19800.000	19980.000
10	6/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN29AC8777	0450000284	4/3/2024	57166865070	6/24/2024	14600.000	15040.000
11	6/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BB2529	0450000284	4/3/2024	51166896573	6/26/2024	19420.000	20400.000
12	6/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BD1524	0450000284	4/3/2024	57166968120	6/26/2024	21640.000	21640.000
13	6/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	56166954168	6/26/2024	17850.000	19120.000
14	6/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BB0639	0450000284	4/3/2024	57166954548	6/26/2024	17230.000	17380.000
15	6/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AQ8739	0450000284	4/3/2024	105	6/27/2024	17030.000	17120.000
16	6/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BF0639	0450000284	4/3/2024	58167010229	6/27/2024	19940.000	19900.000
17	6/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	56167135738	6/29/2024	18080.000	18160.000
18	6/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	53167131098	6/29/2024	18390.000	18520.000

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1	7/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	51167282181	7/3/2024	19760.000	20020.000
2	7/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	59167288562	7/3/2024	19090.000	19240.000
3	7/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	MH40CT0387	0450000284	4/3/2024	55167351026	7/4/2024	5510.000	5480.000
4	7/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN48AX5321	0450000284	4/3/2024	59167427494	7/6/2024	23730.000	23680.000
5	7/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BA1710	0450000284	4/3/2024	59167478306	7/8/2024	22540.000	22600.000
6	7/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL52F2599	0450000284	4/3/2024	55167479155	7/8/2024	17190.000	16720.000
7	7/10/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN31BF5166	0450000284	4/3/2024	53167534721	7/9/2024	21720.000	21740.000
8	7/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BD1524	0450000284	4/3/2024	50167548643	7/9/2024	24680.000	24740.000
9	7/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	52167582898	7/10/2024	17690.000	17760.000
10	7/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AT9459	0450000284	4/3/2024	57167583498	7/10/2024	16090.000	16160.000
11	7/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AQ8649	0450000284	4/3/2024	51167582007	7/10/2024	15710.000	15840.000
12	7/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BP5229	0450000284	4/3/2024	52167634050	7/11/2024	19515.000	19480.000
13	7/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN49CM4330	0450000284	4/3/2024	51167635706	7/12/2024	5255.000	5260.000
14	7/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL30K0892	0450000284	4/3/2024	54167630305	7/11/2024	16260.000	16300.000
15	7/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47AQ6289	0450000284	4/3/2024	56167690059	7/12/2024	10150.000	10140.000
16	7/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN54Q8397	0450000284	4/3/2024	50167641436	7/11/2024	5215.000	5260.000
17	7/14/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9247	0450000284	4/3/2024	55167727082	7/13/2024	19700.000	19640.000
18	7/15/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BA3249	0450000284	4/3/2024	58167679095	7/12/2024	18560.000	18580.000
19	7/15/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BB9279	0450000284	4/3/2024	50167678509	7/12/2024	16040.000	16060.000
20	7/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN58AK3354	0450000284	4/3/2024	58167781534	7/15/2024	18090.000	17920.000
21	7/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BF0639	0450000284	4/3/2024	53167797530	7/15/2024	16830.000	17660.000
22	7/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BA1710	0450000284	4/3/2024	51167784026	7/15/2024	24110.000	24220.000
23	7/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BB0639	0450000284	4/3/2024	54167777939	7/15/2024	17440.000	17540.000
24	7/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BA7659	0450000284	4/3/2024	58167777674	7/15/2024	17770.000	18060.000
25	7/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL11BS2829	0450000284	4/3/2024	54167839185	7/16/2024	19960.000	19420.000
26	7/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN46V7114	0450000284	4/3/2024	57167849030	7/16/2024	22510.000	22260.000

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27	7/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9243	0450000284	4/3/2024	51167838257	7/16/2024	19770.000	19820.000
28	7/18/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47AQ6289	0450000284	4/3/2024	56167900104	7/17/2024	5810.000	5600.000
29	7/19/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN37CP3091	0450000284	4/3/2024	57167913052	7/17/2024	23770.000	23640.000
30	7/20/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN30BC4164	0450000284	4/3/2024	50167975153	7/19/2024	16360.000	16160.000
31	7/21/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BA9451	0450000284	4/3/2024	57167998879	7/19/2024	7030.000	6880.000
32	7/22/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	50168045719	7/20/2024	20520.000	22000.000
33	7/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	57168045323	7/20/2024	20210.000	20180.000
34	7/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN46V7114	0450000284	4/3/2024	59168082733	7/22/2024	25400.000	25360.000
35	7/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA09C1030	0450000284	4/3/2024	57168069832	7/21/2024	10590.000	12180.000
36	7/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN72AB1021	0450000284	4/3/2024	55168097917	7/22/2024	5725.000	5700.000
37	7/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BP5769	0450000284	4/3/2024	59168032071	7/20/2024	21220.000	20820.000
38	7/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47AQ6289	0450000284	4/3/2024	52168096555	7/22/2024	6560.000	6560.000
39	7/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9243	0450000284	4/3/2024	54168096684	7/22/2024	20390.000	20560.000
40	7/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN37CP3091	0450000284	4/3/2024	50168169526	7/23/2024	24110.000	23840.000
41	7/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN29CW2856	0450000284	4/3/2024	56168150427	7/24/2024	8470.000	8560.000
42	7/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BB2152	0450000284	4/3/2024	53168130106	7/24/2024	7100.000	7020.000
43	7/25/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN30CV5334	0450000284	4/3/2024	50168159642	7/23/2024	5550.000	5560.000
44	7/25/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BP5229	0450000284	4/3/2024	50168188639	7/24/2024	17935.000	17980.000
45	7/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL11BS2829	0450000284	4/3/2024	59168243761	7/26/2024	18880.000	18340.000
46	7/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47BU3589	0450000284	4/3/2024	53168266507	7/26/2024	26160.000	26120.000
47	7/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL53P6586	0450000284	4/3/2024	52168243178	7/26/2024	15560.000	15380.000
48	7/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN59CE6928	0450000284	4/3/2024	50168293497	7/26/2024	18020.000	18060.000
49	7/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47AQ6289	0450000284	4/3/2024	55168311676	7/26/2024	6420.000	6380.000
50	7/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN92B4288	0450000284	4/3/2024	56168299338	7/26/2024	11650.000	11720.000
51	7/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN37CP3091	0450000284	4/3/2024	58168350362	7/27/2024	23320.000	22900.000
52	7/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	54168377831	7/27/2024	22290.000	21800.000

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53	7/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN338H1492	0450000284	4/3/2024	52168401254	7/29/2024	21000.000	21020.000
54	7/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL77D7069	0450000284	4/3/2024	53168412302	7/29/2024	19180.000	18920.000
55	7/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BA9451	0450000284	4/3/2024	53168398313	7/29/2024	4960.000	4860.000
<b>Product Wise Total ::</b>										<b>905075.000</b>	<b>905700.000</b>

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1	8/1/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BB1105	0450000284	4/3/2024	53168477808	7/30/2024	6140.000	5780.000
2	8/1/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40R5035	0450000284	4/3/2024	54168479233	7/30/2024	16890.000	16900.000
3	8/1/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL39S1234	0450000284	4/3/2024	58168480852	7/30/2024	16690.000	16680.000
4	8/1/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN92B4288	0450000284	4/3/2024	51168511965	7/31/2024	10650.000	10600.000
5	8/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AQ8469	0450000284	4/3/2024	57168568808	8/2/2024	18180.000	18260.000
6	8/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AU4470	0450000284	4/3/2024	57168568382	8/1/2024	16250.000	16460.000
7	8/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN75T8995	0450000284	4/3/2024	52168591600	8/1/2024	23420.000	23160.000
8	8/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN75S1085	0450000284	4/3/2024	59168582879	8/1/2024	22940.000	22500.000
9	8/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BA1710	0450000284	4/3/2024	55168455527	7/30/2024	24400.000	24060.000
10	8/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	59168627650	8/2/2024	20530.000	20800.000
11	8/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	56168479699	7/30/2024	20560.000	19740.000
12	8/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL07BX5858	0450000284	4/3/2024	55168615986	8/2/2024	15760.000	15780.000
13	8/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN66Q1580	0450000284	4/3/2024	58168644778	8/2/2024	18380.000	18180.000
14	8/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL52F2599	0450000284	4/3/2024	58168626663	8/2/2024	20945.000	20780.000
15	8/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	58168716761	8/5/2024	21000.000	21080.000
16	8/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40Q6106	0450000284	4/3/2024	57168715439	8/5/2024	15270.000	15460.000
17	8/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL74D8719	0450000284	4/3/2024	58168736348	8/5/2024	10570.000	10640.000
18	8/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	59168723311	8/5/2024	21220.000	21160.000
19	8/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47BU3589	0450000284	4/3/2024	55168718542	8/5/2024	23630.000	23540.000
20	8/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL53P6586	0450000284	4/3/2024	50168797494	8/6/2024	9025.000	8980.000
21	8/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BB2152	0450000284	4/3/2024	58168788029	8/6/2024	5530.000	5620.000
22	8/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN33BH1492	0450000284	4/3/2024	57168797632	8/6/2024	22900.000	22840.000
23	8/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BA1710	0450000284	4/3/2024	54168770307	8/6/2024	21270.000	21260.000
24	8/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN30BU6158	0450000284	4/3/2024	58168901343	8/9/2024	22280.000	22300.000
25	8/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL11BS2829	0450000284	4/3/2024	54168992464	8/10/2024	20465.000	20480.000
26	8/14/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL52F2599	0450000284	4/3/2024	59169085032	8/13/2024	20545.000	20420.000

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27	8/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	55169153403	8/14/2024	21800.000	20620.000
28	8/18/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL854844	0450000284	4/3/2024	56169278864	8/17/2024	19525.000	19580.000
29	8/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	56169678480	8/26/2024	20920.000	20740.000
30	8/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL39S1234	0450000284	4/3/2024	54169678734	8/28/2024	19400.000	18740.000
31	8/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL74D8719	0450000284	4/3/2024	58169701898	8/28/2024	11630.000	11620.000
32	8/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL20S9578	0450000284	4/3/2024	51169726025	8/27/2024	11300.000	11300.000
33	8/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL11BS2829	0450000284	4/3/2024	52169817101	8/29/2024	16280.000	16320.000
34	8/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	52169813533	8/29/2024	19180.000	19240.000
35	8/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	55169740222	8/27/2024	21120.000	19800.000
36	8/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40R5035	0450000284	4/3/2024	51169788679	8/28/2024	18900.000	18900.000
37	8/31/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	57169836717	8/29/2024	21110.000	20360.000
38	8/31/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN31CJ0059	0450000284	4/3/2024	57169897711	8/30/2024	10450.000	10400.000
<b>Product Wise Total ::</b>										<b>677055.000</b>	<b>671080.000</b>

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## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 01/09/2024      END DATE :: 17/09/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	9/1/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN75S1085	0450000284	4/3/2024	50169948578	8/31/2024	19540.000	19460.000
2	9/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL05BA5697	0450000284	4/3/2024	55169931648	9/1/2024	9350.000	9380.000
3	9/2/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BE9927	0450000284	4/3/2024	56170011145	9/2/2024	10340.000	10340.000
4	9/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BP5229	0450000284	4/3/2024	53170010717	9/2/2024	11010.000	11000.000
5	9/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN37CP3091	0450000284	4/3/2024	50170004248	9/2/2024	22320.000	22720.000
6	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL01CN1636	0450000284	4/3/2024	51169837594	9/29/2024	9910.000	9740.000
7	9/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA19AA1040	0450000284	4/3/2024	51170002478	9/2/2024	7550.000	7400.000
8	9/3/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	58170033545	9/2/2024	20920.000	18660.000
9	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN51AT7833	0450000284	4/3/2024	54170021214	9/2/2024	10790.000	10680.000
10	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN66Q1580	0450000284	4/3/2024	52170054646	9/3/2024	21870.000	21600.000
11	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BB0639	0450000284	4/3/2024	51170052756	9/3/2024	18870.000	18840.000
12	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BA7659	0450000284	4/3/2024	57170052407	9/3/2024	19260.000	19440.000
13	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41BA3249	0450000284	4/3/2024	55170051684	9/3/2024	18980.000	18940.000
14	9/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	59170074711	9/4/2024	20700.000	19980.000
15	9/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN30BU6158	0450000284	4/3/2024	52170104893	9/4/2024	23370.000	23240.000
16	9/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL16AB6626	0450000284	4/3/2024	57170132785	9/4/2024	10370.000	10240.000
17	9/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BM8739	0450000284	4/3/2024	53170159956	9/5/2024	9700.000	9660.000
18	9/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN52F6340	0450000284	4/3/2024	52170156917	9/5/2024	15090.000	14980.000
19	9/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	52170120561	9/4/2024	20500.000	19740.000
20	9/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN92B4288	0450000284	4/3/2024	50170163411	9/5/2024	11210.000	11160.000
21	9/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN67BP5319	0450000284	4/3/2024	54170157508	9/6/2024	11830.000	11900.000
22	9/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL78A5250	0450000284	4/3/2024	50170192640	9/5/2024	11800.000	13680.000
23	9/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN58AK3354	0450000284	4/3/2024	59170229772	9/7/2024	18570.000	18480.000
24	9/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN30BU6158	0450000284	4/3/2024	58170404008	9/11/2024	24300.000	24200.000
25	9/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN66Q1580	0450000284	4/3/2024	58170458093	9/12/2024	19840.000	19560.000

Product Wise Total ::      397990.000      395020.000

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## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 04/10/2024      END DATE :: 30/10/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	10/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL02BP5655	0450000284	4/3/2024	55171451265	10/3/2024	10090.000	9940.000
2	10/4/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN939214	0450000284	4/3/2024	59171424748	10/3/2024	18260.000	18080.000
3	10/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	59171450663	10/3/2024	20920.000	19340.000
4	10/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	53171481651	10/4/2024	19710.000	19720.000
5	10/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40R5035	0450000284	4/3/2024	54171501716	10/4/2024	19860.000	17780.000
6	10/5/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL52F2599	0450000284	4/3/2024	57171504014	10/4/2024	17670.000	17600.000
7	10/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	52171565153	10/5/2024	16670.000	16720.000
8	10/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL39S1234	0450000284	4/3/2024	51171565350	10/5/2024	18900.000	18200.000
9	10/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	58171591331	10/7/2024	18020.000	18180.000
10	10/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN76AU3341	0450000284	4/3/2024	53171618144	10/7/2024	11250.000	11200.000
11	10/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL09AE3988	0450000284	4/3/2024	59171624855	10/7/2024	18180.000	18120.000
12	10/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL76E1774	0450000284	4/3/2024	56171618387	10/7/2024	12160.000	12140.000
13	10/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL84C9196	0450000284	4/3/2024	55171610186	10/7/2024	5310.000	5340.000
14	10/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	54171656517	10/8/2024	19100.000	19580.000
15	10/9/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10BH6141	0450000284	4/3/2024	55171682969	10/8/2024	19425.000	19360.000
16	10/10/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL08BD5499	0450000284	4/3/2024	55171729244	10/9/2024	17320.000	17820.000
17	10/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA19AA1040	0450000284	4/3/2024	53171710164	10/9/2024	18330.000	18300.000
18	10/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL52F2599	0450000284	4/3/2024	54171735286	10/9/2024	18485.000	18340.000
19	10/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	50171726014	10/9/2024	19800.000	19420.000
20	10/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10AT6657	0450000284	4/3/2024	53171777548	10/10/2024	19380.000	19460.000
21	10/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	51171793116	10/10/2024	19970.000	20040.000
22	10/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL76D8633	0450000284	4/3/2024	56171780409	10/10/2024	9310.000	9320.000
23	10/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN52AC1720	0450000284	4/3/2024	55171822421	10/11/2024	9540.000	9480.000
24	10/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN47S5839	0450000284	4/3/2024	56171793423	10/10/2024	3860.000	3820.000
25	10/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	57171822366	10/11/2024	17460.000	17520.000
26	10/14/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	52171843555	10/12/2024	19750.000	19920.000

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## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 04/10/2024      END DATE :: 30/10/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
27	10/15/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL12P6483	0450000284	4/3/2024	57171894511	10/15/2024	12040.000	12120.000
28	10/15/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL76E1774	0450000284	4/3/2024	55171896955	10/15/2024	15760.000	15900.000
29	10/15/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	59171878677	10/14/2024	20230.000	20660.000
30	10/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN58AK3354	0450000284	4/3/2024	51171948918	10/15/2024	18090.000	18120.000
31	10/18/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10BF9155	0450000284	4/3/2024	52172039130	10/18/2024	18770.000	18700.000
32	10/19/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	54172052703	10/17/2024	19330.000	19280.000
33	10/19/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	54172052133	10/17/2024	19590.000	19660.000
34	10/20/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	52172124508	10/18/2024	19060.000	19000.000
35	10/20/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL34H5038	0450000284	4/3/2024	52172164318	10/19/2024	9640.000	9620.000
36	10/21/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL12P6483	0450000284	4/3/2024	56172157656	10/20/2024	11900.000	12500.000
37	10/22/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	55172206990	10/21/2024	19280.000	19280.000
38	10/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	59172215903	10/21/2024	19500.000	18800.000
39	10/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	AP39UF1598	0450000284	4/3/2024	55172202330	10/21/2024	23090.000	23040.000
40	10/24/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN58AK3354	0450000284	4/3/2024	55172278812	10/22/2024	17020.000	17040.000
41	10/25/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL01CN1636	0450000284	4/3/2024	53172388994	10/24/2024	11350.000	11140.000
42	10/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL74D8719	0450000284	4/3/2024	50172397914	10/24/2024	10420.000	10380.000
43	10/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10AT6657	0450000284	4/3/2024	52172413677	10/24/2024	19435.000	19340.000
44	10/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL02BT4705	0450000284	4/3/2024	57172442567	10/25/2024	5830.000	5840.000
45	10/30/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL47M2236	0450000284	4/3/2024	55172506909	10/27/2024	9640.000	9560.000

Product Wise Total ::      718705.000      714720.000

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## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 06/11/2024      END DATE :: 29/11/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	11/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88Y4234	0450000284	4/3/2024	59172825078	11/5/2024	21380.000	21180.000
2	11/6/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9247	0450000284	4/3/2024	58172825465	11/5/2024	19000.000	18820.000
3	11/7/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	55172841500	11/5/2024	19110.000	19480.000
4	11/8/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	50172958965	11/7/2024	18580.000	18640.000
5	11/11/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5243	0450000284	4/3/2024	55173054648	11/8/2024	19200.000	19060.000
6	11/12/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40W3623	0450000284	4/3/2024	58173074271	11/11/2024	18560.000	18400.000
7	11/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9243	0450000284	4/3/2024	50173126687	11/12/2024	22410.000	22340.000
8	11/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA01AN7321	0450000284	4/3/2024	54173132195	11/12/2024	20050.000	20060.000
9	11/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88AZ8791	0450000284	4/3/2024	50173126919	11/12/2024	25740.000	25700.000
10	11/13/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	58173147548	11/12/2024	18810.000	19400.000
11	11/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10AT6657	0450000284	4/3/2024	56173296934	11/15/2024	18325.000	18500.000
12	11/16/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA01AD5110	0450000284	4/3/2024	57173311863	11/15/2024	17220.000	17200.000
13	11/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40W3623	0450000284	4/3/2024	55173311582	11/15/2024	18900.000	18840.000
14	11/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL12P6483	0450000284	4/3/2024	57173327580	11/15/2024	12910.000	13740.000
15	11/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL76E1774	0450000284	4/3/2024	59173346159	11/16/2024	13020.000	13000.000
16	11/17/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	51173355362	11/16/2024	19100.000	19240.000
17	11/18/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10BG6653	0450000284	4/3/2024	58173370666	11/17/2024	21045.000	20980.000
18	11/19/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10BF9155	0450000284	4/3/2024	51173417602	11/18/2024	15485.000	15460.000
19	11/20/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10AT6652	0450000284	4/3/2024	52173456700	11/20/2024	17755.000	17700.000
20	11/21/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40W3623	0450000284	4/3/2024	50173447261	11/19/2024	19620.000	19800.000
21	11/21/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA01AM0568	0450000284	4/3/2024	52173501033	11/20/2024	18435.000	18400.000
22	11/22/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN34F7545	0450000284	4/3/2024	52173449968	11/22/2024	15610.000	15500.000
23	11/22/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88AZ7663	0450000284	4/3/2024	54173560952	11/22/2024	25230.000	25160.000
24	11/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	58173554687	11/21/2024	19100.000	20600.000
25	11/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88E9243	0450000284	4/3/2024	59173546186	11/21/2024	22120.000	22060.000
26	11/23/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL10BG6621	0450000284	4/3/2024	58173587977	11/22/2024	20340.000	20400.000

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## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 06/11/2024      END DATE :: 29/11/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
27	11/25/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KA01AM0568	0450000284	4/3/2024	51173684174	11/24/2024	19550.000	19480.000
28	11/25/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40W3623	0450000284	4/3/2024	59173699108	11/25/2024	18610.000	18160.000
29	11/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN28BX3091	0450000284	4/3/2024	50173697166	11/25/2024	18100.000	18160.000
30	11/26/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U2691	0450000284	4/3/2024	56173700003	11/25/2024	18280.000	18220.000
31	11/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88Y4236	0450000284	4/3/2024	50173750605	11/27/2024	20850.000	20880.000
32	11/27/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN88U8266	0450000284	4/3/2024	51173750357	11/26/2024	22900.000	22860.000
33	11/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL52F2599	0450000284	4/3/2024	56173787381	11/26/2024	18620.000	18540.000
34	11/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40U5303	0450000284	4/3/2024	59173821041	11/27/2024	17320.000	17380.000
35	11/28/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN41AR1899	0450000284	4/3/2024	55173801493	11/27/2024	24080.000	24000.000
36	11/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	TN58AK3354	0450000284	4/3/2024	52173816520	11/28/2024	17770.000	17660.000
37	11/29/2024	AF MUNICIPAL SOLID WASTE	CLEAN KERALA COMPANY LI	CLEAN KERALA COMPAN	KL40W3623	0450000284	4/3/2024	56173863267	11/28/2024	19300.000	19260.000
<b>Product Wise Total ::</b>										<b>712435.000</b>	<b>714260.000</b>

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## Date Wise Product / Supplier / Transporter Wise Report

START DATE :: 15/11/2024      END DATE :: 23/11/2024

SNO	OUT DATE	MATERIAL	SUPPLIER	TRANSPORTER	VEHINO	PONO	PODATE	DC.NO	DC.DATE	PARTY WT	NET WT
1	11/15/2024	AF MULTILAYER PLASTIC WAS	KONARIS ADVANCED POLYME	KONARIS ADVANCED PO	TN298B1753	0450000348	10/18/2024	DC/KK003/24-	11/13/2024	14980.000	14940.000
2	11/20/2024	AF MULTILAYER PLASTIC WAS	KONARIS ADVANCED POLYME	KONARIS ADVANCED PO	KL58AB0550	0450000348	10/18/2024	005/24-25	11/20/2024	9830.000	9860.000
3	11/23/2024	AF MULTILAYER PLASTIC WAS	KONARIS ADVANCED POLYME	KONARIS ADVANCED PO	KL48M9731	0450000348	10/18/2024	DC/KK006/24-	11/22/2024	10040.000	10080.000
Product Wise Total ::										34850.000	34880.000

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